

LOK SABHA DEBATES

(Part II—Proceedings other than Questions and Answers)

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LOK SABHA

Tuesday, 3rd April 1956

The Lok Sabha met at Half Past Ten
of the Clock.

[MR. SPEAKER in the Chair]

QUESTIONS AND ANSWERS

(See Part I)

11-48 A.M.

PAPER LAID ON THE TABLE

STATEMENT SHOWING ACTION TAKEN
BY GOVERNMENT ON CERTAIN ASSUR-
ANCES GIVEN DURING DISCUSSION ON
DELHI PREMISES (REQUISITION AND
EVICTION) AMENDMENT BILL

The Minister of Parliamentary Affairs
(Shri Satya Narayan Sinha): I beg to lay
on the Table a copy of the statement
showing the action taken by the Govern-
ment on certain assurances given on the
29th September, 1951, during the dis-
cussion on the Delhi Premises (Requisi-
tion and Eviction) Amendment Bill.
[Placed in Library, See No. S—115]56]

CORRECTION OF ANSWER TO UN-
STARRED QUESTION

**The Deputy Minister of Railways and
Transport (Shri Alagesan):** It is regretted
that, owing to some misapprehension, the
cost of production of a locomotive at
Chittaranjan, as furnished in reply to
part (b) of Unstarred Question No. 390
put by Shri S. N. Das on the 17th
August, 1955, was not quite correct.
Instead of Rs. 4·81 lakhs, it should be
Rs. 5·10 lakhs approximately.

It is requested, therefore, that the
reply to part (b) of the question may be
replaced by the following:

“(b) Rs. 5·10 lakhs approxima-
tely.”

*DEMANDS FOR GRANTS—Contd.

Mr. Speaker: The House will now
resume further discussion of the De-
mands for Grants relating to the Minis-
try of Irrigation and Power. Out of 7

hours allotted for the Demands of this
Ministry, 2 hours and 9 minutes have
already been availed of and 4 hours and
51 minutes now remain.

Shri N. R. Muniswamy will now con-
tinue his speech. Before that I would
like to ask the hon. Minister how much
time he will require for his reply.

**The Deputy Minister of Irrigation and
Power (Shri Hathl):** About 45 minutes.

Mr. Speaker: Three-quarters of an
hour. All right. Shri Muniswamy may
continue his speech.

Shri N. R. Muniswamy (Wandiwash):
Yesterday I was stating the position with
regard to the progress that this Ministry
has been making and the achievements so
far arrived at. Now I shall deal with
certain aspects of these Demands.

The Irrigation and Power Ministry has
two major wings for increasing the pro-
duction of food and agricultural opera-
tions. These two aspects should be at-
tended to with proper care. I find in the
First Plan that major projects have been
located in certain areas without taking
into consideration the availability of land
and water resources of the country. Hav-
ing taken up such projects, they have to
be completed. Most of them have now
reached the stage of completion and we
are now awaiting the Second Five Year
Plan. We are on the third day of the
Second Five Year Plan. The Second
Plan has envisaged a better sort of pro-
jects with a view to see that they are
diversified and distributed all over the
country. They are in the nature of me-
dium and small size projects. I am
happy to find that after this period of
five years is over it is expected that the
production would almost have doubled.

In this connection, I wish to
make one small observation which
may be very useful for this
Ministry. After these projects are
finished, it looks as though they would en-
hance the water rates on a commercial
basis and the money would be realised
from the peasants. The water rates
should not be revised in that fashion as

*Moved with the recommendation of the President.

[Shri N. R. Muniswamy]

the peasants would all the more feel difficult to pay the water rates. The betterment levy which is likely to be levied in all these areas is an additional burden and is intended to be put on the farmers so that they may not be able to get proper returns for their labour in agricultural operations. I learn from the reports that have been circulated to the Members that six zones have been set apart for the assessment of the irrigation potential in the country. Some zones have already submitted their reports and they are under the active consideration of the Government. Taking into consideration the water resources as well as the availability of land in these six zones, they should be integrated so that the water that is being harnessed in one part of the country would find its way to the other part of the country by some sort of an arrangement. Therefore, these six zones must ultimately be integrated by certain channels connecting them.

Let me point out that the allotment of Rs. 900 crores under the Second Plan is really fifty per cent more than what they had allotted in the First Plan. Still, I say that they have not given proper thought to the scarcity areas where, we know, even if there is rain, we are not able to harness the water. There are hundreds of tanks and wells and rivers. Those rivers are almost dead in the sense that there is no water. There are two important aspects relating to these scarcity areas. What is the extent of land available in these areas and what is the sub-soil water that is available? Just as you take into consideration the water requirements of a place before launching on any project there, so also, one must take into consideration the availability of sub-soil water in that area. The rain is irregular. Where there is shortage or failure of rains, we will have to undertake an assessment of the sub-soil water resources in that area and we have to construct or sink tube wells.

I come from an area of Madras State—North Arcot and Chingleput districts—an area where there is want of water. The Palar river that flows there is almost dead; there is no water. There is some difference between Madras and Mysore but that is a separate thing and I cannot deal with it here. The river has to be examined from the point of view as to whether any tube wells could be constructed there. About 20,000 acres of land lying on both sides of the Palar river could be irrigated if that is done. The peasants really do not want

to be given money. If irrigation facilities are given they are more than satisfied. One tube-well costs about Rs. 25,000 and by sinking a few crores of rupees in that area, I am sure, you need not have any reservoirs so far as those two districts are concerned. The last drop of water in the Cauvery and other regions has been examined. But so far as this area is concerned, they know that it is a scarcity area and still no thought has been given.

Supposing tube wells not at all feasible or possible in that area, at least power lines may be given to them. There are about twenty thousand wells in these two districts and about 40,000 acres of land would be cultivated if power line is given. It is an acute scarcity area. They can at least try to lift water and see how they can manage if power line is given. Each peasant has now to invest not less than Rs. 1,000 to irrigate two acres. A pair of bullocks serve for baling purposes, they are also worn out and ultimately the peasant has again to enter into debts. Even though credit operations are extended to the villages, he is not able to repay the loan. Instead of the projects that you are thinking of in the Second Plan spread over the entire country, it is better if power lines are given; they can certainly make use of those lines and see how they can help national production.

I come to electrification of the rural parts. Much has been said by the previous speakers about this. The target that has now been fixed is ten thousand villages; very shortly, in the course of the Second Plan, these villages will be electrified. Whether it is ten thousand villages or less, there is one essential aspect. We should see that they are given electric energy not only for home consumption. Before dealing with the industrial development or the development of small-scale industries that have come up in the rural parts, in which case also electricity is quite essential, it is better that we give electricity to those people who have got wells. With the assistance of the water that is available in that area they can produce more foodgrains.

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Another thing which I wish to bring to the notice of this Ministry is this. We are all aware that India largely depends upon agricultural production. It is not as though the wealth of the country is known more by the industrial production. So far as India is concerned, I should say, being eminently an agri-

cultural country, it is from the larger production of foodgrains that we can know the index of the economic development in our country. Irrigation and power happen to be the two main wings of food and agriculture. Therefore, with a view to have greater production in food and agriculture we have to see that the supply of power is doubled. Though it has been said that the per capita consumption is likely to be increased by about cent per cent—from 25 units to 50 units—still I would say that the per capita consumption should not be concentrated only in certain areas.

I would suggest that power, which ought to be distributed all over the country, should be supplied like this. A village which is within a radius of five miles should necessarily have power supplied to that village. It is not as though each village has to look up to anything for everything. I find in the lower rung that large amounts have been given by way of loans to State Governments, especially to these scarcity areas by way of loans repayable within a period of 30 years or interest-free loans for a period of 5 years. Still, when the actual money is distributed, I find that the money is not equally distributed in that area. No machinery has been set apart to see whether the money has been really distributed and it has been utilised.

So far as Madras is concerned, I find that they take their own time. Whatever money is being given to the Madras Government, they do not utilise it. Of course, they find other difficulties also. There is non-availability of materials, meters, insulators, transformers and so many other things. But, one can easily visualise the difficulties due to shortage of materials. I would, therefore, like to say that, though these materials are wanting in certain areas, priority must be given to village parts rather than urban areas. Unless the village area is developed by giving greater facilities in regard to irrigation and supply of power, we may not be able to make any great progress in our country. When one section of the people or one section of the country is backward, we cannot say that India as a whole is making progress.

In this present set-up of socio-economic development, one has to see that equitable distribution is there throughout the country instead of concentrating in one particular place.

So far as these scarcity areas are concerned, the present budget provision is only about Rs. 4 crores. I should say

that this is a drop in the ocean. This sum of Rs. 4 crores set apart for the entire scarcity areas, I should say, is very inadequate. Unless we see that this amount is increased, it is not possible for us to achieve our targets.

Another thing is, no such separate item has been included in the Plan period excepting that the scarcity areas have been taken as a continuing scheme. Schemes held over from the early part of the year have been taken on to successive years. This will, of course, satisfy some parts of the country. But, unless it finds a place in the Second Five Year Plan as a separate item to be dealt with, I feel that proper attention may not be possible to be adverted to it by the officials of the Ministry. Therefore, I would request that this may be included in the Second Five Year Plan as a separate item. So far as these areas are concerned, unless we take into account the availability of land and sub-soil water resources and see that money is allotted and utilised, we may not be able to make any progress. This should be done, otherwise this will be almost a black dot in the entire set-up of India. Unless progress is made in this part of the country, it won't be diversified improvement all over the country.

Shri Balakrishnan (Erode-Reserved-Sch. Castes): Mr. Speaker, before I submit my suggestions in respect of my State, I would like to say a few words appreciating the achievements of the Irrigation and Power Ministry. When I remember the days when our people used to stand in big lines to get six ounces of ration, it is a miracle, it is a dynamic change, that has taken place in our country. Our country has come to a position to export foodgrains to other countries within a few years, because of the wonderful achievement of the Irrigation and Power Ministry.

Yesterday, one hon. Member said that Bhakra-Nangal has become a pilgrim centre. Yes. Bhakra-Nangal has become a pilgrim centre not only to Indians but to the whole universe.

But, when I think about my Madras State, I am not happy, because Madras State has not sufficiently benefited under the First Five Year Plan. We are still deficit in the matter of foodgrains and power supply. Today we have a cut in the supply of electric energy. There is also scarcity of irrigated water in some places. In Madras State there is no big irrigation scheme like the Tungabhadra Scheme, Hirakud or Damodar Valley. Our schemes are very very small and

[Shri Balakrishnan]

minor schemes. There are about 300 small schemes and a few major schemes. Even these few schemes were not taken up in the First Five Year Plan. There are many schemes to be included in the Second Five Year Plan. I would like to suggest a few schemes which should be included in the Second Five Year Plan.

Paraumbikkulam and Upper Aliyar Reservoir Scheme is an important scheme which will benefit nearly 2 lakhs of acres in Coimbatore District and 21,000 acres in Travancore-Cochin State. Another scheme is the Upper Periyar Scheme. This is a scheme which will benefit nearly two lakhs of acres in Ramanathapuram and Madura Districts. You know, Sir, the calamity which took place recently in Ramanathapuram District. A horrible cyclone struck that District and almost all the irrigation resources were damaged. Famine is also prevailing in Ramanathapuram District. It is a backward District in Tamil Nad. So, this scheme is more important and I would request the Government to include this scheme in the Second Five Year Plan.

Another scheme I would suggest to be included in the 2nd Plan is the Palar-Porundalar Scheme in Palni Hills. This is an unfortunate scheme, because this scheme is hanging in the air from 1902. In 1902, a survey was made of the scheme. Then another survey was also taken in the year 1948. All the preliminary arrangements were made to take up the scheme for execution, but unfortunately since there was some difference of opinion among the ryots about the canal site, for that simple reason, this scheme was postponed. This scheme will benefit about 20,000 acres in Palni taluk. Palni taluk is mostly an under-developed taluk. So this scheme is very important and I request the Government to include it in the Second Five Year Plan.

Another scheme is the Pullambadi scheme. This scheme will bring 22,000 acres under irrigation. Apart from the 22,000 acres, nearly 35 tanks also will be benefited through this scheme. So, this scheme is also very important and I request the Government to include it in the second Five Year Plan.

Regarding electric power, the Planning Commission is aware of the deficit in Madras State. Even today, we have a 25 per cent cut in the supply of electricity in Madras State. People are inconvenienced with this cut and the Gov-

ernment is not in a position to meet the demand because the supply is not sufficient to meet the requirements. So, the Madras Government recommended to the Centre to include the Kunda and Periyar electricity schemes even in the first Five Year Plan itself, but unfortunately the Kunda scheme was not included in the first Five Year Plan. The Kunda scheme is more important. Only this scheme can give electric power in Madras State. So I request the Government that under the Second Five Year Plan, firstly priority should be given to the Kunda scheme.

Regarding the minor irrigation schemes, you know that irrigation in the Madras State is mainly carried on through the minor irrigation schemes and tanks. There are several hundred tanks which are still kept without repairs. So, I request the Government to get these tanks repaired under the Improvement of Scarcity Areas Schemes in the Madras State. These minor irrigation schemes also should be included in the Second Five Year Plan so that the Madras State could benefit by the second Plan.

Shri R. S. Diwan (Osmanabad): From my experience in the Marathwada region of Hyderabad State and from the literature and summary of work placed by the Minister yesterday and from some of the figures given yesterday by the Minister, I feel that the Ministry is more interested in bigger projects and least interested in the medium and minor projects. I am not against bigger projects. They have their importance, but, all the same, there is the other side also. If you look to the bigger projects that are going on today you will find the majority of them are situated in a belt or a region of earthquakes. Secondly, the places where they are situated are vulnerable spots from the strategic point of view. But the case of the medium and minor projects is quite different. You can tap them wherever possible and from every nook and corner of the country. You can take the Plan to every individual in the country and you can make him plan-minded with regard to the medium and minor projects. So, this thing seems to have been uncared for and neglected by the Ministry altogether.

Take the case of Marathwada. Leaving aside big rivers, is there not a single brook the waters of which could not be tapped in Marathwada. Marathwada could have been benefited this way, but

it was not given a single scheme, neither minor nor medium, in the first Five Year Plan. The Marathwada M.P.s, M.L.A.s and other representatives met together, represented the matter, waited upon the Minister in deputation and submitted memoranda. Then they were told that the Purna project will be included in the first Five Year Plan. The survey and estimate and all the papers of the Purna project travelled from Hyderabad to Bombay several times and still, in the first Five Year Plan they could not give us the Purna project. To wipe our tears, they sanctioned as a concession to us Rs. 36 lakhs for bunding and soil conservation. But the Hyderabad Government was so kind enough as not to spend even 50 per cent of that money—this Rs. 36 lakhs—for soil conservation. This is the fate of the Marathwada area, which we meet at the hands of the State Government as well as the Central Government.

Then again, the Marathwada M.P.s, M.L.A.s and others met. A second memorandum was drafted. They waited upon the Minister in deputation at the State level as well as at the Central level, and then the authorities said that some schemes would be granted in second Five Year Plan. They say that this Purna scheme is a major scheme or project. The State Government recommended this project but the Central Government did not include it in the first Five Year Plan but in second. Further, the Central Government was not kind enough to grant all the medium-sized projects suggested by the State Government. They granted only three projects.

The situation today is, our area is being transferred to the Maharashtra area. Whatever projects or whatever schemes are begun today will only be taken up by the future Government in the next five years. If no scheme is begun today, we shall have a starve for the next five years together. That is the situation. The second Five Year Plan is mainly devoted to the industrialisation of the country. Now, in the Marathwada area, because there are no projects there is no electricity. Because there is no electricity there cannot be any industry. This is the fate of Marathwada region. I request the Government that they should not neglect the different regions of the country. If at all they want to develop every nook and corner of the country, they have to care for every region, in whatever State it is.

I might point out here that the Hyderabad State Government has sug-

gested several medium-sized projects in Marathwada. We will give a list of the medium-sized projects suggested by the Hyderabad Government, to the Planning Commission. I request that they should consider those projects.

Secondly, they are going to take up the Devanur project. In the Devanur project, with a pick-up just below it, they can irrigate about 60,000 acres of Marathwada region in the Nanded district. Then again, at Kavalaguda, if they build a dam, that dam can give us electricity in the Nanded district of the Marathwada area. Further, at the confluence of Sindpana and Godavari, just near Shahgad in the Aurangabad district, they can tap the waters and thus benefit the Marathwada region to a tremendous extent.

The same is the case with power, in respect of this Ministry. As they have neglected the minor and medium-sized projects everywhere, they have neglected rural electrification also. About 2 or 3 years ago, they had sanctioned Rs. 47 lakhs for rural electrification in the Hyderabad State. But, the Hyderabad State Government was not able to spend a single pie during these three years on rural electrification, out of the grants given by the Central Government. So, they have to take care to see whether the money given by the Central Government has been spent rightly or not and whether it is spent equitably or not. Only if this vigilant control over the expenditure of the money that is given by the Centre to the States is kept, the masses would be benefited.

We have seen here yesterday the hon. Minister gave us a summary of the bigger irrigation projects as well as the thermal and hydro-electric plants erected at so many places. We read in the papers that an atomic energy station also is being erected somewhere in Bombay. I do not know whether the atomic energy station has got any connection with the Irrigation Ministry or not. What I say is, the bigger schemes are taken up by our people and the smaller schemes are neglected. As regards the atomic energy station, I may say that there is difference of opinion among the scientists and technicians. Why should we take these risks by means of which

Mr. Speaker: Is it part of the irrigation programme?

Shri R. S. Diwan: This is going to give us power in course of time.

Mr. Speaker: No, no. Is it based on irrigation?

Shri R. S. Diwan: Irrigation and Power are there. If at all I am to speak on the subject of power, I may say something about it now. Even if this Ministry is not concerned, it is concerned with humanity and our nation. By erecting this atomic energy station, about which we do not know much, we shall be unleashing such a danger of which we are quite ignorant. Why go in for that? We are supposed to be and we claim ourselves to be followers of Mahatma Gandhi. At the topmost of our voice we are crying for peace in the world. We say that we are neutral. We are trying to establish peace in the world. Why go in for such a station which the warmongering nations have erected? Let us show ourselves to be neutral and peaceful as we were before and as we pose ourselves to be. We should not start such schemes which are not immediately beneficial to the nation. I would request the Government that, with respect to power and irrigation schemes they should take up minor and medium-sized schemes simultaneously with the bigger schemes. I am not against—let me repeat—I am not against the bigger schemes. By means of these smaller schemes, you are going to take the Plan to the homes of the farmers and make them plan-minded.

श्री आर० एन० सिंह (जिला गाजीपुर पूर्व व जिला बलिया-दक्षिण-पश्चिम): अध्यक्ष महोदय, मैं आपके द्वारा मंत्री महोदय के ध्यान में कुछ बातें लाना चाहता हूँ।

पहली बात तो यह है कि मैं जिस जगह से आता हूँ, जिन जिलों का मैं प्रतिनिधित्व करता हूँ, वे हैं उत्तर प्रदेश के पूर्वी जिले और वहाँ पर सबसे बड़ा प्रॉब्लेम (समस्या) जो है, सबसे बड़ी समस्या जो है, वह बाढ़ की है। परन्तु पेशतर इसके कि मैं वहाँ की बाढ़ के सम्बन्ध में कुछ कहूँ मैं कुछ और बातों पर और खास तौर पर कुछ प्रॉजेक्ट्स (परियोजनाओं) पर अपने विचार प्रकट करना चाहूँगा। यद्यपि इन प्रॉजेक्ट्स के सम्बन्ध में मुझे बहुत कुछ नहीं कहना है परन्तु मैं मंत्री महोदय को बतलाना चाहता हूँ कि कुछ प्रॉजेक्ट्स बन चुकी और उनकी प्रोपनिंग सीरेमनी (उद्घाटनसमारोह) हो चुकी लेकिन फिर भी उनसे कुछ लाभ किसानों को नहीं हो रहा है मिसाल के तौर पर मैं तुंगभद्रा प्रॉजेक्ट को ही आपके सामने पेश करता हूँ। यह प्रॉजेक्ट १९५३ में बन गई थी। मेरी बगल में मेरे मित्र श्री शिवमूर्ति स्वामी जी बैठे हुए हैं और उन्होंने मुझे बताया है कि यद्यपि यह प्रॉजेक्ट

बन चुकी है लेकिन फिर भी वहाँ पर किसानों को इस प्रॉजेक्ट से कोई लाभ नहीं हो रहा है और जो सुविधायें उनको मिलनी चाहियें वे नहीं मिल रही हैं। खेतों की सिंचाई के लिये उन्हें पानी नहीं दिया जा रहा है। अभी तक नालियाँ या छोटी-छोटी नहरें नहीं बन पाई हैं और यही कारण है कि उनको कोई लाभ नहीं पहुंच रहा है।

दूसरी बात इस सम्बन्ध में मैं यह कहना चाहता हूँ कि वहाँ से जिन लोगों को उटाया गया है उनको अभी तक कोई आर्थिक सहायता नहीं दी गई है। इसका नतीजा यह हो रहा है कि वे बेचारे बहुत बुरी हालत में हैं। इस सम्बन्ध में मैं और ज्यादा न कहते हुए यही कहना चाहता हूँ कि उनको मुआवजा जल्दी से जल्दी दिया जाये। मेरे मित्र शिवमूर्ति स्वामी जी कई बार इसके बारे में कह चुके हैं और वहाँ की जो जनता है उसने भी आपको काफी पत्र लिखे हैं।

अब मैं रिहांड स्कीम के बारे में कुछ कहना चाहता हूँ। यह स्कीम अभी तक कुछ पता नहीं कि कब तैयार होगी। यद्यपि यह कहा गया है कि १९६१ तक यह तैयार हो जायेगी और पूर्वी जिलों को तथा विन्ध्य प्रदेश और बिहार के कुछ भागों को इससे लाभ पहुंचेगा। लेकिन यह तो भविष्य की बात है, पता नहीं आप की यह उम्मीदें पूरी होती भी हैं या नहीं। आज भी जो कुछ छोटे-छोटे काम उन जिलों में हुए हैं, उनसे भी गरीब किसानों को, गरीब जनता को कोई लाभ नहीं पहुंचा है। टयब वेल कुछ लगे हैं और आपने कुछ स्कीमें बिजली पहुंचान की भी बनाई हैं और बिजली दी भी है। लेकिन मुझे दुख के साथ कहना पड़ता है कि आपके कारखानों के द्वारा जो बिजली पैदा होती है वह इतनी महंगी होती है कि एक गरीब आदमी, एक गरीब किसान, एक छोटा सा रोजगारी, उससे कोई लाभ नहीं उठा सकता है। खर्चा क्यों ज्यादा पड़ता है यह मैं आपको नहीं बतलाना चाहता, इस चीज को आप खुद ही जानते हैं। अगर आप नहीं जानते हैं तो मैं आपसे यही कह सकता हूँ कि आप मंत्री पद से हट कर यहां एक मैम्बर की हैसियत से यदि बैठें तो आपको मालम हो जायेगा कि इतना अधिक खर्चा क्यों पड़ता है। मैं यह भी नहीं कहना चाहता कि वहाँपर करप्शन (भ्रष्टाचार) होती है, रुपया इधर उधर किया जाता है, यह आपको मालूम ही है।

अब जो सिंचाई के लिये किसानों को पानी दिया जाता है, उसकी दर भी बहुत ऊंची रखी

गई है जिसका नतीजा यह होता है कि किसान उसका भी जितना फायदा उन्हें उठाना चाहिये नहीं उठा पाते हैं। किसानों को जो सिंचाई के लिये पानी मिलता है वह सस्ती दरों से मिलना चाहिये ये गरीब लोग हैं इनके पास पैसा नहीं है और जो सबसे जटिल समस्या है और जो सबसे जरूरी भी है वह इन गरीब किसानों की ही है। यही वे लोग हैं जिन पर आप बोझ लादते जा रहे हैं और तरह तरह के टैक्स लगाते जा रहे हैं। इन्हीं लोगों से आपको आमदनी होती है, चाहे उस आमदनी को करने के लिये आप उनसे सीधे टैक्स ले लें, चाहे धुमा फिरा कर लें, इनका सारा बोझ उन्हीं पर पड़ता है। तो मैं आपसे यह अनुरोध करूंगा कि आप कम से कम उनके लिये जो चीजें दें, वह सस्ती दें जिससे कि वह आपका जो टैक्सों का बोझ होता है, उसको भी वह सम्हाल सकें और आपकी सहायता भी करते रहें। अब मैं इसके सम्बन्ध में अधिक नहीं कहना चाहता।

मैं आपसे अब अपने पूर्वी जिलों के सम्बन्ध में कुछ कहना चाहता हूँ। जो ट्यूबवैल्स और प्राजेक्ट्स वहां पर बन चुके हैं, ठीक है, बनना चाहिये, उससे मेरा कोई विरोध नहीं है लेकिन मैं यह कहे बगैर नहीं रह सकता कि पूर्वी जिलों में हालांकि कुछ काम किया गया है और सरकार का ध्यान उधर गया है, तब भी पश्चिमी जिलों या और देश के जो दूसरे प्रान्त हैं, उनकी अपेक्षा वे पिछड़े हुए हैं। मेरी समझ में नहीं आता कि आज जब अपने देश की सरकार कायम है, तब भी हमारी अपनी सरकार की मनोवृत्ति उन्हीं अंग्रेजों की तरह से है जो कि वे पूर्वी जिलों के सम्बन्ध में रखते थे। अंग्रेजों के राज्यकाल में फैजाबाद और पटना के बीच जो विस्तृत भू-भाग है, वह हमेशा उपेक्षित रहा है और उनके शासनकाल में इस क्षेत्र की उन्नति करने के लिये कोई कार्य नहीं किया गया। देश के अन्दर जहां भी आपको मजदूर या कुली मिलेंगे, इन्हीं क्षेत्रों से आपको मिलेंगे और विशेष करके उत्तर प्रदेश के देवरिया, गोरखपुर, आजमगढ़, बलिया और गाजीपुर आदि स्थानों से आपको ज्यादा तादाद में कुली मिलते हैं। कारण इसका क्या है? इसका कारण यह है कि वहां पर कोई ऐसी चीज नहीं है जिससे कि वहां पर काम धंधा करके लोग अपनी गुजर बसर कर सकें। उनके पास कोई ऐसा साधन नहीं जिससे कि वह अपनी खेतीबाड़ी कर सकें। यह सब समस्यायें वहां की हैं और आज भी मैं देखता हूँ कि हमारी अपनी सरकार की दृष्टि उन्हीं अंग्रेजों की तरह है और

पूर्वी जिलों की तरफ उसका ध्यान बहुत कम गया है। मैं यह मानता हूँ कि कुछ ध्यान सरकार का उधर गया है लेकिन और जगह की अपेक्षा कम गया है।

अब मैं बाढ़ के सिलसिले में कुछ कहना चाहता हूँ। मैं कई बार इसको कह चुका हूँ कि अगर आप हिन्दुस्तान का नक्शा उठा कर देखेंगे तो आप पायेंगे कि जिन पूर्वी जिलों के सम्बन्ध में मैंने निवेदन किया है, उन्हीं जिलों में सारी नदियां करीब करीब जा कर के मिलती हैं और वहां पर जुलाई और अगस्त मास में आपको एक बहुत बड़ा विस्तृत समुद्र की तरह का जल का क्षेत्र दिखाई देगा और उसका कारण यह है कि जितनी नदियां हैं वे सब वर्षाकाल में वहां पानी ले जा कर इकट्ठा करती हैं। पटना के पश्चिम में और यहां आपके बनारस क्यों कहीं गाजीपुर और बलिया के पूर्व में गंगा, घाघरा, छोटी सरयू, गंडक, बड़ी सरयू और सोन इत्यादि नदियां जा कर मिलती हैं और वहां उनका पानी इकट्ठा होता है। मैं अपने मंत्री महोदय से यह निवेदन करूंगा कि उन क्षेत्रों की जनता को जो इस बाढ़ की भयंकर समस्या का प्रति वर्ष सामना करना पड़ता है, उसके ऊपर ध्यान दिया जाय और उसके निवारण के लिए विचार किया जाय। अगर आपके पास उसके लिये विशेषज्ञ न हों, तो आप दूसरे देशों से विशेषज्ञ मंगा सकते हैं और आप इस काम के लिये बुलाइये और जैसे भी हो इस बाढ़ की भयंकर समस्या से वहां की जनता को राहत दिलवाइये।

इसके साथ-साथ मैं यह भी कहूंगा कि घाघरा प्राजेक्ट के लिये यहां पर कई बार कहा गया, पार साल भी कुछ कहा गया था और आज भी उसके सम्बन्ध में हालांकि अभी तो किसी साथी ने नहीं कहा लेकिन मैं कहता हूँ कि घाघरा प्राजेक्ट बनना चाहिये और उसके बन जाने से सिंचाई की एक बहुत बड़े क्षेत्र में अच्छी व्यवस्था हो जायगी।

श्री बी० बी० पांडे (जिला अलमोड़ा उत्तर पूर्व): बन रहा है।

श्री आर० एन० सिंह : जो रिपोर्ट हमें मिली है उसमें तो इसका कहीं जिक्र नहीं है और कहीं लिखा हुआ नहीं मालूम होता कि जिससे यह कहा जा सके वहां पर किस तरह का कार्य हो रहा है और मैं तो समझता हूँ कि यदि उसके सम्बन्ध में विचार हुआ होता तो रिपोर्ट में जरूर उसके सम्बन्ध में कुछ लिखा हुआ होता।

[श्री भार० एन० सिंह]

बाढ़ के लिए आवश्यक व्यवस्था करने के अतिरिक्त मैं यह कहूंगा कि इस क्षेत्र का सर्वे कराया जाय कि क्या ऐसी बात है जिसके कारण यहां पर इतनी नदियां मिलती हैं तो भी उन नदियों से उन जिलों को कोई लाभ नहीं होता बल्कि नुकसान ही होता है।

दूसरी बात मैं फंजाबाद, बनारस और गोरखपुर इन तीनों डिवीजनों के बारे में यह कहना चाहूंगा कि इन के गांवों की संख्या करीब-करीब ४७,००० है और इन ४७,००० गांवों में से करीब-करीब २२,००० गांव ऐसे हैं जिनको कि बाढ़ से क्षति पहुंचती रहती है। और उनके सम्बन्ध में मैं निवेदन करूंगा कि कमसे कम इन तीन डिवीजनों की ओर जो कि बाढ़से सबसे अधिक क्षतिग्रस्त होते हैं, उनको इस आपत्ति से छुटकारा दिलाने के लिये कोई समुचित प्रबन्ध अथवा व्यवस्था की जाय। इसके अतिरिक्त इन बाढ़ग्रस्त इलाकों की जनताको सरकार की ओर से सहायता पहुंचाने की आवश्यकता है। मैं मानता हूँ कि आपकी ओर से कुछ सहायता दी जाती है और वह सहायता उत्तर प्रदेश की सरकार की माफत दी जाती है और यह उचित भी है कि यह सहायता आप इन्हीं के द्वारा दें लेकिन मैं यह चाहूंगा कि उसमें ऐसी व्यवस्था होनी चाहिये जिससे जो क्षेत्र वास्तव में बाढ़ग्रस्त हैं और जहां की जनता को बाढ़ से क्षति पहुंची है, उनको ही वह सहायता दी जाय।

अब इसके बाद मैं आपसे अनुरोध करूंगा कि बाढ़ग्रस्त क्षेत्रों में जो आप इंजीनियर्स और ओवरसियर्स हैं अथवा जो कोई वहां पर काम करने जाते हैं, उनको आप कहें कि वे वहां की जनता से सम्पर्क स्थापित करें और साथ ही जो उनके यहां मिलने और अपनी राय देने जाय उनसे आफिशियली बर्ताव न करें जिस तरह से कि आफिसों में जाने पर कह दिया जाता है कि अफसर साहब तुमसे नहीं मिल सकते या उनको डांटे फटकारें, इस तरह की बात जनता से नहीं होनी चाहिये। उनको एक अच्छे ढंग से नम्रता के साथ बतलाया जाय और उनकी समस्याओं पर ध्यान दिया जाय। इस तरह की कई एक शिकायतें आई हैं, उनको मैं यहां पर कहना नहीं चाहता क्योंकि ऐसी छोटी-छोटी बातें इस सदन में कहना उचित नहीं है, फिर भी मैं आपसे कहूंगा कि आपको अपने अफसरों को इस सम्बन्ध में आवश्यक आदेश दे देने चाहियें।

इसके अतिरिक्त उन गांवों के सम्बन्ध में जहां कि अक्सर बाढ़ आया करती है, उनके लेबिल को ऊंचा करने के लिये एक स्कीम चालू की

गई है। यह स्कीम उचीत है और होनी चाहिये, लेकिन साथ साथ यह भी ध्यान होना चाहिये कि जो मिट्टी गांवों में लाई जाती है वह उसी गांव के पास से खोद कर न भरी जाय, बल्कि दूर से मिट्टी लाकर उन घरों और गांवों को भरा जाय। जमीन के लेवल को ऊंचा करने के लिये यह तरीका है कि मिट्टी लाकर उससे घर भर दिये जाते हैं। ठीक है भरे जायें, लेकिन मैं सरकार से यह अनुरोध करूंगा कि गांव को ऊंचा करने के लिये जिन गरीबों के घर भरे जाते हैं, उनको भी सहायता मिलनी चाहिये क्योंकि उनके घर उनके काम के नहीं रहते। आज मैं उन क्षेत्रों में गया था जहां पर गांव ऊंचा करने के लिये कुछ घर भरे गये हैं। उनकी हालत बता कर मैं यह नहीं कहना चाहता कि उनका मुकाबला सुअरों से किया जाय, लेकिन अगर देखा जाय तो उनकी हालत सचमुच वैसी ही है। वह अपने घरों के अन्दर झुक कर जा सकते हैं क्योंकि उन के घरों में छतों और बड़ेरी तक मिट्टी भर दी गई है। उनके पास पैसा नहीं है कि वह अपने घरों को किसी प्रकार से ऊंचा कर सकें। इसके लिये मैं आपसे अनुरोध करूंगा कि उनको सहायता दी जाय, जिससे कि उनको अपने घरों से ऊंचा करने में मदद मिल सके। मैं तो यहां तक कहूंगा कि यदि आप की सरकार प्रबन्ध कर सके तो उनको मुफ्त सहायता दी जाय जो कि डिजर्व करते हैं। अगर यह नहीं हो सकता है तो उन १ इसके लिये कर्ज दिया जाय।

इन शब्दों के साथ मैं आपसे बार बार यह अनुरोध करूंगा कि आप इन बातों पर ध्यान दें, खास कर उत्तर प्रदेश के पूर्वी और बिहार के पश्चिमी जिलों की तरफ जहां पर कि इन दो राज्यों की सीमायें मिलती हैं और जहां पर कि पानी का एक समुद्र सा पाया जाता है, विशेष ध्यान दिया जाय।

Shri N. B. Chowdhury (Ghatal): This year's budget of the Ministry of Irrigation and Power is of some special significance because this is the first budget of the Second Five Year Plan period, and moreover, when we are having this debate, thousands of employees working in the different multipurpose projects are being retrenched, and a large number of persons who are affected by these schemes are being asked to evacuate their land without being paid adequate compensation or without being provided with alternative lands.

Before I make my observations with regard to this budget in relation to the

Draft Second Five Year Plan, let me take up first of all the very important problem of the employment of the DVC employees. In this House as well as outside the Minister gave assurances that persons who had made their contributions to the success of the DVC would not be retrenched; and we have heard also about the project employment exchanges, advanced planning and such other matters.

But now, when one project, namely the DVC, is going to be completed, we find every day that a large number of persons are being retrenched. I am told that very recently, that is, on the 13th and the 14th of last month, the Minister of Irrigation and Power met some of the representatives of the employees at Maiton and gave them the assurance in the presence of representatives of the Governments of West Bengal and Bihar, that there was not going to be any retrenchment at that place at least till June. But only a few days after, on the 19th of last month, a large number of persons were retrenched. The Chief Minister of West Bengal also had given an assurance that he would perhaps be able to absorb as many as two thousand people, and the representatives of Bihar also said that they would also absorb a large number of people, at least five hundred of them.

But without referring the matter to the West Bengal Government or to the Bihar Government, the corporation on their own retrenched a large number of people, and they are planning to retrench all the people. We know that in the DVC something like 19,000 people were working, and only the other day it was reported that Mr. P. S. Rau, the chairman of the DVC, had declared at some press conference that a list of some 6,000 people had been prepared, and that they would be retrenched very soon. The retrenchment had started already, and even skilled and semi-skilled persons like mechanics, fitters, operators, and such other technical personnel are being retrenched. Is this the reward for the services which those people have rendered? This reminds me of the story of a tiger in whose throat a bone got stuck up, and on the promise of some reward it was brought out by some creature; when that creature asked for its reward, it was told, 'Thank your star that you have brought out your neck'. Is it the same reward that is going to be given to these people who at the risk of their lives had worked there and had rendered so

much of service, but who are now going to be thrown into the streets?

That is a very important question that we have to consider, especially when we are thinking of the Second Five Year Plan, and we are thinking also of expanding the scope of employment under that Plan; and when so much has been said about it since its formulation by Shri Mahalanobis and others, is this going to be the perspective in which the Second Five Year Plan is going to be started? Unless we get some assurance right here from the Minister that these people will not be thrown into the streets, certainly we shall have to revise whatever good opinions we had formed about the provisions of the Second Five Year Plan. After all, this is a very vital question.

Coming to the budget in relation to the Second Five Year Plan, I find that in the Draft Second Five Year Plan, there is some contradiction. In the very first page of the chapter relating to irrigation and power, I find the statement that in the First Plan, there were some large projects, but because these large projects take some time before they yield any results, this time they have decided to take up more medium-sized projects. But in the very next page, I find:

"During the first plan 7 million acres would have been brought under irrigation by large and medium-sized projects. During the second plan, the area to be irrigated is expected to be 12 million acres. Out of this, 9 million acres will during the first plan and 3 million benefit from projects undertaken acres from new projects included in the second plan."

This means that although 9 million acres would have been irrigated as a result of the First Five Year Plan, yet during the Second Five Year Plan only 3 million acres would be irrigated as a result of the 2nd Plan. But during the period of the First Five Year Plan 7 million acres were brought under cultivation. So although the amount of allocation seems to have been increased from Rs. 661 crores in the First Five Year Plan to about Rs. 900 crores in the Second Five Year Plan, yet the area to be irrigated is not going to be enlarged during the Plan period. That is a point to which I should like to draw the attention of the Minister.

In this connection, I would like to point out, as I have made it clear through one of my cut motions, that the provision is totally inadequate in view of the devastating floods that have occurred

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in a large number of States year after year during the First Five Year Plan period. Last year, this year, and also the year before last, we have seen how a large number of states have been affected by floods. As far as we could gather from the speech delivered by the Minister yesterday, we find that the damage done by this year's floods amounts to something like Rs. 100 crores.

So against this background we have to judge the allocation that has been made under the Second Five Year Plan. It is said that the amount of Rs. 110 crores demanded by the Ministry has been reduced to Rs. 60 crores only so far as flood control projects are concerned—this is according to a report published in the *Statesman*. If it is so, I think there has been a very great mistake because in view of the dimensions of flood and the havoc that it is causing, there should have been more attention paid to flood control projects.

Coming to certain specific projects, I find that there is mention of the Kangsabati project under the second Five Year Plan. I agitated for this project in this House for a long time. Now that it has been included, it gives me a certain satisfaction. But while welcoming it, I find that it has not been integrated with the Silabati scheme. This integration is very necessary in order to prevent floods in large areas in the Ghatal sub-division of Midnapore district. Along with this, I would like to point out another thing. While formulating such projects, inadequate attention is being paid to the details about the possible effects on certain areas. We have said with regard to the DVC that the lower regions have not been properly looked after and their requirements are not properly considered. The condition is the same with regard to the Kangsabati project. Apprehensions are being expressed in the lower regions, in parts of Dashpur and Panskura in Midnapore, that there may be less supply of water and irrigation may suffer in those regions. I would request the Minister to ask the project authorities to look into all these matters.

Coming to DVC, it was pointed out by me several times that the lower regions, particularly certain regions in the district of Hooghly—areas in the Arambag sub-division within the jurisdiction of Khanakul and Arambag police stations, have their apprehensions. There I find that people are apprehensive about the supply of water through the smaller rivers and

also through Darakeswar. There, although the DVC irrigation from the Durgapur Canal as a result of the Durgapur barrage will be extended to certain areas, the area covered will be very small. Only 44 villages will benefit by it. It could be possible to extend these irrigation canals to larger areas. So it is very necessary that these aspects should also be considered.

Then there is the case of the Rupnarain river. It is one of the major rivers in West Bengal. Because of the urgent necessity of narrowing the river, it was demanded by me several times that urgent steps should be taken. There was some survey but nothing concrete has yet been done. It is very necessary that in order to maintain the navigability of the Calcutta Port, in order to see that the water transport system that is operating there does not altogether come to a deadlock—it has already come to a deadlock in certain parts—and in order also to see that this system continues in view of the commercial importance of connecting the towns with Calcutta, there should be proper care of this river. It is possible that by river training works this river can be narrowed and thereby conditions of navigability improved.

Coming to certain other matters with regard to the Hirakud, Bhakra-Nangal and another project which I saw only yesterday, that is, the Mata Tila project in U.P. and Vindhya Pradesh, I wish to say something about the problem of corruption. We have read in the papers a lot about corruption in Bhakra-Nangal and also something about the Hirakud project. One thing which should be taken serious notice of is the manner in which these projects are being administered. Although we are spending so many crores of rupees, we find that the poor peasants, the poor people, who are being asked to evacuate from their lands are not being paid adequate compensation. When the Constitution (Amendment) Bill was under discussion here we expressed our apprehensions regarding this matter of payment of compensation, that they may utilise the provisions of the amending Bill in order to pay less to the poor peasants whose lands are being acquired everyday for construction of roads, projects etc. Yet we find that in the nationalisation of the Imperial Bank and even in the case of the nationalisation of insurance, they are paying more than what is due to the shareholders. They are not paying even the market value to these peasants. In the case of the Mata

Tila project and also the Hirakud project, the same thing has to be found. In the Sambalpur and other areas covered by the Hirakud project, because of the Land Acquisition Act passed by the Orissa legislature, the land acquisition officers have been given wide powers. If any peasant takes the case to a court of law, there is harassment and the Government would prefer an appeal to the High Court. So the peasants cannot spend so much money and they sometimes have to give up their demand. So, Government have to take notice of these facts and pay adequate compensation to the affected people.

Coming to the question of rural electrification the DVC electricity supply scheme should be extended to Arambag also. I do not know why the commercial town of Ghatal should not be electrified. It has a population of about 20,000 and I do not know whether the DVC electricity supply scheme cannot be extended to that place which is some ten miles from Arambag; it could be done even by a thermal plant or in some other way. Electrification will do a lot of good to that area.

As regards electricity tariff, although hydro-electric power is being produced, and we are going to produce more of it, the consumers are going to pay the same rate at which they had been paying so long. This is a grievance of the people in Calcutta and other places, that they have to pay such a high rate. I would urge upon Government the necessity of nationalising at least the big electrical undertakings like the Calcutta Electric Supply Corporation. Why should they be allowed to make such huge profits?

While concluding, I would again plead on behalf of the unfortunate employees of the DVC. One phase of the scheme is now over. There can be other works also taken up. We have electricity supply schemes. So they can be absorbed there. The Government should see to it that these people are not treated in the manner in which they are being treated today, and adequate provision is made there or elsewhere to absorb them.

Shri B. D. Pande: Sir, I come from the Himalayas. All the big rivers come from my part of the country. We give all the waters, and these waters go to fertilise the country. But we are deprived of the benefits of these waters because we live in the valleys. With us it is a case of 'water, water everywhere, but not a drop to drink'. We do not get the

benefit of those waters in our part of the country; others get it. I have the consolidation that other people get it. In fact, I wanted to speak in Hindustani, but as I have to make certain quotation, I have preferred to speak in English, although my English is not good.

The overall picture which Shri Nanda gave yesterday is very exhilarating: it is just like a dip in the Ganges during a *loo*. That was a very hopeful picture I congratulate this beneficial Department of Government for the all round progress in regard to schemes like Bhakra-Nangal, the DVC, the Hirakud and the Tungabhadra. In my part of the country, our progressive State is doing a lot of work in the matter of irrigation and power, including the hill areas. What we need most in the hill areas are pumps to pump up water. Although there is plenty of water, they are in the valleys down below. The question is how to lift it up. Government should take action to instal pumps to lift the water up the hills. These pumps can be operated by electricity which we are getting from the Sarda project. Though our Government have launched many small irrigation projects, they have not yet taken to this method of irrigation.

The fields in my part of the country are those cut in the hills—they are terrace fields. It is very difficult to keep them watered. Where there is water, the crops thrive; where there is no water the crops fail. The method of cultivation followed is one of dry farming. When nature gives us water, things are all right; but when she fails, crops wither and there is scarcity. Only in this morning's *Hindustan Times* there appeared a news item about scarcity conditions obtaining in Almora.

"About 100,000 villagers in the district, including those in the border areas have been hit hard by scarcity conditions and high prices of foodgrains.

The Government has taken steps to relieve the distress. Four grain godowns have been opened at Almora, Bageswar, Ranikhet and Pithorgarh to fight the scarcity. The worst-affected areas of Bel Bherang have not yet been provided any relief because of their long distance from the district headquarters.

The Government godown at Pithorgarh will provide grain to the scarcity-hit villages of the sub-division, including the border areas. It

[Shri B. D. Pande]

is, however, feared that this godown will be of little use to the border people because of the exorbitant transport charges unless the Government introduces a subsidy scheme."

We have a lot of trade with Tibet. For the merchandise obtained from there we have to pay in the form of grain and other necessities of life required by the people there. Formerly, this trade was carried mainly on barter basis. But after the Chinese occupation of Tibet, the Tibetans make payment in Chinese dollars. Their main import from our part of the country is grain, and if our crop fails, our trade is bound to suffer. As it is, grain has to be provided and subsidised by Government. As this border is of vital importance to the country, I would request that the Government of India should come to the help of the Uttar Pradesh Government in this matter.

A recent development called spray-irrigation which has taken place in the West, and an account of which appeared in the *Hindustan Times* only a couple of days back is of considerable interest to us.

"For more than thirty years in Claw, West Germany, careful research work on spray-irrigation, and the results of its application in many countries, has enabled the process to reach a high point of efficiency. The spray system, as opposed to the flood-irrigation system, helps create the natural condition of rain irrigation, which any farmer will tell you are the best conditions for growing crops.

The well-developed equipment is capable of bringing down the temperature by 15 degrees and it built to serve large farms as well as small gardens.

Spray-irrigation is economical because in its case leakage of water—which sometimes in the case of flood-irrigation is even 50 per cent—is impossible. To reduce evaporation spray-irrigation is mostly done from the previous afternoon to the next forenoon. The reduction in water consumption is thus considerable. Water is not lost due to leaking channels, evaporation and percolation as in the flood-irrigation system.

Only two to three operators are needed to work on equipment which may irrigate an area of 40 acres in 20 hours.

Slopes and uneven surface presents no problem for the system. Spraying does not wash away the fertile top-soil.

Channels in the flood-system not only consume nearly ten per cent of the farm area but are also a problem for tractors."

I want the Government of India to conduct some experiments in the Himalayan regions which are underdeveloped. Government have given considerable help to Kashmir, PEPSU and Himachal Pradesh—I am glad about it. But our part, especially the Kumaon Division, is neglected. I am anxious that this system of irrigation should be experimented upon in our part of the country, so that water may be lifted up to the hilly areas. There is plenty of water all around; the only difficulty is to lift it up.

The Government of Uttar Pradesh have made considerable progress in the matter of minor irrigation schemes—I concede that. I could not understand the remarks of my hon. friend Shri Shastri that nothing has been done. That was a sweeping statement and I do not agree with him. Everything that is possible is being done by our Government. But this is a new technique which has been developed in Germany. The Government of India should make enquiries about it, send one or two technicians if necessary and start one or two experimental stations in the Himalayan regions. With the advent of electricity, this method of irrigation is likely to have immense scope.

Though my part of the country used to have plenty of rain-fall, the monsoon has failed for the last three or four years. We do not know the reason for this. This should be enquired into by the Meteorological Department. So, I think, this system, if introduced by the Government even in one or two places, with the advent of electricity, it will be a boon to the people, the under-developed and poor people and it will be beneficial to them.

Shri Hathi: I have listened with keen interest the speeches of the hon. Members during the course of yesterday and today. I feel it my duty to express my gratitude to the various hon. Members who had a kind work of appreciation for the Ministry. Any utterance, on the floor of this House, whether it be about criticism, whether it be about constructive

suggestion or about appreciation has a great value. When there is criticism or constructive suggestion, the Ministry has always taken care to look into these suggestions or criticism minutely and tried to find out what the defects in the working are, if any, and has benefited by such criticisms. Similarly, a word of appreciation from this House is sure to have a very encouraging effect on the personnel, the engineers and other workers who have been working on the projects.

You remember that when the Ministry announced that Hirakud will supply water and power within a few months, the House received it with a feeling of joy and the workers there will naturally, be encouraged and there will be added self-confidence in them. I have seen the young batch of engineer working over there, all Indian youngmen and they are now confident that they can undertake projects of a similar type with the experience they have gained.

In addition to these, there were other suggestions also. I well appreciate the anxiety of the hon. Members to either secure something for their constituencies or to make suggestions which would be, in a way, responsible for the better administration and the better management of the irrigation projects. Several hon. Members touched questions like the National Construction Corporation, All India Engineering Services, the arrangements to be made for a pool of services, the machinery—if I were to mention all these subjects, it would be a long list—but they varied right from the investigation stage, from the inclusion in the Plan to the execution, economy, the machinery, the personnel, the utilisation, the finances and varied subjects. It may not be possible for me, nor would I like to encroach upon the time of the House by dealing with all those matters. Some of them, naturally, will be dealt with by my colleague when he winds up the debate. I shall, however, touch some of the points that were raised by the hon. Members which were, of course, of importance but which I hope could be clarified within a short space of time. The anxiety of the hon. Members to have certain projects included could well be appreciated. But, there are certain limitations and one has to judge the overall picture with due regard to the limitations that the Ministry and the Government of India have.

There were certain complaints made about the lack of provision or lack of

funds. The hon. Member from Bombay, who unfortunately, is not here, complained about the lack of provision for the major project of Koyna and he wanted that the Government of India should provide more funds. Naturally, I appreciate his anxiety. I also appreciate his keenness to get as much money as is possible. But, looking to the provision that has been made, that is about Rs. 4 crores, the provision is not at all small. If I were to give the figures, our experience has shown that in all major projects, during the initial stages, the expenditure has not been much. It is after the project gets a momentum, after the whole organisation is set up, that slowly and slowly the tempo of expenditure increases. If I were to give the figures of the bigger River Valley Projects, I will be supported in my statement by these figures.

In Bhakra, the expenditure in 1947-48 was Rs. 69 crores; in 48-49, it was 4:25 crores, in 49-50, Rs. 8:31 crores and then Rs. 11:54 crores and so on rising up to Rs. 18:57 crores in the year 1956-57.

Similarly, in the Damodar Valley Corporation, in the first year, 1948-49, it was Rs. 1:61 crores, next year, it was Rs. 5:78 crores, then Rs. 8:11 crores rising up to Rs. 16:1 crores. Similarly, in Hirakud from Rs. 4:67 crores rising up by stages to Rs. 5:58, 8:20, 12:22, 14:47 and so on. This is only to show that even in the bigger projects where they cost Rs. 158 crores—Rs. 100 crores for Damodar Valley and Rs. 70 crores for Hirakud—the initial provision made was only a crore. In Koyna, provision had been made for about Rs. 4 crores, but it was not possible for the Government of Bombay to spend the whole amount. Naturally, that was what was expected because in the initial stages you have to take some time; the designs take time; the preparation take time. It is not as if the dam starts immediately we provide money. You have to make the approach roads, the rail links, if there are any, the building for the people and so on, and it takes some time before the project gathers momentum. Therefore, there should be no anxiety on the part of the hon. Member that the project will be delayed. There will be no scarcity of funds once the project is included. If the tempo of execution increases, naturally, the funds will be provided for. And if there was any apprehension that Bombay was not provided sufficient amount, I may quote figures for that also. Perhaps Bombay is the luckiest

[Shri Hathi]

State getting about Rs. 114.5 crores for irrigation and power out of the total provision of about Rs. 800 crores. It tops the list of the States; in power it gets about Rs. 42.5 crores and in irrigation it gets about Rs. 72 crores. So far as the Government of India is concerned, naturally it has to look to the regional development; it has to see that all parts of the country are properly served. Wherever there is need for irrigation, wherever there is power potential, where there is need for power, the Government of India has to see that the amounts are properly distributed and that no consideration other than the need of the country should come in the way. The only consideration may be perhaps the implementing capacity of the State. It may be that the scheme suggested may not be technically sound. It may be that the scheme not be economical. In that case, that has to be given up. The hon. Member mentioned about Bandhadhara-Randha scheme. That scheme was found to be, not technically but economically, not sound, because it did not add any firm power for in some part of the year the irrigation water had not to be used. During that period, power from the Chola powerhouse had to be used. Thus, it did not add any additional firm power. Therefore, it was thought that it was no use spending about Rs. 700 lakhs on that area. But these are matters which have been duly considered by the Government and the Planning Commission before the schemes are included or not included. In doing so, the Government and the Planning Commission have taken into consideration the scarcity areas, and wherever schemes were feasible or schemes were properly worked out, they have been included. I would not like to go into the details of each of these schemes.

The other hon. Member from Mysore pleaded for another scheme, the Malvi scheme. I may inform him that that scheme has already been included in the Second Five Year Plan. He also mentioned a small point about the Tungabhadra workshop. He wanted that the workshop should not be shifted. Naturally, when there is a workshop dealing with materials or manufacturing materials, to meet the requirements of the river valley projects, the Irrigation Ministry would be keen to continue the functioning of that workshop rather than shift it from that place to another place. That workshop is not going to be shifted. The

only change may be perhaps that the Commerce and Industry Ministry, which is dealing with steel, iron and many other things, may take it over. They have a proposal in mind. Having regard to the fact that they are also in charge of other such concerns, the Irrigation and Power Ministry is prepared to hand it over to the Commerce and Industry Ministry, but the condition would be that all the materials required for the Irrigation and Power Ministry will be given priority. On that account also, that workshop is not going to be transferred from that area. The people working there will be continued in employment and there will be no dislocation in this behalf.

The hon. Member, Dr. S. N. Sinha, mentioned something about Samastipur. While he was talking of the floods, he was, perhaps, talking in lighter vein; he said that he represented the Minister for Parliamentary Affairs. But when I am talking of floods or thinking of floods, it is a matter of great seriousness and

Shri K. K. Basu (Diamond Harbour): He is also serious about 1957. That is more important for him.

Shri Hathi: I do not know whether it is 1957 or 1962 or any period. Anyway, what I want to impress upon the House is that this is a matter which has been seriously taken up by the Ministry and everyone of us feels so serious about it. It is not a question of submerging of one town or submerging of a village or even of one hut. The problem behind is a human problem,—the great difficulties and the hardships which people have to suffer. When a house or a hut is submerged for days, what is the plight of the people living in the house? Imagine the period of suspense. They cannot move out; they have no shelter; they have no food to eat. If hardship coming to one individual is unbearable, what would be the magnitude of the hardship, the magnitude of the suffering when lakhs of people have to undergo this? As we have been making statements from time to time about the progress and other things about floods and floodworks, we have been careful to watch that the works undertaken are completed in due time. So far as Samastipur is concerned, it is a fact that the work was delayed. Up to January the work done was only 8 per cent, but it has now gathered momentum and the last information that I received last night is that they have done 50 per cent of the work and hope to complete the work before the next season.

Another hon. Member from Bihar mentioned about certain schemes in the Santal Parganas and his complaint was that not one scheme has been included. I find that out of the 13 schemes proposed to be included in the Second Five Year Plan, there are three schemes; the Koa scheme, the Jhumaria scheme and the Sunder scheme from Santal Parganas.

Shri Bhagwat Jha Azad (Purnea cum Santal Parganas) : Nobody wants the Sunder scheme (*Interruption*).

Shri Hathri: The complaint that was made was that these schemes were not selected on merits but on other considerations.

Shri Bhagwat Jha Azad: Political considerations.

Shri Hathri: That is the complaint that was made. So far as the Technical Committee is concerned, the question does not arise of any political considerations.

Shri Bhagwat Jha Azad: Your Chief Engineer is interested in that scheme. He comes from Bihar Government.

Shri Hathri: It is said that the Chief Engineer is interested in it as he hails from Bihar, as he is coming from Bihar Government. But I shall look into the question whether the Kusumghati scheme has been submitted, and if it is not submitted, what are the reasons, and which of the two schemes is technically better. So far as the Planning Commission or the Central Water and Power Commission is concerned, it has to examine the schemes on merits. Whatever the scheme is, it will be examined on merits. The schemes are there.

The other suggestion that he made was about the rehabilitation programme in Maithon. I think this is a question which requires very careful examination and all sympathies and consideration not only from the Damodar Valley Corporation but also from the Bihar Government and from the Government of India. There was some difficulty about resettling all these persons. It is a fact that they selected certain lands which the DVC was not in a position to reclaim because they were patches of land scattered—one piece here and another there and the DVC had not the organisation which would go from place to place in a scattered area. Therefore, it was decided that the Bihar Government should take it over; although the cost of the scheme may be a bit more that should not come in the way of reclaiming the lands and as far as possible land

acceptable to those people should be given. After all, they are the persons whose lands are being submerged and they are the people who are suffering and some consideration should be shown to those people. The Bihar Government have now agreed to take over the responsibility on themselves to reclaim the land and give them first class jungle land. There is of course one point. The land which was already under cultivation and the land which they may be getting may not be of the same quality because when the land has been manured and cultivated for a number of years, it may be of a superior quality. But the land that is going to be selected is of a good quality and when further processed would come up to the same standard. Out of about 398 villages, we required about 1600 acres. About 1200 acres have already been reclaimed and 75 families have already shifted.

An Hon. Member: What is the quality of the reclaimed land?

Shri Hathri: As I said, it is first class jungle land and the Bihar Government was first hesitating whether they should give this.

An Hon. Member: Is it suitable for agriculture?

Shri Hathri: Yes 75 people have already shifted; they have seen the land and accepted it. They are satisfied. But there was also a complaint, not only from the Maithon project but from Tilaya project also that the land which they were offered was not of the same quality. We also thought it proper to examine this question. We have appointed a committee to see whether it is of the same fertility or the lower fertility.

Shri Muniswamy mentioned about rural electrification and pumps and tubewells. As the House knows, the Agriculture Ministry is dealing with tube wells and the minor irrigation schemes. An hon. Member from Hyderabad complained that this Ministry is fond of major schemes and does not favour minor or medium schemes. It is rather unfortunate that he did not happen to read the draft Second Plan. The position is clearly given on page 102. The House would be interested to know that out of 188 new irrigation projects, 136 will cost less than a crore of rupees, 34 between one and five crores; eight between five and ten crores; nine between ten and thirty crores and one above thirty crores. Of course, this does not include major schemes which are already under execution but only those which will come

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into operation—major and medium irrigation schemes. Therefore, it is not true to say that this Ministry is fond of only bigger schemes. Having been once undertaken, the bigger schemes have to be completed but in the Second Plan, it is only the medium ones that have been given priority.

The question about rural electrification has more than once been discussed on the floor of the House and several questions also have been asked. It is accepted that unless some subsidy or some loan is given, it would not be possible for the villagers to bear the expenditure or even the high rates of electricity. The transmission lines cost more and unless there is ample load, there would not be the same return available. So, it would be a costly scheme. But, whether it is costly or not, so far as we can afford, we should make all attempts to see that power is given to the villages for pumps which may be utilised for agricultural purposes and also for the small scale and cottage industries and other handicrafts so that we can give them some more employment. For that purpose we had provided sufficient amount in the last Plan so that it may give further scope of employment from expansion of power facilities.

Even in the Second Plan, about Rs. 75 crores are being included for this purpose. There were some remarks about the utilisation of water. That point was touched by the Minister when he made his opening statement. We are all anxious to see that the waters that have been stored either in the Tungabhadra or in the Damodar Valley should be utilised as early as possible and by as many people as could be benefited. So far as the former is concerned, various steps were taken and lands were given to the cultivators so that they can level the lands and utilise the water as soon as possible but the progress there, I may say, is not very satisfactory. It will take some time but as it is the utilisation is not to our expectation. Anyway, we are looking into the question and we shall take all possible measures to see that money spent for storage of water is properly utilised in terms of utilisation of water.

Another Member from Madras complained that, while in other areas, people were getting dams and powers, Madras was an unfortunate State. There the position is that about Rs. 60 crores have been provided for power in the Plan. The additional benefits that will accrue to the State would be about 2,80,000 kws. The

provision for transmission is about six crores; for rural electrification and distribution about twelve crores and the number of villages that will be electrified is about 2,000. He also advocated the inclusion of Kunda project. That scheme has already been included in the Second Plan. The cost would be about Rs. 23 crores and the benefits that will accrue from that scheme will be 140,000 kws. That means, with the information which I now give, perhaps, he will be satisfied that Madras is not now so poor or will not be so poor as he thought it to be. At least, the Kunda scheme, which he wanted, is included in the Second Five Year Plan.

Certain suggestions were made about the flood control works in Uttar Pradesh. I really appreciate the suggestion of the hon. Member from Uttar Pradesh that surveys should be made. It is true that, if proper surveys are not made, no work could proceed, and even if a work is done, naturally, that work would be done in a haphazard way, it would not be done in a methodical or technical way. No expert would undertake a work in that haphazard way. As we have been stating from time to time, the chief difficulty in undertaking these works was the absence of data. With that end in view we have tried to evolve a programme. The statement which we laid on the Table of the House in 1954 gave that programme. In the programme for 1954-55, so far as Rapti Basin was concerned, an aerial photograph of 7020 miles had to be done. I may mention here that that has been completed. Similarly, for 1955-56, 2,550 square miles of area had to be covered. This has also been completed. For the year 1956-57, for the Ghogra Basin, we have chalked out a programme of 12,450 miles, and for the Ghogra Basin in the Nepal area 13,000 square miles. This will naturally give us data for further works.

But, so far as flood protection works are concerned, 5 new schemes for construction of embankments along the Ghogra and 3 new schemes for embankment along the smaller rivers have been taken up. The level of a large number of other villages is proposed to be raised. By now the level of about 200 villages has been raised and the work on nearly 900 villages is in full swing. That means that action is being taken. The difficulties that he mentioned were that the houses were low and the people found it difficult. Naturally, when you raise the villages you have to plan in a particular way the houses also. I think it should be

a co-ordinated method or plan of raising the villages. If possible, and if the financial conditions allow it, we can have a new site also. That would mean more money. But, so far as the raising of villages is concerned, my impression is—and the reports we receive are encouraging—that the people have been taking keen interest and they are also themselves helping in this programme.

There are various other questions, but I do not think at this stage I should deal with all the questions. I may only submit that these questions of All India Engineering Service, National Construction Corporation and so on, have been receiving our attention. With regard to the other question about retrenchment in DVC I think my colleague will be replying to that and three or four other major questions.

For the time being I have clarified all the points that were raised during the course of the debate. If any minor points are left out, we shall lay on the Table of the House a statement and deal with those points. There is also another thing which this Ministry has been doing, and that is of meeting Members from all the States from time to time. If anything is left out they are most welcome to meet us. Unfortunately, they are sometimes too busy to attend these meetings; otherwise any small points left out can be clarified. I shall feel it a privilege to clarify those points.

Shri K. P. Tripathi (Darrang): Mr. Speaker, let me at the outset congratulate the Ministry on the very successful protection offered

Mr. Speaker: Order, order. The hon. Member may resume his seat. I intend to call hon. Members: Shrimati Kamalendu Mati Shah, Pandit Thakur Das Bhargava, Shri Nettur P. Damodaran and, time permitting, others.

[Mr. Deputy Speaker *in the Chair*]

Shri K. P. Tripathi: Mr. Deputy-Speaker, I was just congratulating the Ministry on the protection offered to Dibrugarh. This work was carried out in a most satisfactory way, on a war footing, and the success of the work may be measured from the fact that, if it had been delayed even for one month the protections would have been washed away. So, we are all happy that Dibrugarh has been saved.

The difficulty, thereafter, has been that the question of flood protection works had been undertaken, I humbly beg to

point out to the Minister, not with the same amount of urgency or on the same kind of war footing. I do not know what is understood by floods. I consider it as a great calamity. The figures quoted show that as much as over Rs. 100 crores worth of loss was suffered by the country as a result of the floods. In the circumstances, it is very necessary to carry out flood protection works also with the same measure of urgency.

I am merely touching on these two points. I know that the Ministry has already got these things in mind. I am merely trying to emphasise the urgency that is to be felt in executing their plans into action.

The third point which strikes me is the great success of better co-operation which the Ministry got from us in Dibrugarh and also in Kosi. With regard to Kosi, certain very interesting facts have come to light. The first and very important fact that has come to light is that the estimated cost has been reduced. The cost estimated was Rs. 41-8-0 whereas the cost actually incurred was only Rs. 36 per 1,000. So far as our experience goes, in all other areas, where such projects were undertaken, the cost had to be mounted up by one and a half times before the project could be completed. This is a new chapter altogether before us. Then, I understand that the public participation has increased from 10,000 to 30,000 or 40,000, which is another milestone registered in this direction. I find that the figure with regard to earthwork which was only 6 crores has increased to 9 crores. This is also a great advance. All this has been done without the intervention of contractors. It is an extraordinary thing that 96 per cent of the expenditure was given to the workers themselves, which cannot be said of any other project in the country. Only 4 per cent of the amount was spent for supervision. If it went to the contractors, you can have an idea as to what percentage would be spent on what item. This is an extraordinary fact before the country. I think full advantage will be taken by the Ministry and the country of this fact so that in the ultimate analysis, this Ministry, which is going ahead with such projects, may switch over to this type of work because it has already succeeded in the implementation of its programme with this method rather than through contracts.

Now, on the labour side, they have been agitating always, for the abolition of the contract system wherever it is

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possible. Here, it has been demonstrated that it is possible. In the circumstances, I do not see why the Ministry or the country should not adopt this method.

I understand that certain States are opposing the National Construction Corporation. After such an experiment has been made and which has so well succeeded, if the State Governments, because of their tiny, selfish interests, were to oppose such schemes, it would be very unfortunate indeed. I hope the Ministry would come forward undeterred to experiment the same scheme elsewhere, in other parts of the country.

Then I come to the third point, namely, the question of an integrated price policy for electricity. I have given considerable thought to this question. The more I think the more I come to the same conclusion as other countries have come to. You will realise that the world is in a great, changing flux of time where electricity is being produced by atomic energy. Electricity is produced by hydel methods and by thermal methods also. There are grid electricity schemes. There are small, minor electricity schemes. There are major electricity schemes. Now, the question arises: what would be the price policy? Obviously in a country, if the price policy has great disparities, then the industrial structure which grows in different parts of the country will be based on different foundations of cost structure. Obviously this would then be a very unwise and unfortunate thing if we cannot integrate the price policy.

Secondly, the development itself would stop, because you will remember that electricity is controlled by law, which provides for a certain percentage of profit. Other industries are given a higher profit and therefore private people are not coming forward to establish electricity schemes and electricity plants in smaller areas. It is our policy that electricity should spread throughout the country.

The third difficulty is, nobody knows the future of electricity—what will happen five or ten years hence. Nobody knows whether all these methods are going to be replaced by the atomic energy system. We have heard that in Russia and England, electricity has been produced by atomic energy on a fairly large scale. Therefore, there is a great deal of uncertainty before the country,

not only in this country but in other countries also. What would be the future of electricity plans? This is one of the causes which is holding up the spread of electricity in the private sector. Therefore, I think the time has come when the Government have to take a bold decision and a bold decision in this matter is that there shall be an integrated price policy. It can never be brought about until and unless the whole electricity industry is nationalised. People will ask how this electricity industry can be nationalised. People have perhaps not given thought to it. A huge, mighty electricity industry has grown in this country. There is a talk of the whole railway system in certain parts being taken over by and turned over to electricity. Areas are being converted into hydel areas where electricity would be produced. Therefore, we will have large areas where very cheap electricity is produced by the hydel method. We will have electricity developed by the thermal methods also, at a considerably high price. There will be areas where thermal electricity will be generated at low prices also. So, what will be the price structure policy? Who will control it and how the policy will be determined?

As soon as you think of an integrated price structure policy, you come to the inevitable conclusion that electricity has to be nationalised in this country. Not only from the price point of view but from the development point of view itself, the time has come when you have to consider how far and how quickly it can be nationalised and put in one integrated system of development, control and jurisdiction.

The House will remember that electricity is always subsidised. Even in a big city like Calcutta, it is the small user of electricity who subsidises the large-scale user of electricity, because the rate paid by the large-scale user of electricity is lower than the rate paid by the small consumer. Therefore, it might be argued that the small consumer subsidises the large consumer. Obviously it is one major fact before the country. So long, electricity was available only in the industrial areas, and therefore, the problem was how electricity for industry could be subsidised by the small consumer. Now, another point has come in, namely, the agriculturist. We are going to give electricity to the agriculturists. So, what should be the price at which electricity should be given to them? If it is high price, no development in the agricultural

areas can take place, because the agriculturist cannot purchase electricity at a high price. But the small industries have to grow. Our policy is decentralisation and the scattering of the industry all over the country and throughout the countryside. It cannot be implemented if cheap electricity is not available. Therefore, we will have to bring in another factor, namely, that electricity which is given to the agriculturist in the rural areas should also be given a subsidy. But where is the agriculturist going to get it from? So far as the big consumers in the cities are concerned, they were getting the subsidy, but where is the agriculturist going to get the subsidy from? Therefore, an integrated picture has to be drawn showing at what price the agriculturist could get electricity and at what price the big consumer will get electricity and at what price the small consumer in the cities is going to get electricity. When you consider all this picture in a nutshell, you will have to come to the conclusion that the time has come when you cannot leave electricity out in any integrated system or scheme of development of the country. In the way of industrialisation, particularly of a decentralised type, electricity is going to play a major role.

I have, therefore, with all humility to suggest that Government should come forward to think in these terms, namely, how and in what way the nationalisation of electricity should come into being. If nationalisation comes, certain problem will be automatically solved,—like the problem of the big industrial electricity concerns and the small electricity concerns. Take, for instance, the seismic region in the north of India. This area is supposed to be an earthquake area. Therefore, no big hydel scheme is going to take place there. There are small, minor electricity schemes possible, and even now they are running. They do not create any damage, as the Kosi dam might have created for the whole of Bihar if an earthquake came. Obviously, we must have an integrated price policy. In that case, what will happen? We can develop every small stream to produce electricity. In Geneva the river Rhone comes out of the lake and where it comes out, the level is plain. By artificially making different levels—of ten to fifteen feet—electricity has been produced. Similarly, the chances of producing electricity are very great in this country. If you do not

have an integrated programme, then of course you cannot have any.

One of the Members was suggesting that thermal electricity also shall have to come where hydel electricity has come in. In the Tennessee Valley Authority, I was told that the demand for electricity has grown so much that they had ultimately to put in thermal plants in order to produce more electricity to meet the growing demands. So, as the demand grows in certain regions, nobody can say where a thermal plant is necessary and where a hydel plant will be necessary and how each should balance the other. Therefore, electricity in a country is bound to come to a phase where it needs an integrated development. Particularly in an underdeveloped country this is very important. In a highly developed country it may not be important. But in the eastern countries, where the development is very low and railways have to be nationalised, electricity also shall have to be nationalised so that the electricity plans might succeed.

Mr. Deputy-Speaker: The hon. Member's time is up.

2 P.M.

Shri K. P. Tripathi: My time being up, I will touch only the last point. That is the question of integrated development of the country. I am sorry to note that although in the Planning Commission's report and in the different resolutions passed by the political parties it has been admitted that there should be an integrated development so that the underdeveloped areas might be brought up to the level of the developed areas in actual implementation of the schemes and in taking them over, this has not been done. So much so, those areas which are backward are becoming more and more backward and those areas which are forward are going ahead. I think it is wrong for the Central Government to leave it to the State Governments to undertake, or bear the cost of, in part or otherwise, huge hydel schemes. It is very necessary that, in the case of small States which are incapable of incurring expenditure on these huge schemes, the Central Government should come forward to formulate the schemes, and execute the schemes and if it is necessary to realise anything from the State later, the scheme itself should formulate what is to be realised from the State later on. The schemes should be conceived, planned and executed in the case of small States

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or areas which are poorer, by the Central Government itself and brought to a successful fruition.

Mr. Deputy-Speaker: Before I call upon the next speaker, I have to announce that on addition to the cut motions relating to various Demands under the Ministry of Irrigation and Power which had been moved yesterday the following further cut motions also have been indicated by Members to be moved.

| DEMAND NO. | NO. OF CUT MOTIONS |
|------------|--|
| 67 | 952, 953, 954, 955, 956, 957, 958, 959, 960, 961, 962, 963, 964, 965, 966. |
| 68 | 969, 977, 972, 973, 974, 975. |

Expenditure in connection with talks in Washington regarding Indo-Pak Canal Water Dispute.

Shri N. B. Chowdhury: I beg to move:

"That the demand under the head 'Ministry of Irrigation and Power' be reduced by Rs. 100."

Delay in preparing the Ganga-Barage Scheme.

Shri N. B. Chowdhury: I beg to move:

"That the demand under the head 'Ministry of Irrigation and Power' be reduced by Rs. 100."

Delay in undertaking concrete measures for the narrowing of certain parts of river Rupanarayan to facilitate water transport, flood control etc.

Shri N. B. Chowdhury: I beg to move:

"That the demand under the head 'Ministry of Irrigation and Power' be reduced by Rs. 100."

Need of making certain adjustments in Kansabati scheme to ensure flood control in the lower regions and supply of irrigation water in such areas as Panskura and parts of Daspur in the district of Midnapur.

Shri N. B. Chowdhury: I beg to move:

"That the demand under the head 'Ministry of Irrigation and Power' be reduced by Rs. 100."

Need for better co-ordination between the smaller schemes of the State Agriculture Departments and the big and medium schemes technically examined by the Central Water and Power Commission.

Shri N. B. Chowdhury: I beg to move:

"That the demand under the head 'Ministry of Irrigation and Power' be reduced by Rs. 100."

Need for reducing rates of electricity.

Shri N. B. Chowdhury: I beg to move:

"That the demand under the head 'Ministry of Irrigation and Power' be reduced by Rs. 100."

Desirability of nationalising large private electricity undertakings such as the Calcutta Electric Supply Corporation.

Shri N. B. Chowdhury: I beg to move:

"That the demand under the head 'Ministry of Irrigation and Power' be reduced by Rs. 100."

Need of undertaking a flood control scheme to protect the commercial town of Ghatal under the town protection scheme.

Shri N. B. Chowdhury: I beg to move:

"That the demand under the head 'Ministry of Irrigation and Power' be reduced by Rs. 100."

Betterment charges and Irrigation rates.

Shri N. B. Chowdhury: I beg to move:

"That the demand under the head 'Ministry of Irrigation and Power' be reduced by Rs. 100."

Need for co-ordination with the Transport Ministry in the matter of construction of a road-bridge at Kola-ghat in order to achieve economy in the project by scientific river training works.

Shri N. B. Chowdhury: I beg to move:

"That the demand under the head 'Ministry of Irrigation and Power' be reduced by Rs. 100."

Lack of adequate provision for Irrigation and Power in the Second Five Year Plan.

Shri N. B. Chowdhury: I beg to move:

"That the demand under the head 'Ministry of Irrigation and Power' be reduced by Rs. 100."

Lack of attention to details in the preparation of projects.

Shri N. B. Chowdhury: I beg to move:

"That the demand under the head 'Ministry of Irrigation and Power' be reduced by Rs. 100."

Inability to tackle the problem of corruption in the administration of irrigation projects.

Shri N. B. Chowdhury: I beg to move:

"That the demand under the head 'Ministry of Irrigation and Power' be reduced by Rs. 100."

Need of integrating the Kansabati scheme with the Silai Scheme in order to prevent floods in the Ghatal sub-division.

Shri N. B. Chowdhury: I beg to move:

"That the demand under the head 'Ministry of Irrigation and Power' be reduced by Rs. 100."

Need for closer co-ordination between this Ministry and other Ministries as also the State Governments for better implementation of irrigation schemes etc.

Shri N. B. Chowdhury: I beg to move:

"That the demand under the head 'Ministry of Irrigation and Power' be reduced by Rs. 100."

Delay in payment of compensation to persons whose lands have been acquired for River Valley Schemes as also failure to provide them with alternative lands.

Shri N. B. Chowdhury: I beg to move:

"That the demand under the head 'Multi-purpose River Schemes' be reduced by Rs. 100."

Failure to absorb elsewhere the employees under the D.V.C. after completion of the work.

Shri N. B. Chowdhury: I beg to move:

"That the demand under the head 'Multi-purpose River Schemes' be reduced by Rs. 100."

Failure to extend irrigation facilities within P.S. Khanakul and P.S. Arambag in Hooghly district under the D.V.C. irrigation schemes.

Shri N. B. Chowdhury: I beg to move:

"That the demand under the head 'Multi-purpose River Schemes' be reduced by Rs. 100."

Need to ensure supply of adequate water through Darkeswar and some smaller rivers connected with the Damodar.

Shri N. B. Chowdhury: I beg to move:

"That the demand under the head 'Multi-purpose River Schemes' be reduced by Rs. 100."

Need of extending D.V.C. Power to Arambag in Hooghly District West Bengal.

Shri N. B. Chowdhury: I beg to move:

"That the demand under the head 'Multi-purpose River Schemes' be reduced by Rs. 100."

Hirakud tragedy in which workers were killed and injured.

Shri N. B. Chowdhury: I beg to move:

"That the demand under the head 'Multi-purpose River Schemes' be reduced by Rs. 100."

Mr. Deputy-Speaker: All these cut motions are before the House.

पंडित ठाकुरदास भार्गव (गुड़गांव) : जनाब डिप्टी स्पीकर साहब, मेरे पास काफी अल्फाज नहीं हैं जिनमें कि मैं अपने खयालात इस मिनिस्ट्री (मंत्रालय) के मुताल्लिक जाहिर कर सकूँ। मैंने इस रिपोर्ट को पढ़ा और कल जो तकरीर नन्दा साहब ने दी उसको सुना तो मुझे बहुत ज्यादा खुशी हासिल हुई। एक वक्त था कि जब एस्टिमेट्स कमेटी (प्राक्कलन समिति) में हमने भाखरा डैम (बांध) और डी० वी० सी०

[पडित ठाकुरदास भार्गव]

(दामोदर घाटी निगम) के बारे में देखा कि शुरू में जो उनके एस्टिमेट्स थे उससे बड़े हुए हैं तो एस्टिमेट्स कमेटी के मेंबरों ने उनका बड़ा सख्त क्रिटिसिज्म (आलोचना) किया। उनका शुरू में खयाल यह था कि जहां पर फ्लड कंट्रोल (बाढ़ नियंत्रण) है कुछ दरियाओं का और उन दरियाओं से जमीन की आबपाशी होगी और अच्छी काश्त होगी। लेकिन इस महकमे वालों ने ज्यादा खयाल एलेक्ट्रिसिटी (बिजली) पैदा करने और उनसे रुपया बनाने की तरफ रक्खा, हमारी खुराक की परवाह नहीं की, यह उनका क्रिटिसिज्म था। कल जो फिगर्स (आंकड़े) हिराकुड के बारे में बतलाये गये और यह बड़ी खुशी की खबर सुनाई गई कि जो शुरू का खयाल था कि हमने गल्ती की है उसे सुनकर मैं समझा कि दरअसल जैसा मिनिस्ट्री का पहले खयाल था वह सारे का सारा एक ऐसा न्यायत साबित हुआ जिसकी तमाम उम्मीद जा चुकी थी। ताहम मैं यह देखता हूँ कि वह सब स्कीमों पुराने एस्टिमेट्स से भी आगे बढ़ गई हैं, दोगुनी और तिगुनी हो गई है। लेकिन अगर इस नुकते निगाह से देखा जाय कि उनकी बेनिफीशियरी वैल्यू (लाभ) क्या है तो मुझे शक नहीं कि गो हमने उस वक्त एस्टिमेट्स कमेटी में खयाल किया था कि स्कीम गलत है, लेकिन फिलवाक्या जो कुछ भी किया गया वह देश की भलाई हुआ और यह मिनिस्ट्री मुबारकबाद की मुस्तहक है कि जो कुछ उसकी तरफ से कहा गया था वह सही साबित हुआ।

इसके अलावा मुझे खुसूसन एक और बात के लिये मुबारकबाद देनी है और वह यह है कि इस मिनिस्ट्री ने बहुत ज्यादा खयाल रक्खा कि जो पार्लियामेंट के मेंबरान हैं उनकी बातों को सुना जाय, उनके क्रिटिसिज्म को सुना जाय और जो कुछ उनको कहना हो उसको वह कह सकें। चुनावें कई मर्तबा यहां के मेंबरान को, मुस्तलिफ रीजन्स (प्रदेशों) के मेंबरान को, मुस्तलिफ स्टेट्स (राज्यों) के मेंबरान को आनरेबल मिनिस्टर साहब ने बुलाया और जो कुछ हमको कहना था, उसको सुना। इतना ही नहीं, आम तौर से यह देखा जाता है कि जो तकरीरें हाउस में होती हैं वह रद्दी की टोकरी में फेंक दी जाती हैं, यहां सख्त से सख्त क्रिटिसिज्म होता है, लेकिन कोई उसकी परवाह नहीं करता। कल ही मैंने देखा कि हमने रिहैबिलिटेशन मिनिस्ट्री (पुनर्वास मंत्रालय) पर जो क्रिटिसिज्म किया उन बातों का हमारे रिहैबिलिटेशन मिनिस्टर साहब ने

कोई जवाब नहीं दिया, और सारी आलोचना की कोई परवाह नहीं की। लेकिन इस मिनिस्ट्री का हाल यह नहीं है। इस मिनिस्ट्री का जो कुछ भी क्रिटिसिज्म किया जाय, अगर उसी वक्त उसका जवाब नहीं मिला तो जैसा कि डिप्टी मिनिस्टर साहब ने कहा सारे मामलात कंसीडर (विचारागत) होंगे, और अगर नहीं तो आयन्दा उसका जवाब दे दिया जायेगा। यहां पर देखा जाता है कि अगर किसी चीज का जवाब आज नहीं दिया गया और फिर उसके बाद बहस हो गई तो सारी चीजों को पढ़कर हर एक नुकते का जवाब मेंबर साहबान के पास भेजा जाता है। यह निहायत सैटिस्फैक्ट्री (संतोषजनक) है। आखिर जहां तक खुराक और पानी का इन्तजाम है वह तो जितना इंसान के हाथ में है उतना ही किया जा सकता है। लेकिन इस तरह की तवज्जह कि मेंबर साहबान क्या कहते हैं और क्या चाहते हैं जो इस मिनिस्ट्री में देखी गई वह गवर्नमेंट आफ इंडिया की किसी भी दूसरी मिनिस्ट्री में नहीं देखी गई। जहां तक मुझे याद है पिछली दफा सन् १९५५ में जब बहस यहां की गई तो उस वक्त जिन बातों का जवाब हमारे आनरेबल मिनिस्टर साहब नहीं दे सके तो उन्होंने बाद में २ मई, १९५५ को एक चिट्ठी मेंबर साहबान को भेजी, मेरे पास भी भेजी, जिसमें सारे क्रिटिसिज्मों (आलोचनाओं) का जवाब दिया गया था।

मुझे और चीजों के अलावा, जिनका जिक्र मैं बाद में करूंगा, एक खास बात कहनी है जिसके वास्ते मैंने हाउस का वक्त लिया है; और वह यह है कि जहां तक मुझे मालूम हुआ, और जनाब ने भी कई मर्तबा मेरे साथ इत्फाक किया है, जहां तक पिछड़े हुए इलाकों का सवाल है, खुसूसन गुडगांव वगैरह का, उनकी तरफ पूरी तवज्जह हमारी पंजाब गवर्नमेंट की नहीं हुई, और आज से ही नहीं, करीब एक सदी से यह हाल है। मैं इस हाउस में बहुत दफे कह चुका हूँ, और मुझे रिपीट करते (दोहराते) हुए एक शर्म सी मालूम होती है, कि जो गुडगांव का इलाका है, जिसके अन्दर से कि यमुना गुजरती है, और कितने ही ऐसे गांव हैं जहां से यमुना गुजरती है, वहां के लोग उसके पानी को तरसते हैं। पिछली दफा भी मैंने शिकायत की थी, और आनरेबल मिनिस्टर साहब ने जो मेरी गल्ती थी उसको दुरुस्त किया कि यह सच नहीं है कि कतई पानी नहीं मिलता। लेकिन यह वाकई दुरुस्त है कि वहां से यमुना गुजरती है और वह सारे का सारा इलाका ऐरिड (सूखा) है और वहां पूरी तरह पानी नहीं मिलता। मैं गुडगांव की बात कह सकता

हूँ। जब सर छोटूराम ने भाखरा डैम की स्कीम निकाली थी तो उसके अन्दर वह तजवीज शामिल थी जिसके मुताबिक गुडगांव का इलाका सैराब हो जाता। लेकिन बाद में वह तजवीज ही बदल दी गई। बात असल यह है कि गुडगांव की कोई आवाज कहीं पर नजर नहीं आती। मिनिस्ट्री के अन्दर कोई मिनिस्टर नहीं बना, न कोई सेक्रेटरी बना, या डिप्टी कमिश्नर और सुपरिन्टेंडेंट आफ पुलिस ही बना। जहां तक पब्लिक सर्विसेज (सार्वजनिक सेवाओं) का सवाल है, यह एक ऐसा इलाका है जैसे कि यह हिन्दुस्तान या पंजाब में हो ही नहीं। लेकिन मैं यह अर्ज करता हूँ कि क्या गवर्नमेंट आफ इंडिया के लिहाज से भी यह ऐसा हिस्सा है जो कि अस्तित्व हीन है? कोई ढाई बरस का भर्सा हुआ, हमारी पंजाब मिनिस्ट्री के लहरीसिंह साहब, बंसल साहब, श्री हेमराज साहब और मैं, किदवई साहब की खिदमत में हाजिर हुए और उन से शिकायत की। चुनाचे उन्होंने हमारी सारी शिकायत की सुनकर कहा कि मैं ढाई करोड़ रुपये की स्कीम के लिये या तो अपनी मिनिस्ट्री से रुपया मंजूर करा दूंगा या फिर प्लैनिंग कमिशन (योजना आयोग) से दिलवा दूंगा, इससे गुडगांव को पानी मिल जायेगा और कई लाख एकड़ जमीन की आबापाशी हो जायेगी। कुओं के मुत्तल्लिक एक एक्स्पेरिमेंटल (प्रयोगात्मक) स्कीम थी जिसको सन् १९५५ में गुडगांव में शुरू किया जाना था। उन्होंने मेरे सामने सेक्रेटरी को फोन किया और मजबूर किया कि चूंकि गुडगांव का इलाका पिछड़ा हुआ इलाका था इसलिये उसको सन् १९५६ के बजाय १९५५ में शुरू कर दिया जाय। हमने उसी वक्त मामले को खत्म नहीं किया, हमने समझा कि यह मामला भुला दिया जायेगा, इसलिये उसी वक्त हम ने एक प्रेस नोट तैयार किया और उनसे ऐप्रूव (स्वीकृत) करा कर प्रेस में दे दिया। उसके बाद हमारी बदकिस्मती हुई कि किदवई साहब परमात्मा के प्यारे हुए। मैंने श्री अजितप्रसाद जैन से हाउस में अर्ज किया कि यह किदवई साहब की बसीयत वविरासत उनके लिये है और वह इसे पूरा करायें। उन्होंने भी कहा कि जहां तक हो सकेगा उसको पूरा किया जायेगा। उसके बाद जिस वक्त हमको मीटिंग में बुलाया गया, उस वक्त हमने नन्दा साहब की खिदमत में अर्ज किया कि यह मामला हुआ है। इसी दौरान मैं पंजाब की जो पिछली मिनिस्ट्री थी उसके पैर डगमगाने लगे। हमारे लहरी सिंह साहब गुडगांव पहुंचे और वहां जाकर कितनी ही जगहों पर कहा कि मैं पांच बरस से तुम्हारे इलाके में नहीं आया क्योंकि मेरे पास देने के

लिये कुछ नहीं था, मैं धर्म के मारे नहीं आया, लेकिन अब मेरे हाथ मजबूत हैं, पंजाब गवर्नमेंट ने स्कीम मंजूर कर ली है और अब तुमको एलेक्ट्रिसिटी और पानी मिलेगा। श्री सच्चर साहब गुडगांव के इस इलाके में गये, पांच बरस के बाद, और कहा कि मुझे माफ करो, अब मैं तुम्हारे यहां की स्कीम को पूरा करूंगा। लेकिन वह मिनिस्टर्स भी पोलिटिकल लिहाज से परमात्मा के प्यारे हुए, वह मिनिस्ट्री ही खरम हो गई।

उपाध्यक्ष महोदय : जो गुडगांव को प्रेम करता है, वह परमात्मा को प्यारा हो जाता है।

पंडित ठाकुरदास भागंब : गुडगांव खुद ही ऐसा इलाका है जो परमात्मा को बहुत प्यारा है और जो वहां नहर नहीं बहती, लोग गरीब हैं, लेकिन ईश्वर की कृपा से इस इलाके के चारों तरफ के इलाकों का पानी वहां भर जाता है और अच्छी बरसात होती है, उससे गुजारा चलता है। लेकिन फिर भी मिसाल के तौर पर रेवाड़ी का इलाका है जो इतना रेतीला है और वह फिरोजपुर झिरका का पानीहीन है कि लोगों की बड़ी दिक्कत है—क्या यह शाम की बात नहीं है कि सारे पंजाब की ८० फीसदी आबापाशी हो और गुडगांव का यह हाल हो? कागज पर तजवीजें बनी रखी हैं लेकिन जब हम नन्दा साहब की खिदमत में हाजिर हुए तो उन्होंने ने यह नोट भेजा जो मेरे हाथ में है कि जो कुछ आप कहते हैं या जो कुछ पंजाब गवर्नमेंट कहती है वह बहुत ज्यादा सच्चाई पर मबनी नहीं है। जो तजवीज हुई वह स्टेट गवर्नमेंट (राज्य सरकार) के लेवल (स्तर) पर डिस्कशन (चर्चा) में आई लेकिन वह डिस्कशन अभी तक पूरा नहीं हुआ। जो यह किताब अब हमारे पास भेजी गई है इसके पेज ६ पर मैं पाता हूँ कि इसके अन्दर गुडगांव का नाम तो लिख दिया गया है लेकिन आगे कुछ नहीं। यह भी बड़ी खुशी की बात है कि कम से कम एक आल इंडिया किताब में गुडगांव का नाम तो छपा है। यह भी गुडगांव की एक खुशकिस्मती है। पेज ६ पर जो स्कीमें स्क्रुटिनाइज (छानबीन) की गई हैं उनको दर्ज किया गया है। यह कहा गया है

4. Sirhind Feeder and Gurgaon Canal in Punjab: The more important among the projects scrutinised for inclusion in the Second Five Year Plan are :—

गुडगांव को नम्बर ४ पर रखा गया है। अब जब कि नाम ले लिया गया है, मैं उम्मीद करता हूँ,

[पंडित ठाकुरदास भार्गव]

आहिस्ता आहिस्ता रास्ता भी निकाल लिया जायगा। अब प्लानिंग कमिशन ने अपने दूसरे पांच साल प्लान में इस उसूल को तसलीम किया है और यह उसूल एक मुसलमना उसूल बन गया है कि बैकवर्ड एरियाज (पिछड़े क्षेत्रों) को प्रायोरिटी (प्राथमिकता) दी जाएगी। पहले प्लान में इस उसूल को नहीं माना गया था। पहले प्लान में इसको शायद इसलिए नहीं माना गया था कि अनाज की पैदावार बढ़ाने का सवाल सबसे जरूरी सवाल था। लेकिन अगर गुड़गांव को सबसे आखिर में लिया गया तो हो सकता है कि इसका बही हशर हो जो कि फार्सी के एक श्लोक में कहा गया कि तारीक अज ईराक अर्वादा शवद मारग-जीदा मुर्दाबवद। मैं अर्ब से अर्ज करना चाहता हूँ कि आप गुड़गांव को प्रायोरिटी दीजिये, हमको पहले नम्बर पर रखिये। अगर आप यह चाहते हैं कि मैं आपको स्टेट गवर्नमेंट की सिफारिश साकर दे दूँ तो यह एक नामुमकिन बात है। यह काम करना तो उतना ही मुश्किल है जैसे कि आप मुझे कहें कि मैं आपको बैल का दूध लाकर दे दूँ या चील का पेशाब लाकर दे दूँ जो मेरे बस की बात नहीं है। मैं चाहता हूँ कि आप गुड़गांव के साथ इंसाफ करें। गुड़गांव यहां से चन्द कदमों के फासले पर से ही है और आप खुद वहां पर जा कर देख सकते हैं। मैं निहात अर्ब से अपील करता हूँ कि यह बहुत पिछड़ा हुआ इलाका है और इस पिछड़े इलाके का लिहाज रख कर कुछ कर दीजिये और जो किदवई साहब का पुराना बादा है उसको पूरा कर दीजिये ताकि हमारे यहां भी पानी दिखाई देने लगे। पानी और ईलैक्ट्रीसिटी जहां एक दूसरे से मिले हुए हैं वहां ये दोनों एक दूसरे के मुतबादल भी हैं। जहां पानी नहीं मिलता है वहां बिजली जमीन के नीचे से पानी निकाल बाहर करती है और सिंचाई के लिए और पीने के लिए पानी उपलब्ध करती है। हो सकता है कि इस तरह पानी अगर निकाला जाए तो वह सस्ता पड़े। अगर सस्ता नहीं भी पड़ता तो भी जहां पानी नहीं पहुंच सकता वहां बिजली की मदद से ट्यूबवैल लगाये जा सकते हैं। हम कितने ही बरसों से सुनते आए हैं कि भाखड़ा नंगल से हमको बिजली मिलेगी और यह भी सुनते आए हैं कि कोतवाल, गंगवाल इत्यादि से बिजली मिलनी शुरू हो गई है, लेकिन इससे कुछ ज्यादा फायदा गुड़गांव को हुवा हो ऐसा तो दिखाई नहीं देता है। गुड़गांव अब पंजाब का एक पक्का हिस्सा बन गया है, एक इंटेग्रल (अभिन्न) हिस्सा बन गया है और अब तो आप उसके लिए कुछ कीजिये। आप इस मामले में स्टेट गवर्नमेंट

को कुछ करने के लिए मजबूर कर सकते हैं। यह जो पिछड़े हुए इलाके हैं इनको ऊंचा उठाने की जिम्मेवारी सेंट्रल गवर्नमेंट की है। मैं मानता हूँ कि प्राविशल ओटोनोमी (प्रान्तीय स्वायत्तता) है लेकिन जहां तक बैकवर्ड इलाकों का ताल्लुक है, उनके लिए सेंट्रल गवर्नमेंट रिसपोसिबल (जिम्मेवार) है। इसको चाहिये कि यह उनकी तरफ खास तबज्जह दे।

मैं इस जिमन में आपकी खिदमत में थोड़ा सा भिवानी, जिला हिसार का भी जिक्र करना चाहता हूँ। सर छोटे राम का कहना था कि हिसार की एक एक इंच जमीन का टुकड़ा पानी के अन्दर होगा। लेकिन अब भिवानी को निकाल दिया गया है। भिवानी के बारे में यह कहा जा रहा है कि वहां पर ट्यूबवैल लगेंगे लेकिन इस चीज को तो हम पांच बरसों से सुनते आ रहे हैं। १० लाख रुपया एक बार बजट में रखा भी गया था लेकिन कुछ भी नहीं किया गया है। कोई उस इलाके की परवा नहीं करता है। वहां पर आबपाशी के लिए पानी को तो जाने दीजिये, पीने के लिए पानी नसीब नहीं होता है। जिला हिसार में लोगों को १०-१० मील तक पानी लाने के लिए जाना पड़ता है। ऊंटों को वे लोग पानी लाने के लिए ले जाते हैं लेकिन फिर भी सारा दिन घूमने के बाद भी पानी पीने के लिए उन्हें नसीब नहीं होता है। इस वास्ते मेरी आपसे फिर यह प्रार्थना है कि आप भिवानी और गुड़गांव का खास तौर से खयाल रखें और उनके लिए कुछ करें।

अब इस मामले को मैं एक और नुक्तेनिगाह से आपके सामने पेश करना चाहता हूँ। अभी श्री त्रिपाठी जी ने कहा और उसी से मुझे भी यह खयाल आया कि मैं कुछ कहूँ। आप हमेशा यह कहते हैं कि पूरे हिन्दुस्तान को हमें लेना चाहिए और याद रखना चाहिए कि यह एक है। आज हिन्दुस्तान के अन्दर आप क्या देखते हैं। हर एक स्टेट के अन्दर हम देखते हैं कि स्टेट पैट्रियोटिज्म (वफादारी) तो है लेकिन हिन्दुस्तान के लिये वह पैट्रियोटिज्म कुछ थोड़ी सी ऐट्नुएटिड (कम) हो गई है। यह खतरनाक चीज है, यह रांग है। मैं इस देश को एक उस दिन समझूंगा जिस दिन हिन्दुस्तान के हर एक आदमी को खाने पीने की चीजों के अन्दर, उनकी कीमतों के अन्दर कोई भेदभाव नहीं रहेगा। उसी दिन यह भारतवर्ष एक होगा जिस दिन जहां तक एसेशियल आर्टिकल्ज आफ लाइफ (जीवन के लिए आवश्यक चीजों) का सवाल है, उसके अन्दर एक तरह की इक्वैलिटी (बराबरी)

आ जाएगी जिसका जिक्र दफा १४ के अन्दर है कि यूनिफार्मिटी (समानता) और इक्वैलिटी आफ राइट्स (बराबर अधिकार) तक हमें पहुंचना है। आज अगर मैं पंजाब में गल्ला पैदा करता हूँ, तो वह गल्ला मुझे सस्ता पड़ता है क्योंकि मैं फारबुनेटली (भाग्यवश) पंजाब का रहने वाला हूँ जहाँ पर कई प्रकार की सहायियों सुलभ हैं और गल्ला भी काफी होता है। लेकिन आज मैं इस बात की कोशिश करता हूँ कि इसको दूसरी जगहों पर भेजकर मैं नाजायज फायदा उठाऊँ। आज जो अनाज मैंने पैदा किया है उसको मैं त्रावणकोर कोचीन में भेज कर बहुत ज्यादा कीमत वसूल करना चाहता हूँ और इसका मैं हमेशा प्रयत्न करता हूँ। आज मुझे यह मानना चाहिए कि यह मेरा मुल्क है और सारे मुल्क के साथ ही मेरा भला है। यह तभी हो सकता है कि जो खाने पीने की चीजें हैं, वे तकरीबन एक ही कीमत पर सबको उपलब्ध हों। जहाँ तक इलेक्ट्रिसिटी का ताल्लुक है, इसको पैदा करने के लिए जितने भी ग्रंडरटैकिंग (कारखाने) हैं वे तकरीबन सारे गवर्नमेंट के हाथ में हैं और मैं चाहता हूँ कि सबको इलेक्ट्रिसिटी एक ही रेट पर मिले। यह नहीं होना चाहिए कि किसी को दो पैसा फी यूनिट के हिसाब से मिले, किसी को छः पैसा यूनिट के हिसाब से और किसी को चार पैसा फी यूनिट के हिसाब से। जब ऐसे डिफरेंट रेट्स (भिन्न-भिन्न दरों) पर बिजली सप्लाई की जाती है तो इसका नतीजा यह होता है कि जिसको इलेक्ट्रिसिटी सस्ती मिलती है वह तो एक चीज सस्ती बना लेता है और जिसको महंगी मिलती है, वही चीज वह महंगी बना पाता है। दफा १४ में सारे हिन्दुस्तान के लिए जो चार्टर बना है उसकी तरफ काफी तबज्जह नहीं दी जाती है। इस तरफ इस डिपार्टमेंट (विभाग) को जो कि पानी और इलेक्ट्रिसिटी का डिपार्टमेंट है, खास तबज्जह देनी चाहिए। आज मैं देखता हूँ कि सिर्फ साढ़े सात फीसदी दरियाओं का पानी इस्तेमाल होता है। अगर हमें इंडस सिस्टम का २० फीसदी के हिसाब से पानी मिले, जिसके कि हम एंटाइटल्ड (अधिकारी) हैं, तो न केवल हम पंजाब को ही बल्कि जैसलमेर तक और न जाने कहां तक जमीन को सरसब्ज बना सकते हैं। आप को मालूम ही है कि जो फैसला अमरीका के अन्दर हो रहा है और जिस बेसिस (आधार) पर वह हो रहा है, वह सही नहीं, जस्ट (न्यायोचित) नहीं है। जितना हमको पानी मिलना चाहिए वह २० फीसदी से कहीं ज्यादा होना चाहिए उतना हमें नहीं मिल रहा है। तो हम जितना हमें मिल रहा

है उसका भी ठीक तरह से इस्तेमाल करने की स्कीम हमारे पास नहीं है।

इसी तरह से जहाँ तक इलेक्ट्रिसिटी का ताल्लुक है, पंजाब के रहने वाले अभी तक भी इसके वास्ते तरसते फिरते हैं। दिल्ली में, हिसार में और रोहतक में और हिन्दुस्तान के जो दूसरे हिस्से हैं उनके अन्दर हम क्या देखते हैं जिस दर से आज तक इलेक्ट्रिसिटी हमें मिलती थी उसी दर से आज भी मिल रही है और हाइड्रो-इलेक्ट्रिक (जल-बिजली) के हिसाब से नहीं दी जा रही है। पुरानी दर ही अभी चल रही है। यह वाजिब नहीं है, यह दुरुस्त नहीं है।

अब मैं फ्लड कंट्रोल (बाढ़ नियंत्रण) के बारे में थोड़ा सा अर्ज करना चाहता हूँ। इस बार जितनी पंजाब में तबाही आई, उतनी शायद पहले कभी नहीं आई। पंजाब में पहले भी फ्लड आए लेकिन उनसे इतनी तबाही नहीं हुई जितनी तबाही इस बार हुई है। मैं तो यह समझता हूँ कि शायद इतनी जबरदस्त तबाही हमारी जिन्दगी में पहले कभी देखने में नहीं आई है। इन फ्लड्स के कारण करोड़ों रुपये का नुकसान हुआ है। यह नहीं कहा जा सकता कि इस बार ये फ्लड आए और आइंदा नहीं आ सकते। इनको रोकने का सवाल भी एक बहुत जरूरी सवाल है। इन फ्लड्स को आप तब तक रोक नहीं पायेंगे जब तक इनको रोकने का हिमाचल प्रदेश में ठीक तरह से बन्दोबस्त नहीं किया जाय, जब तक वहाँ जितनी वेंजिटेशन (वनस्पति) है, वह दुरुस्त नहीं होगी, जो दरख्त लगने हैं, वे ठीक तरह नहीं लगाये जायेंगे और जो दरख्तों का काटना है उसको रेग्युलेट (विनियमित) नहीं किया जायगा। इस वास्ते यह निहायत जरूरी है कि एक इंट्रिप्रेटिड (सर्वतोमुखी) स्कीम बनाई जाये और गवर्नमेंट आफ इंडिया उस स्कीम को लागू करे। अगर ऐसा किया गया तभी फ्लड्स (बाढ़) का जो मसला है वह सैटिसफैक्टरी ढंग से हल हो सकेगा।

आखिर मैं मैं जो काम इस मिनिस्टरी ने किया है, उसके लिये मैं इसको मुबारकबाद देता हूँ और मैं चाहता हूँ कि गवर्नमेंट के जो दूसरे महकमें हैं, वे भी इस मिनिस्टरी की तरह से सैटिसफैक्टोरिली (संतोषजनक ढंग से) काम करें।

श्रीमती कमलेश्वरिणी शाह (जिला गढ़वाल, पश्चिम व जिला टिहरीगढ़वाल वा जिला बिजनौर, उत्तर) : उपाध्यक्ष महोदय, मनुष्य के जीवन में पानी का हवा के पश्चात् दूसरा

[श्रीमती कमलेन्दुमती शाह]

स्थान है। हम सब जानते हैं कि सिंचाई की कितनी आवश्यकता होती है, खेती के लिए, बनों के लिए, बगीचों के लिए, फलों के लिए। इसलिए पानी एक बहुत ही आवश्यक वस्तु है।

गढ़वाल में सिंचाई का क्या हाल है यह बही व्यक्ति जान सकता है जो वहां पहुंच कर उसे देखे। वहां बही हालत है जैसी कि अंग्रेजी में एक कहावत है :

"Wate water everywhere, not a drop to drink."

हमारे यहां से विशाल नदियां गंगा और जमुना आती हैं लेकिन हमारे यहां पीने तक के लिए पानी की कठिनाई है। मैं पांडे जी की इस बात का समर्थन करती हूं कि हमारे यहां स्प्रे इरीगेशन (छिड़काऊ द्वारा सिंचाई) का यन्त्र (डिवाइस) लगाया जाये और उसकी आजमाइश की जाये।

नैनीताल में कालागाढ़ डिवीजन में रामगंगा पर ३५ करोड़ की लागत से एक बहुत बड़ा बांध बनाया जा रहा है। यह बड़ी खुशी की बात है। लेकिन मुझे अफसोस के साथ कहना पड़ता है कि उस बांध से टेहरी गढ़वाल को अधिक लाभ नहीं होगा सिवाय इसके कि हमको उससे थोड़ी बहुत बिजली मिलेगी। पर हमारे यहां तो सिंचाई के लिए पानी की आवश्यकता है। अगर हमको थोड़ी बिजली मिल भी जायेगी तो उससे हमारा क्या लाभ होगा। किसान उसको लगा भी नहीं सकेंगे क्योंकि वे उसका किराया नहीं दे सकेंगे। नैनीताल में यह सिद्ध हो गया है कि जो बिजली पैदा की गयी है उसका उपयोग जनता नहीं कर रही है क्योंकि वह बहुत महंगी है। इसलिए मेरी प्रार्थना है कि सबसे पहले मरे इलाक़े के लिए सिंचाई के साधन जुटाने की आवश्यकता है।

मैंने सोचा था कि मंत्री महोदय जो चीजें मैंने मांगी हैं वे मुझे दे देंगे और मुझे उनको धन्यवाद देने का मौका मिलेगा। मैं तीन बरस से मांग कर रही हूं कि हमारे यहां एक नयार नाम का बांध है उसे पूरा कर दिया जाये। बिलीनीकरण के पहले, आज से कोई ११ या १२ साल पहले यह स्थान चुन कर यह काम वहां शुरू हो गया था और कोई ६ लाख रुपया भी इस पर खर्चा हो चुका था। इंटरिम मिनिस्ट्री (अन्तरिम मंत्रिमंडल) के समय में यह अनुमान लगाया गया था कि इस पर आठ करोड़ रुपया खर्च होगा। मुझे आशा थी कि द्वितीय पंचवर्षीय योजना में इस बांध का काम लिया जायेगा और अवश्य लिया जायेगा। मेरी यह आशा इसलिये

धीर भी दृढ़ हो गयी कि नैनीताल में ३५ करोड़ की लागत से राम गंगापर के बांध बनाने की मंजूरी दी गयी है। फिर मैं समझती थी कि हमारे यहां के लिये भी यह बांध स्वीकार किया जायेगा। हो सकता है इस पर इस समय ११ या १२ करोड़ रुपया लग। जब इस विषय में म कन्द्रीय सरकार से पूछती हूं तो कहा जाता है कि अभी प्रांतीय सरकार से कोई उतर नहीं आया है। जब प्रांतीय सरकार से पूछती हूं तो कहा जाता है कि सरकार इस बांध का काम अभी हाथ में नहीं ले सकती क्योंकि इस पर ४६ या ५० करोड़ रुपया खर्च होगा। मेरी समझ में नहीं आता कि यह आठ करोड़ का पांच गुना और छः गुना कैसे हो गया। मुझे तो ऐसा लगता है कि इस स्थान को देखने कोई इंजिनियर नहीं गया है। मैं चाहती हूं कि जिस तरह से कि रेह्रांघ बांध की देखने इंजिनियर्स गये थे वैसे ही इसे देखने भी जायें। अगर इंजिनियर्स इसे देखने जायें तो वे इस नतीजे पर पहुंचेंगे कि ११ या १२ साल में एस्टीमेट ८ करोड़ से बढ़कर ४६ करोड़ नहीं हो सकता। इसलिए मेरी प्रार्थना है कि कम से कम इस स्थान को दिखा तो दिया जाता। यहां पर लगभग ६ लाख रुपया खर्च भी किया जा चुका है। अगर सरकार अनुमति दे तो मैं स्वयं किसी इंजिनियर को ले जाकर यह स्थान दिखला दूं। मैंने वह स्थान खुद देखा है। मैं नहीं समझती कि उस बांध पर इतने करोड़ रुपया कैसे लगा जायेगा। यह दूसरी बात है कि इंजिनियर अपने लिए ५० या २५ पर सेंट अलग रख कर चौगुना और पांच गुना एस्टीमेट बतला दें। लेकिन इस काम में इतना रुपया लग नहीं सकता। इसलिए मेरी सरकार से प्रार्थना है कि मेरी तसल्ली के लिए और उस क्षेत्र की पिछड़ी हुई जनता की तसल्ली के लिए एक अच्छे इंजिनियर को वह स्थान दिखलाया जाये और उसकी राय ली जाये। यह न हो कि केन्द्रीय सरकार इस मामले को प्रांतीय सरकार पर टाल दे और प्रांतीय सरकार केन्द्रीय सरकार पर टाल दे और हम बीच में रह जायें और कितनी ही पंचवर्षीय योजनायें निकल जायें और हमारे यहां पानी की बही हालत रहे।

अभी २६ तारीख की हमारे प्रधान मंत्री जी ने अपने भाषण में कहा था :

"The most important problem is the problem of the underdeveloped parts of the world, the economic growth of the underdeveloped parts of the world."

पहले हमें प्राथमिकता दिया जाता है कि तुम्हारा जिला पिछड़ा हुआ है, यह लिखित बचन दिया जाता है। उसके बाद मुकर जाते हैं और जब हम बांध की मांग करते हैं कि हमारे जिले के उत्थान के लिए, उसे आगे बढ़ाने के लिए हमें एक बांध दिया जाये तो टालमटोल की जाती है इसके मानी में क्या समझूं। मैं सरकार को बतलाना चाहती हूँ कि इस बांध से पौड़ीगढ़वाल में श्री टेहरी गढ़वाल में दोनों में सिंचाई हो सकती है और कोई ६ या १० हजार बर्गमील के एक लाख एकड़ भूमि की सिंचाई हो सकती है। जो बांध रामगंगा पर बन रहा है उसका पानी उलटा गढ़वाल को नहीं पहुँचाया जा सकता। उससे तो हमको थोड़ी बिजली ही मिलेगी। अगर हमें फायदा मिल सकता है तो वह केवल नयार बांध से ही मिल सकता है और मैं सरकार से उसके लिये एक बार फिर निवेदन करती हूँ कि उस पर ध्यान दे और इसके बारे में कुछ कारवाई अवश्य करे। मुझे आशा है कि मुझे जब इस विषय पर दूसरी बार बोलने का अवसर मिलेगा तो मैं मंत्री महोदय को धन्यवाद दे सकूंगी कि उन्होंने मेरे निवेदन को स्वीकार किया।

Shri Nettur P. Damodaran (Telli-cherry): The one district which has been continuously under neglect both by the Centre and by the State, both under British rule and even afterwards, is my home district of Malabar in the State of Madras. Everybody in India knows the name of my district. But very few outside the district know how it looks like and what its problems are. It is a problem-district in more respects than one.

The political ills of the Malabar district and the adjacent areas of Travancore-Cochin are too well-known to the House. Its topography, its customs and manners, and even its problems are very different from those of the other districts in India. Whenever we make representations about irrigation, power and railway projects for our district, we are told, Sir, sometimes even by responsible persons that Malabar is after all only one district in India.

It is true that there is only one collector administering that district. But Malabar is the biggest district in the whole of India. It has a population of about 48 lakhs or nearly 5 million, which is more than that of the State of Jammu and Kashmir. We know how much money is being spent in the Kashmir

area. Of course, we do not grudge it. But we are sorry to find that a district with a population which is more than that of Jammu and Kashmir State does not get attention that it deserves.

There are 6 Members from that area in this august House and there are about 30 Members in the Madras Assembly representing that area. It has a very high density of population, about 800 people per square mile. People say that India is now independent, is a Republic, that the First Five Year Plan is coming to a close and the Second Five Year Plan will be under way very shortly. When I come out of Malabar, I also feel that India is really independent, the First Five Year Plan has been almost successfully completed and the Second Five Year Plan is going to be launched. But our people in Malabar have not tasted the fruits of independence or of the First Five Year Plan.

We are told that there is the Bhakra-Nangal project in the Punjab, the Damodar Valley project in Bihar, the Hirakud project in Orissa, the Tungabhadra project in Andhra and Karnataka, the Chittaranjan factory in West Bengal, the Sindri factory in Bihar and so on. We tell our people that all these things are the achievements of independent India. We are really proud of that. But what have we in Malabar got after the independence of India and even after the implementation of the First Five Year Plan? We have got a small irrigation project, called the Malampuzha project, and a number of covered platforms for some of the railway stations in Malabar. This is all what we have got after independence and after the successful implementation of the First Five Year Plan.

We have been demanding two major projects, one a hydro-electric project and another a railway project. Now the discussions on the Demands for Grants relating to the Railway Ministry, are already over. Though I have been repeating almost every year for a railway to connect an important town in Malabar with the adjacent State of Mysore, this demand has never been attended to. In Malabar, there is constant agitation going on for the inclusion of a scheme, which, though it does not actually fall in the district of Malabar, is on the border of Malabar and Coorg—I am speaking of the Barapole hydro-electric project.

Three major hydro-electric schemes were considered by the Government of India for the southern region, that is, the Madras, Mysore and Kerala.

[Shri Nettur P. Damodaran]

area. They are Honna Maradu in Mysore, Kunda in Madras and Barapole in the small Part 'C' State of Coorg. The Honna Maradu project, I understand, has already been accepted. There was a tie between the Kunda hydro-electric scheme and the Barapole hydro-electric scheme. The latter scheme is probably pronounced as 'Barapol' here, but in Coorg it is pronounced as 'Barapoley' and in Malabar the pronunciation is 'Varapuzha'. But it is all the same.

Concrete hopes were given to the people of Coorg about the Barapole hydro-electric project. When the hon. Deputy Minister was intervening in the debate, he told our Madras friend that the Kunda hydro-electric scheme had already been included in the Second Five Year Plan. I have no quarrel with that, because I belong even now to Madras, though from October 1st, I will belong to the proposed Kerala State. I am very happy that the Kunda hydro-electric scheme has been included in the Plan, but I am sorry that it has been included not because it is the cheapest scheme in that area, not because it is going to benefit the maximum number of people when compared with the Barapole hydro-electric scheme but on other considerations. The hon. Deputy Minister said that in the matter of selection of hydro-electric schemes, priority was given to more important schemes which in the national interest were considered much better; he also mentioned the cost of the scheme and various other factors. Now, I reliably understand that the Barapole hydro-electric scheme is a much cheaper scheme and a more beneficial scheme than the Kunda hydro-electric scheme. Madras is a bigger State and pressure, I understand, has been brought to bear upon both the Planning Commission and perhaps important people in the Ministry of Irrigation and Power, to choose the Kunda scheme in preference to the Barapole scheme.

Shri A. M. Thomas (Ernakulam): Was there any Minister to represent Malabar in the Madras Cabinet?

Shri Nettur P. Damodaran: Unfortunately, there is no Minister to represent Malabar in the Madras Cabinet. That is also one of the reasons why we say that the district of Malabar, with a population of 48 lakhs of people, has been constantly under neglect.

Mr. Deputy-Speaker: The hon. Member has already said that when he comes

out of that district, he finds that independence has dawned on India.

Shri Nettur P. Damodaran: Yes, you are perfectly right. Within the district, we do not feel that we have become independent, we do not feel that the First Five Year Plan has had any effect on the people of Malabar.

Shri C. R. Narasimhan (Krishnagiri): On a point of clarification...

Shri Nettur P. Damodaran: I would ask my hon. friend to give me a patient hearing. Our Tamil friends are equally vehement about the Kunda project. Of course, I have no quarrel with that, but it should not be at the expense of the Barapole project. Coorg is a small State. It cannot exert much influence...

Shri C. R. Narasimhan rose—

Mr. Deputy-Speaker: Order, order. The hon. Member is not giving way. (*Interruption*). When he is not giving way, the hon. Member cannot go on interrupting while sitting.

Shri Nettur P. Damodaran: Unfortunately, my hon. friend from Coorg is not here to defend his case. He is laid up; if he were present, he would have fought the case for Coorg. But I am speaking of the Barapole project because it benefits an area much more than Coorg; it benefits the district of Malabar which is a very populous district, a district which has many grievances to ventilate both with regard to the Centre and the State.

Shri N. Rachiah (Mysore—Reserved—Sch. Castes): I can defend Coorg as it will be forming part of Karnatak on the 1st October.

Shri Nettur P. Damodaran: I am also going to speak on that aspect.

The Chief Minister of Coorg, after coming over to Delhi and meeting the Planning Commission members, returned to Bangalore and issued a Press statement in which he said that the Barapole hydro-electric scheme had been accepted by the Planning Commission for inclusion in the Second Five Year Plan. There were reports in the papers that a new road connecting Tellicherry—the constituency which I represent—with Barapole was going to be constructed shortly, and the Barapole hydro-electric scheme had already been accepted. Now, I want to know what is the position with regard to that scheme, since the Deputy Minister has said that the Kunda hydro-electricity scheme has already been accepted.

I honestly feel that the voice of the people of Malabar or of Coorg has not been listened to by the Centre. This scheme costs, I understand, only Rs. 16 crores in comparison with Rs. 23 crores the Kunda scheme is going to cost. Besides, I reliably understand that the Barapole project can produce more kilowatts of electricity than the Kunda scheme is expected to produce. Both these schemes are very near to Malabar. Even the Kunda scheme is very near to Malabar district, but, unfortunately, Malabar is going into Kerala and we cannot hope to get any amount of electricity from the Kunda scheme, because the electricity that will be produced there will be fully required for the State of Madras. The situation being like this, the Planning Commission or the Central Government would not have lost much if they had accepted the Barapole hydro-electric scheme also. An additional benefit of the Barapole scheme is that 30,000 acres of land in Malabar, where there are no major irrigation schemes, could profitably be watered by the Barapole hydro-electric scheme. The waters of the Kunda river are now already used up in the Lower Bhavani Project in the State of Madras. There is absolutely no possibility of utilising the waters of the Bunda river for irrigation purposes any more. As for the Barapole scheme, the river flows into Malabar and 30,000 acres of land in Malabar in an undeveloped and backward area and about 6,000 acres of land in Coorg itself could be profitably watered by this scheme. I think this aspect of the question has not seriously been considered by the Ministry of Irrigation and Power or the Planning Commission. I would now like to know what is the position of the Barapole hydro-electric scheme under the second Five Year Plan is going to be.

There is unemployment of the educated and also of the uneducated to a very large extent in the district of Malabar. If these two schemes of the Tellicherry-Coorg-Mysore Railway and the Barapole hydro-electric project were included in the second Five Year Plan, that would have solved the problem of unemployment to a very considerable extent in that troublesome area. An organisation has been formed in Malabar with representatives of all political parties, with Members of Parliament, with members of the local Legislature, and other leaders of public opinion all in that committee, called the Malabar Coorg Rail Hydro-electric Projects Promotion Committee. That committee has made constant re-

presentations. As a member of that committee, I, along with other members from Malabar district, some members of the Coorg State and a few members of the Mysore State, including Shri Nijalingappa, waited on deputation on the Vice-Chairman of the Planning Commission, Shri V. T. Krishnamachari and explained the whole position to him. He gave us a sympathetic hearing but, now, I am afraid that the Barapole hydro-electric scheme, in spite of this great work that we have done, and in spite of the agitation that was going on in the State of Coorg and in the district of Malabar, has not been included in the second Five Year Plan.

We cannot hope to get fair treatment in this matter from the Government of Madras. Though Malabar is now a part of Madras, the Madras Government has a feeling that Malabar is shortly going out of their hands and the needs and requirements of Malabar need not be very seriously considered by them. Coorg is a small State; it cannot take up such a scheme as the Barapole scheme which costs about Rs. 16 crores. With the coming in of the States reorganisation the situation now changes. Coorg is going into Karnataka and Malabar is going into Kerala. Karnataka has got many other hydro-electric schemes even now working and the Honnamaradu project of the Mysore State will also be in the Karnataka area. So, the Karnataka State or the Mysore State—whatever, the name might be—may not be very much interested in the future of the Barapole hydro-electric scheme. The Kerala State, with Malabar and Coorg coming in at one corner, the northern end of Kerala and Coorg not coming under it, I do not know whether it will be in a position to do anything about the scheme. A much bigger scheme, the Iduki scheme is under the contemplation of the Travancore-Cochin Government. So, this scheme which is going to benefit both Malabar and Coorg has very remote chances of being included in the third Five Year Plan also if it is not included in the Second Five Year Plan. So, that area will always be neglected. I, therefore, request the hon. Minister for Irrigation and Power to look into the matter very seriously and to do justice by Malabar and Coorg.

Another small thing that I want to bring to the notice of the House is this, that much was said in the Madras Assembly that a scheme called the Kanhipuzha scheme is going to be included in the second Five Year Plan. Questions

[Shri Nettur P. Damodaran]

were put in the Madras Legislative Assembly recently and the reply given by the hon. Minister in charge of Irrigation and Power there is that the schemes were submitted to the Planning Commission and the Kanhirapuzha scheme has been asked to be dropped by the Planning Commission. Apart from the Malampuzha scheme, this Kanhirapuzha scheme is the second biggest irrigation scheme in the district of Malabar. Perhaps, it is much bigger than the Malampuzha scheme itself. The people of Malabar are very sadly disappointed since the Kanhirapuzha scheme does not find a place in the proposed second Five Year Plan.

To other small schemes that I would suggest is the diversion of the Manantoddy river in Wyanad taluk towards Malabar and the Oorakuzhi hydro-electric scheme. The Manantoddy river takes its birth in Malabar and flows into the Kavery river in Mysore State. It may not be very useful to the Kavery river or whether it is useful or not, this water legitimately belongs to us and if some dam is constructed near Manantoddy town in Wyanad taluk, the waters of the river can be utilised for irrigation in Shirakkal, Kottayam and Kurumbranad taluks of Malabar. The hydro-electric project

Mr. Deputy-Speaker: The hon. Member has to conclude now; his time is up.

Shri N. P. Damodaran: The Oorakuzhi hydro-electric scheme in Kurumbara Nad taluk and two other schemes which I want to mention

Mr. Deputy-Speaker: No more fresh schemes now.

Shri N. P. Damodaran: Only the names I will mention, Sir. They are the Pothundi irrigation scheme in the border of Travancore-Cochin and Malabar and the Idukki hydro-electric scheme in the State of Travancore-Cochin.

Shri C. R. Narasimhan: One clarification, Sir. The hon. Member was mentioning and he was assisted by another eminent colleague of ours that the Malabar scheme was not carefully considered because of the absence of a Minister from Malabar in the Madras Cabinet. I just want one clarification, as to how he will feel now when in Kerala there is no Ministry whatever.

Mr. Deputy-Speaker: This feeling can be found outside.

Shrimati Sushama Sen (Bhagalpur South): Sir, at the fag end of the debate I stand to congratulate the Ministry on the progress achieved during the first Five Year Plan, though I know what odds they have had to face and the criticisms and the demands that have been pouring in. But the hon. Minister himself has taken great care to look into these criticisms and, I may add that some of these criticisms are just by hearsay. Neither have they visited these big projects nor have they gone into each case; and even then some blind criticisms have been levelled. The main target of criticism was the bigger River Valley Projects and especially the Damodar Valley and the Hirakud.

We have heard from the hon. Minister himself yesterday that work is nearing completion in Hirakud and that water for irrigation and power for industry will be made available soon. The progress of the work has been fast during the past two seasons exceeding the targets in most of the items. The progress during the current season up to the end of February, 1956, is well ahead of schedule. Now, with your permission I will just read a few lines about labour welfare as I am very much interested in that. In this little brochure, a detailed account is given.

"Over 30,000 workers are engaged on this Project during the peak period of construction. Government have taken special care to provide adequately numerous amenities to them, particularly housing, medical aid, water supply, sanitary arrangements, lighting, etc. There are creches for the babies, primary schools for children and night schools for adults"

We find that the labour welfare has been quite adequately protected.

Now, regarding the Damodar Valley Corporation, the progress on Maithon dam was slow as the Minister himself pointed out, but this has been examined by the Ministry and necessary action taken. Now the work on Maithon is nearing completion. Over 90 per cent of earth dam and 80.5 per cent of concrete dam have been executed.

The D.V.C. projects for the development of the Damodar river basin and its tributaries have already begun to enrich areas in Bihar and West Bengal by

making available more power for industry and the people. So, it is not right to say that the D.V.C. has done no good work so far. We know that some of the areas which were quite barren have been supplied with water and irrigation facilities.

The Durgapur Barrage, which was completed in August last year, has provided irrigation facilities to a large area in the valley. Ultimately, it is expected to add 3,50,000 tons of extra food-grains to the nation's larder. The Konar Dam was completed soon after. The Bokaro thermal station with a capacity of one million fifty thousand kilowatts, and the Tilaya hydro-station were commissioned in 1952. The Panchet Hill is in progress and is expected to be completed in 1958.

I shall say a few words about the Bhakra-Nangal Project, about which there has been a lot of criticism. But when one goes to see this project, its magnitude and gigantic approach, one is apt to say that these criticisms are not justified unless one really sees the place and actually goes into the details, as we have just heard some criticisms from Pandit Thakur Das Bhargava, Bhakra-Nangal is already releasing water for the non-perennial irrigation of large tracts of arid land in the Punjab and Pepsu—three million acres—and supplying 48,000 K.W. from the Ganguwal powerhouse. On the Nangal hydel canal, concreting for the 650 feet high Bhakra Dam commenced last November. The benefits of irrigation are there and I will say just a few words about them.

The implementation of irrigation and power projects in the First Five Year Plan has brought about a rise in food output from 50 million tons in 1950-51 to 65.8 million tons in 1954-55, exceeding the target by 4.2 million tons. This happy consumption is in a large measure due to the opening up of over 4 million acres of virgin and irrigated soil through fresh irrigation facilities and increased water supply by the end of 1954-55.

I am sorry I am having to refer to my notes because there are so many figures. So, with your permission, I do that. Food imports which totalled 4.7 million tons in 1950-51 fell to only 0.77 million tons in 1955, saving the nation a considerable amount of foreign exchange, which was consumed at an alarming rate on this account during the early years of Freedom. Increased availability of power has also thrown

open new vistas of employment in big and small industries in towns and rural areas. Success in this sector, which was the pivot of the First Plan, has strengthened the nation's economy. But this does not mean that there is still no room for expansion, and so we should not rest complacent.

The question is often asked to what extent the flood control measures undertaken have worked? The details of this will soon be forthcoming. The progress made since the inception of the programme up to the end of 1954-55 was reviewed and the statement laid on the Table of the House. Close on the wake of the 1954 floods, the floods of 1955 have also caused widespread havoc. The damages done by the 1954 floods have been given State-wise in a pamphlet. But the year 1955-56 is a year of considerable significance. It was in a very real sense a trial of strength coming as it did close on the heels of 1954 floods and after the completion of the emergent works undertaken in 1954-55.

As there is no time to go into other details, I shall confine myself to the Kosi Project, which is most familiar to me, coming from Bihar. It deserves special mention. Here the nation is trying and, I am proud to say, quite successfully the experiment of mass public co-operation in building multi-purpose scheme involving large quantities of earthwork. I congratulate my friend here and also, of course, the Minister, who has really initiated this project. There was great apprehension that the earth embankment costing so much money would be washed away, but I am glad to say that about 18 miles of the earth embankment on both the banks of the turbulent Kosi river stood not only firm but also gave protection and benefited a cropped area of the order of 3.5 lakhs acres. Public co-operation was tried at Kosi and the experience gained deserves to be applied and exploited in full at other construction centres during the period of the Second Plan. A large number of irrigation projects and innumerable other public works such as embankments, canals, bridges, roads, etc., will have to be constructed for which manual labour in abundant supply in the country can be used on an extensive scale. Encouragement should be given to free and voluntary labour, *shramdan*, in national development. The Second Plan has been built up from below. Every village and almost every villager looks forward to some benefit out of it. For instance, in my rural area of South Bhagalpur, I am

[Shrimati Sushama Sen]

happy to say that two minor dams have been sanctioned. It is a scarcity area, and irrigation facilities are very difficult, and small dams are not of much use, we do need exploratory tube wells, as well in order to meet the irrigation requirements. In the backward areas like my area, people know their needs. If voluntary labour and *shramdan* are encouraged in these areas. I am sure they will give the labour without much expense and the Government will be saving quite a lot of money on this account. The whole work of public co-operation in Kosi is looked after by a Central Committee of the Bharat Sewak Samaj on the advice of the Minister, Shri Nanda. One of our colleagues—Shri L. N. Mishra; he is not here—worked most indefatigably and has given a lot of time and has organised the whole work very successfully. There has been a lot of savings on that account. I would, therefore, earnestly appeal to the Minister to start the *shramdan* work wherever these projects are going on for that will really save a lot of money instead of going on with the contract system.

3 P.M.

I am glad to say that the Ministry is now considering the labour exchange scheme for river valley projects. To my mind this scheme would be very helpful in solving to some extent the unemployment problem. There are already great misgivings that when the works on the bigger projects like the DVC and Hirakud are completed, the workers' problem or retrenchment will stare one at one's face. The Ministry, I hope, will try to employ these workers and also the machinery in the new projects that are being taken up.

With these few words, I thank you for giving me this opportunity and I strongly support this Demand.

Shri R. P. Garg (Patiala): Sir, I rise to record my appreciation of the Minister of Irrigation and Power for his lucid exposition. The targets of the First Plan for irrigation and power projects have been materially achieved. The success of the flood protection works, particularly at Dibrugarh, has been remarkable and it would not have been possible without the personal interest of the Minister Shri Nanda. He is equally to be congratulated for making a successful experiment of the public co-operation on Kosi dam.

It is an admitted fact that the standard of living of a country cannot be raised

without speedy completion of river valley projects all over the country. The products will not only help in the addition of foodgrains, raw material for industries and the checking of flood devastation, but would also help to produce cheap and abundant electricity for the industries.

What are the irrigation and power potentials in our country? We have about four hundred million acres of cultivable land and at the end of the Second Plan, we would be able to irrigate only ninety million acres. That means only nineteen per cent. of the irrigation potential. We have to tap another eighty per cent. of the irrigation potential in order to irrigate the remaining 310 million acres.

On the power side, by the end of the Second Plan, we shall be having 4.5 million kws. I understand that the power potential of the country is near about forty million kws. We have to develop the power potential of the country also. We must have a long range policy in order to develop the irrigation and power potential. In our country, we need ten more Five Year Plans.

What is happening in our big river valley projects? All the dams are having different kinds of organisation and administration. At Bhakra, there is a control board; at the DVC, there is corporation and at Hirakud, there is yet another different organisation.

I will take Bhakra first. The Bhakra Control Board does not have statutory powers; it is at the mercy of the State Government. I am not sure if it has any effective control over the project or the personnel. There are lots of American engineers on the dam. Some of them are as fresh as our own boys here but they are dubbed as specialists and are being paid exorbitant salaries and our boys are not given the jobs and even if they are given they get only Rs. 250 to start with. I can agree for any number of specialists but if we engage foreigners for all sorts of jobs, where shall our boys go and how shall we train them?

The hon. Minister yesterday said that they have appointed an enquiry committee. I may add that if public men are included in that committee, many more corruption cases will come to the limelight. He said that corruption is limited to the canal system. But I can assure the House and I can definitely say that worse things than corruption are happening and have happened in the main

dam. There has been much wastage, a lot of irresponsible spending and a lot of inefficiency. If two public men are included, we can bring all these things to the notice of the enquiry committee.

Regarding DVC, the hon. Minister has admitted that there have been delays for more than eight months which resulted in financial loss as well as loss in the progress of other projects. I am sure the Chairman of the DVC must not be having comfortable time at the hands of the States concerned.

Regarding Hirakud, I am glad that the project is nearing completion. But what about the canal system and transmission lines? The main dam is nearing completion. The canal system to carry water and the transmission lines for power—these will take two or three years. Why have we blocked money like this? It is definitely bad planning. We should have thought about the canal system and the transmission lines much earlier.

The hon. Minister yesterday, I understand, said that subsidiary dam which was stopped two or three years ago was being started again. Then, he said that this dam was not economical or productive and that was why they had to stop. Now, I understand that it is being justified. I do not know why they took this hasty step.

An Hon. Member: He never said that.

Shri R. P. Garg: Why did they stop it?

The Minister of Planning and Irrigation and Power (Shri Nanda): May I just explain the position? The matter came up to the Planning Commission at a certain stage. In those days, there was a paucity of funds and the question was whether we could spend that much money for the purpose of subsidiary power. The view taken was that possibly, that power would not be required so soon and therefore a decision was taken that we might give that up for the time being.

Shri R. P. Garg: Secondly, there is no co-ordinating machinery for the utilisation of the experience of engineers from one dam in another. He told us yesterday that there was a surplus of personnel on the DVC and he has circulated a list to the other dams to absorb them. It is very difficult, without pre-planning, to absorb technical personnel. The same is true of the machinery. They have circulated a list of surplus machinery to the other projects. The equipment cannot be

used in a rational way if it is not pre-planned. It will get rusty in course of time and the spare parts would disappear and they will become useless. As they are to be imported from other countries at a heavy cost, we cannot allow this criminal waste. There must be long range planning.

These projects are executed by the States concerned and the loan is advanced by the Central Government. The tendency is to finish the budget indiscriminately as the States think that it is a loan from a father to a son which may not be returned.

These are the conditions prevailing at the big projects and unless the construction of these important dams is taken by the Central Government we cannot plan in a big way and we cannot utilise the experience and costly equipment in a very efficient way. After the construction is over, the operation and maintenance should be taken over by the Central Government. We may supply the water in volume at the canal heads and the electricity at the power house to the State concerned and they, in turn, may distribute to the individual distributors. The States may undertake the projects concerned with distribution of water and electricity.

I am very happy that serious efforts are being made to form a National Construction Corporation for the construction of specialised type of works, which cannot be handled by public co-operation. This would help the shifting of trained personnel and heavy equipment from one project to another project without the least amount of dislocation.

If we want to construct all the projects under the Central Government, we must have a central cadre of engineers. The hon. Minister, the other day replying to a question, said that they were going to form a central cadre very soon. Now what happens? The Central Water and Power Commission draws its personnel from different States. Those officers come here to mark time for promotion in their States and as soon as they get promotion, they leave the Central Water and Power Commission with whatever little experience they gain during their stay. Moreover, they do not apply their mind whole-heartedly. Therefore, it is very essential that a central cadre of engineers and other personnel is created in order to have a better control over these projects.

[Shri R. P. Garg]

Sir, the flood control works attracted the attention of the Government after the 1954 floods. The Government has done wonderful work in this regard. I understand that Rs. 95 crores are being provided in the next Five Year Plan under the item of 'flood control'. I also understand that we have got a long range programme of 12 years and the estimated cost is Rs. 175 crores. I would suggest that the subject of flood control should be given first priority because the floods cause a great loss to the country every year. I would also suggest that Rs. 175 crores may be provided in the Second Five Year Plan and the work may be finished in the next five years.

Also, River Boards have been formed in order to co-ordinate the work of flood control. I would suggest that the scope of River Boards should be increased and they should be trusted with all kinds of development and water projects. These River Boards should also make sure that sufficient water is reserved for the future development of domestic and industrial water supplies to big cities which are on the river banks. Then again, these River Boards should make sure that water is not polluted, so that there may not be another jaundice epidemic.

Now, I wish to draw the attention of the hon. Minister to the point that according to the Electricity Supply Act of 1948 all the States should constitute Electricity Boards. But, I find that most of the States have not constituted Electricity Boards up to this day. I want to know why they have not constituted Electricity Boards so far. Till such Boards are constituted, rural electrification will not have its share.

Regarding rural electrification, the rules say that until and unless a load is justified, they cannot take the transmission lines to the villages. It is very difficult to justify a load for the villages, because, firstly, the consumer population is very small in the villages, and secondly, the cost of material such as iron and concrete poles is very high. That is why the share of rural electricity is negligible than in towns and cities.

During my visit to European countries, I have seen wooden poles extensively used in rural electrification schemes. Why can't we relax this rule in India? If we can relax the rule, then it would become cheaper. Unless this is done small-scale industries and the agriculturists in the villages will not have a chance to develop.

The last point I want to mention is that we must develop our inland navigation. The Report does not give us any idea of any complete scheme or survey of inland navigation. It gives us the idea that the preparation of a report on Mahanadi River is in hand and also that Assam Government has been advised with regard to the navigational possibilities of Dihang River. A complete survey of navigational possibilities of our rivers should be made immediately and the work should be started at once. Inland navigation would not only reduce the pressure on traffic on railways, but would also be cheaper. I understand that inland navigation is the responsibility of the Transport Ministry and the development of water-ways and flood control is the responsibility of the Ministry of Irrigation and Power. If inland navigation becomes the sole responsibility of the Ministry of Irrigation and Power, it would expedite the development.

Shri H. G. Vaishnav (Ambad): Mr. Deputy-Speaker, I take this . . .

Mr. Deputy-Speaker: I must make it clear to hon. Members that even if they have been assured that their names are on the list, unless they rise in their seats, they will not be able to catch my eyes.

Shri Sinhasan Singh (Gorakhpur Distt.—South): Is there any list?

Mr. Deputy-Speaker: Yes, the same list that was announced by the Speaker, perhaps the hon. Member was not present.

Shri T. N. Singh (Banaras Distt.—East): I suggest that we should get one more hour, because the Minister has taken double the time than is usual in other cases. May I enquire whether it would be possible to give one more hour?

Shri Nanda: I shall take 40 minutes.

Mr. Deputy-Speaker: That is not the complaint. The complaint is not about the time the Minister shall take. The complaint is that already the Minister has taken more than an hour and the Deputy Minister has also intervened for about 45 minutes. That is to say already about 2 hours have been taken. I cannot be sure, but I will consider, if it is possible with the permission of the House, perhaps, to give one more hour.

Shri H. G. Vaishnav: Mr. Deputy-Speaker, I take this occasion to congratulate this Ministry for the excellent

work which it is doing. Really it is this Ministry which can change the face of the nation.

The task before this Ministry is, I think, two-fold: firstly, the assessment of irrigation and power potentialities in the country and, secondly,—which is rather a task of an important nature—how to distribute properly the projects in the various regions.

As far as the first part is concerned, it is of a scientific nature. The experts can do that and see what potentialities are there all over the country. When that is decided, naturally, the balance should be in such a way that the projects which are like to be taken may be distributed equitably in the various regions of the country. As we have seen, in the First Five Year Plan there are big projects. Of course, big projects cannot be distributed to each and every State. They have their own places and they play an important role. Though they are constituted in one place, they, being of national importance, have their own place in the country and, wherever they have been located, they are best there. At the same time, I see that the execution of the projects in some places is proper.

What do we see? At least in our side, so far as the Tungabhadra Project is concerned, which is a joint effort of Andhra and Hyderabad States, I think there is some wastage of energy. That project, as we see, is nearly completed. But, unfortunately, the people, at least the people of Hyderabad State, are not in a position to take full advantage of the project. It is really a pity on the part of the people as well as on the part of the authorities concerned. The water is ready but the soil is not properly prepared. In the State of Hyderabad we see that only a canal of 32 miles had been constructed upto now, while on the Andhra side I think a canal of 110 miles has been constructed. We do not know what is the mistake so far as Hyderabad is concerned. Water is ready for distribution. Even the power project appears to be ready. But, the people of Hyderabad State are not in a position to take full advantage of it. This, I say, is nothing but wastage of this big power project. Therefore, a lesson should be taken from this and instead of big projects being completed, before completion of such projects, other things should be made ready so that the people may take full advantage of the project. I do not know how long it will take on the Hyderabad

side to take full advantage of the Tungabhadra project because of the want of canal construction and lack of proper distribution. I may say regarding the first Five Year Plan that so far as my area is concerned, the Marathwada side of the Hyderabad State, that area has been neglected. Of course this is not a complaint which I can make here, but I should say at the same time that it is also the responsibility of the Centre or this Ministry to see that, when some development schemes are prepared or when a State is given some development loan and plans and projects, the projects and the money allotted for them are distributed properly in the various parts of that State itself. It is a fact that out of the money given to the Hyderabad State in the first Five Year Plan only 6.5 per cent has been spent over the Marathwada area. When the population and the number of districts of the Marathwada area are taken into consideration—the population is more than one-third and the number of districts may be put at six—Marathwada was entitled to get one-third of the total expenditure that could have been spent in the First Five Year Plan. But unfortunately the facts and figures show that only 6.5 per cent has been spent over that area. That itself will give you an idea as to how this part, though it is an important region, is neglected by the State. Frequent complaints are made here also about this state of affairs. And I am happy that our Planning Minister as well as the Deputy Minister were kind enough to hear our complaints and they have assured a lot of help. But I wish to bring to their notice that it is their responsibility to see not only the allotment of the amount to the States but at the same time to see to its proper distribution within the States. They should see that the amounts are equally or proportionately distributed, because there are complaints about the improper distribution, in the various parts of a particular State itself.

Take the case of the Second Five Year Plan to which I shall come now. In this Plan also, I think the Marathwada area appears to have been neglected. The total allotment for the Hyderabad State is Rs. 100 crores. Of course, Hyderabad had asked for about Rs. 385 crores, but I think the final sanction in the Plan appears to be only Rs. 102 crores to be exact. According to the population or proportionate size, Marathwada has to get 35 per cent. or at least 33 per cent. of this amount, but according to the recent statement made by the Chief

[Shri H. G. Vaishnav]

Minister of Hyderabad State, it appears that only Rs. 20 crores will be given to this area. That works up to just one-fifth of the total amount. I do not know why it is so. I admit that there cannot be any big project like the Nagarjunasagar or the Damodar Valley project in that area. But if the Tungabhadra project is there—it has taken a lot of amount—what harm is there if other minor irrigation projects or medium-sized projects are allotted to this area by taking away some of the projects, which are 'doubly' given to Telangana and Karnatak area of that State. The Chief Minister of Hyderabad and other authorities there, were asked for an explanation as to why this was so. But they said: "All right; already the Tungabhadra project is there, and we have to spend huge amounts over it. Whatever remains is equally distributed. Out of the Rs. 100 crores, about Rs. 40 crores will be taken by the Tungabhadra project and other projects which are already in execution. Whatever remains, one-third of it that is, Rs. 20 crores, will be given to you". But that is no satisfaction. They admitted that in the First Five Year Plan this area was neglected. Anyhow, as a compensation, the Marathwada area has been promised that some additional minor or medium-sized projects from the Telangana area will be given to it. Recently about a fortnight ago, the Chief Minister of Hyderabad was here, and we met him as well as the Planning Minister and the Deputy Minister, and we placed the case before them.

Thus, we know that in the provision in the Second Plan also, no proportionate amount has been allotted to this area. As a matter of fact, we ought to have been given Rs. 35 crores out of the total of Rs. 100 crores. Anyhow, the Chief Minister has now promised that some of the minor or medium-sized irrigation projects which are being allotted to the Andhra or the Telangana area will be transferred, or rather, the amount sanctioned for them will be transferred to the Marathwada area. This amount would come to Rs. 5 crores. If this is done, additional four or five medium-sized projects can be taken for execution in the Marathwada area in the Second Five Year Plan period. That would be some compensation in this respect.

This has been only a promise given by them. I do not know how it will turn up. It is subject to the approval of the Planning Minister here. The State Government will very cleverly say that they have recommended that these amounts

sanctioned for the Andhra and the Telangana areas may be transferred to the Marathwada area; that they have recommended it to the Planning Ministry but they have not approved of it. That is our fear and that is why in the last meeting with the Planning Minister we expressed these fears which we raised in respect of those recommendations. It may be said that as already some projects have been sanctioned, these new projects cannot be affected. That is our fear. But I am glad to state here that the Planning Minister and the officers of his Ministry have told us that if such recommendations are received by them from the State Government there would be no difficulty and that further money for more medium-sized and small projects may be sanctioned for Marathwada area out of the money which was to be spent in the Telangana area. If that happens, at least we shall have been compensated to a certain extent.

Rs. 102 crores is the amount given to Hyderabad. We have also prayed to the Planning Commission at the last meeting that as a special case, this area being backward, some further amount to the tune of Rs. 10 crores should be allotted to us apart from the Rs. 102 crores. I do not know how far this would be possible, but anyhow they have assured us that this demand would be considered and allotment made if possible. So, these are the fears and apprehensions which I may be allowed to express before this House so far as the Marathwada area is concerned.

Again, there is the Nagarjunasagar project which is to cost Rs. 122 crores during the next ten years. I have no grudge against it. There is a further allotment of Rs. 8.6 crores for the development of power projects in the same scheme. It is well and good. But only one project, namely, Purna, is taken in Marathwada and that costs only Rs. 6 crores so far as irrigation is concerned, and Rs. 2 crores so far power is concerned. That small amount of Rs. 8 crores is given to that area in the Second Five Year Plan. The work has been started, but I wish that along with it some other projects may also be taken up. I think the suggestion for taking the Penganga project was put before the Planning Minister and it may cost about Rs. 5 crores. If that had been taken into consideration, there would have been some justice done to this area.

Then, there is the Godavari second phase survey project. My submission to this Ministry is this. The Godavari river

—a major part of it—flows through the Marathwada area. Advantage will, of course, be taken by the people who are on lower part of it. But, before taking up this Godavari second phase project into consideration, I ask, why should not there be a survey of a project near Shahgarh. There is plenty of water here. This is a place where a project could be worked out. If a project is taken up here, it will benefit not only the people of Marathwada, but also some other areas on that side. I submit that some survey for a project should be made on the upper side of the Godavari.

I wanted to say something about rural electrification. But, I have no time. Even if major projects could not be taken up, at least some proportionate consideration may be given to this question of rural electrification in this area. I submit that these points may be taken into consideration by this Ministry.

Shri Kanavade Patil (Ahmednagar North): I thank you for giving me this opportunity to speak.

It was laid down in the First Five Year Plan that more agricultural production and industrial growth should be achieved by undertaking first irrigation and power schemes. Looking to the progress made so far, as some schemes are concerned, we have certainly achieved some progress. These big projects are not likely to be finished within a short space of time. Some of them are in the process of completion. No doubt, the Ministry of Planning has taken the utmost care and paid sufficient attention towards the completion of the irrigation and power schemes. I do not wish to go into the details. But, I may say that in certain respects, so far as scarcity areas of Maharashtra are concerned, sufficient attention has not been paid. It is my humble submission that the utmost consideration should have been paid for executing some projects in these scarcity and famine stricken areas. It is well known that the area lying between the Godavari and the Krishna rivers, in Maharashtra, which consist of about 8 or 9 districts is a notoriously famine stricken area. Looking to the history of this area—this has been recorded in the Ahmednagar Gazetteer—I may submit that there are recurring famines after every 4 or 5 years in this area. In 1952 there was a very big disastrous famine. People were greatly distressed on account of the acute famine conditions. The late Shri Kidwai, who was the Food and Agriculture Minister then, and Dr. P. S.

Deshmukh our present Agriculture Minister visited that area and undertook extensive tours. After fully satisfying themselves that these areas were visited by recurring famines, they thought it fit that some measures of a permanent protective nature should be undertaken to mitigate the dangers arising out of these continuous famine conditions. Our Prime Minister Shri Jawaharlal Nehru, at our request undertook an extensive tour of Maharashtra in 1952-53 and visited the famine stricken areas. As a result of his tour, the Ramamurthi Committee was appointed to examine the famine conditions in these areas. If my information is correct, that committee recommended that the Kukri river project should be undertaken as a measure of a permanent nature to protect the people living in this area. Unfortunately, to our great surprise, in spite of the recommendation of the Ramamurthi Committee, instead of the Kukri river project, the Ghod project has been undertaken by the Government and an amount of Rs. 2 crores was made available last year for this project. But, it has not been made clear whether this Ghod project is a part of the Kukri river project. The Kukri river, at its source, has a rainfall of 250 inches a year, and flows through the famine areas of Ahmednagar, Sholapur and Poona districts that are notoriously famine stricken. Our submission is that the Planning Commission should have included this important project in the Second Five Year Plan. Just on the same level as we have included certain important projects in the flood-stricken areas, the Planning Commission should have given priority to these famine areas, in the Second Five Year Plan.

In the same area, we have got the Mula river flowing. I thank the Government for having included the Mula river project in the next Five Year Plan. The Central Government has according to my information, made available Rs. 6 crores for this project. But, to my great surprise, the State Government has allotted only Rs. 3 crores out of Rs. 6 crores, because, it is said that the State Government has not got sufficient money to meet the expenditure on other projects. I submit that these important projects which are in the famine areas should be given first priority by the Planning Commission. In this area, there are some other projects also such as the Randhacum-Bhandardhara hydro-electric project. We have put our case before the Planning Ministry regarding this project.

[Shri Kanavade Patil]

This project is also in the famine stricken area, wherein we have already a big dam, the Bhandardhara dam, which is an irrigation dam. There is continuous flow of water from that dam towards Randha-Fall. The Randha-waterfall has a height of about 250 feet. The only thing to be done is to instal a power plant. That would not cost more than Rs. 4 or 5 crores according to my information. That would generate about 15,000 to 20,000 KW of power. There is one more project in that area which is known as the Adhala river project. This has been brought to the notice of the State Government and also of the Planning Commission. But, still investigation of this Adhala river project has not been ordered. This Adhala river project is in the area which is visited by famine after every 4 or 5 years. We request the Planning Ministry to look into this carefully and complete this project. This would irrigate about 35,000 acres of land. There is also the possibility of having an electricity plant near about this Adhala dam as there is also water-fall there. That would also generate 4000 or 5000 KW of power. I submit that all these projects require the careful attention at the hands of the Planning Ministry. I request the Planning Ministry to take into consideration all these important projects in the famine-stricken areas for inclusion in the Second Five Year Plan. Sir, I conclude.

सरदार इकबाल सिंह (फाजिल्का सिरसा) :
जनाब डिप्टी स्पीकर साहब, खेती का, और किसान का पानी से ऐसा सम्बन्ध है कि जिससे में समझता हूँ कि वह सबसे ज्यादा फायदा उठा सकता है। अगर इस कामको ठीक ढंग से चलाया जाये तो इससे किसान को बहुत फायदा हो सकता है लेकिन अगर इसको गलत ढंग से चलाया जाये तो इससे नुकसान भी बहुत हो सकता है। अगर किसान को किसी चीज की सबसे ज्यादा जरूरत है तो वह पानी की है, चाहे वह नहरों से मिले, चाहे कुवों के जरिये मिले, चाहे तालाबों के जरिये मिले। पानी मिलने पर ही उसकी खेती अच्छी हो सकती है। नन्दा जी पानी और बिजली के वजीर हैं और इनको किसानों से बड़ी हमदर्दी है। इनका महकमा किसानों को सबसे ज्यादा फायदा पहुंचाने वाला है। तालीम भी किसान के लिए जरूरी है लेकिन सबसे पहले तो पानी चाहिए ताकि उसकी खेती अच्छी हो सके और वह खुशहाल हो सके। पहली पंचवर्षीय योजना में किसान की भलाई के लिए जो काम किया गया है वह बधाई के काबिल है

और जिस ढंग से तमाम देश में नहरों का जाल बिछाने की स्कीमें बनी हैं, चल रही हैं और भागे बनायी जा रही हैं उसको देखते हुए यह कहा जा सकता है कि इस देश के किसान का और इस देश का मुस्तकबिल (भविष्य) अच्छा है।

अब म पंजाब की तरफ आना चाहता हूँ। वहां पर एक बहुत बड़ा डैम (बांध) बन रहा है जिसकी बाबत हिन्दुस्तान में और सारी दुनिया में चर्चा है। कंस्ट्रक्शन (निर्माण) के लिहाज से और जिस ढंग से वह प्लान किया गया है उस ढंग से यह कहा जा सकता है कि वह एक अजूबा चीज है जिस पर कि हिन्दुस्तान की आने वाली नस्लें मान कर सकेंगी और जिस पर कि हिन्दुस्तान के इंजिनियर मान कर सकेंगे। लेकिन जिस ढंग से उस बांध का काम चल रहा है उसको अगर कोई करीब से देखे तो उसको जो कुछ कहा जाता है और जो कुछ हो रहा है उसमें दिन और रात का फर्क मिलेगा। जिन इलाकों को इस डैम (बांध) से पानी मिलेगा उन इलाकों के किसानों से आप बैटरमेंट लेवी (सुधार शुल्क) लेंगे इसलिए अगर इस डैम (बांध) पर खर्चा कम होगा तो उसी हद तक उस इलाके के किसानों की बेहतरी होगी।

मैं समझता हूँ कि नन्दा जी और पंजाब के चीफ मिनिस्टर करप्शन (भ्रष्टाचार) के बहुत खिलाफ हैं। मैं समझता हूँ कि उनकी कोशिशों से इसमें बेहतरी होगी। पंजाब में एक सब कमेटी पिछले दिनों बनायी गयी है जो कि भाखरा डैम की जो नहरें बनी थीं उनके बारे में पड़ताल करेगी। मेरी मुअद्दबाना गुजारिश (निवेदन) है कि इस कमेटी का स्कोप (क्षेत्र) बढ़ाया जाये और इसको भाखरा डैम के सारे काम की पड़ताल करने का काम दिया जाये। जिन नहरों की यह पड़ताल करेगी वे तो सिर्फ १२ करोड़ की लागत से बनी हैं। लेकिन जो डैम है उस पर १०० करोड़ रुपया लगेगा और जो बिजली का काम होगा उस पर भी बहुत रुपया लगेगा। यह कमेटी सेमी जूडीशियल (अर्द्ध न्यायिक) होगी। अगर इसको पड़ताल करनी है तो सारे काम की पड़ताल करनी चाहिए और मालूम करना चाहिए कि कहां कहां करप्शन (भ्रष्टाचार) है। भाखरा डैम के काम का जहां तक ताल्लुक है उसके चारों तरफ एक आयरन करटेन (सीहावरण) लगी हुई है और यह कोशिश की जाती है कि जो वहां काम हो रहा है उसको ज्यादा से ज्यादा बन्द रखा जाये। आज जितनी मेशिनरी भाखरा डैम पर आइडिल (बेकार) पड़ी है उतनी मैं कह सकता हूँ कि किसी और डैम पर आइडिल

(बेकार) नहीं होगी। आज जितना बेस्टेज (व्यर्थ व्यय) भाखरा डैम पर हो रहा है मैं कह सकता हूँ कि उतना और किसी डैम पर नहीं होता होगा। इसलिए मेरा कहना है कि उस कमेटी को सारे काम की पड़ताल करने का अख्तियार दिया जाये। अगर भाखरा डैम का काम अच्छी तरह हो रहा है तो इससे किसी को नुकसान नहीं होगा। लेकिन अगर वहाँ बाँके (वास्तव में) उतनी खराबियाँ हैं जितनी कि हम और आप सुनते हैं तो उनका पता चल जायेगा। उन पर कोई कवर (आवरण) नहीं होना चाहिए। इसलिए मैं चाहता हूँ कि इस कमेटी का स्कोप (क्षेत्र) बढ़ाकर भाखरा डैम को भी उसके स्कोप (क्षेत्र) में शामिल कर दिया जाये ताकि जो आयरन करटेन (लौहावरण) है वह दूर हो जाये। वहाँ यह हालत है कि कुछ इंजिनियर जो कि वहाँ पहले काम कर चुके हैं जब वे वहाँ देखने गये तो उनसे कहा गया कि आप वहाँ जाकर नहीं देख सकते ताकि जो आदमी वहाँ काम कर रहे हैं उनका कोई नुकसान न निकाला जा सके। इससे ज्यादा और क्या हो सकता है कि जो आदमी वहाँ पहले काम कर चुके हैं उनको उस काम को देखने नहीं दिया जाता।

इसके साथ साथ मैं एक बात और अर्ज करना चाहता हूँ। वह यह कि कुछ कमेटियाँ भाखरा डैम के सिलसिले में बनी थीं जैसे कि हजमेडी कमेटी और रत्नम कमेटी। उनकी रिपोर्ट गवर्नमेंट को छापनी चाहिए ताकि जो बातें उन्होंने कही हैं वे सामने आवे चाहे वे बिजली के सिलसिले में हों, या डैम के कंस्ट्रक्शन (निर्माण) के सिलसिले में हों। अगर उनमें कोई नुकसान है तो वह पब्लिक (जनता) के सामने आना चाहिए। ऐसा करने से अगर कोई खराबियाँ हैं तो वे ठीक की जा सकेंगी। रत्नम कमेटी ने कहा है कि किसी जमाने में वहाँ ६० या ६७ लाख किलोवाट की मशीन लगी और कितनी बिजली पैदा हुई उसकी तादाद के सिलसिले में बहुत बातें हैं। पहले साल में डैम के कंस्ट्रक्शन (निर्माण) के सिलसिले में वहाँ से बहुत ज्यादा सामान उड़ाया गया। उसका नन्दा जी ने एक्सप्लेनेशन (स्पष्टीकरण) दे दिया और हमने उसको सच मान लिया। लेकिन सच बात यह है कि जब आप बिजली के प्रोग्राम को तबदील करते हैं तो मैं पंजाब के मुस्तकबिल (भविष्य) के बारे में सोचता हूँ। मैं देखता हूँ कि तीन लाख किलोवाट बिजली पंजाब को मिलेगी इसमें से डेढ़ लाख किलोवाट आपकी फर्टीलाइजर फैक्टरी (उर्वरक कारखाना) और दूसरे कारखाने ले जायेंगे। पंजाब को डेढ़ लाख किलोवाट ही मिलेगी

उसमें से दिल्ली को भी देनी होगी। तो फिर पंजाब के लिए कितनी बचेगी। पंजाब में बड़ी-बड़ी सनभर्तें (उद्योग) नहीं लगेंगी पर छोटी-छोटी सनभर्तें लगेंगी। उनके लिए बिजली की ज्यादा जरूरत होगी। मैं समझता हूँ कि पहले आप ५ जनरेटर (जनित्र) लगायेंगे और बाद में चार लगायेंगे। इसलिए मैं चाहता हूँ कि जितनी कमेटियाँ बनायी गयी हैं उनकी रिपोर्टें छापनी चाहिए ताकि हमको सारी बातें मालूम हो सकें।

दूसरे में यह कहना चाहता हूँ कि आप पंजाब में सरहिन्द कैनल फीडर (पूरक नहर) बना रहे हैं। आपने भाखरा डैम से जो नहरें पहले साल बनायी उनसे कोई तीन लाख एकड़ जमीन सैराब की गयी और इस साल ६ लाख एकड़ जमीन सैराब होगी। लेकिन जो कि हिसार का इलाका है, जहाँ कि तीन इंच से लेकर दस इंच तक ही बारिश होती है, वहाँ आपने एक हजार एकड़ की सिंचाई के लिये सिर्फ २.५ क्यूसेक्स पानी दिया है। यहाँ ज्यादा पानी की जरूरत है। अगर आप वेस्ट (पश्चिमी) पंजाब से मुकाबला करें तो आपको मालूम होगा कि वेस्ट पंजाब में एक हजार एकड़ की सिंचाई के लिए ५ क्यूसेक्स पानी दिया जाता था। जब भाखरा डैम की नहरों का प्लानिंग किया गया था तो यह ख्याल था कि ज्यादा एरिया (क्षेत्र) सैराब होगा। लेकिन प्लानिंग करते वक्त यह बात सामने रखनी चाहिए कि उन नहरों के जरिये कितना पानी पहुँचाया जा सकेगा। जब एक बार प्लान हो जाता है और नहर बन जाती है तो फिर उसमें तबदीली नहीं हो सकती। इसलिए अब जब कि आप सरहिन्द कैनल फीडर बना रहे हैं तो मैं आपसे कहना चाहता हूँ ठीक प्लानिंग किया जाये ताकि जिस इलाके में यह पानी जाये वहाँ काफी सिंचाई हो सके। यह इलाका आपको लांग स्टेपिल काटन (लम्बे रेशेवाली कपास) दे सकता है। जिस इलाके में आबादी पाँच आदमी या दस आदमी फी मील है वहाँ आप पानी देते हैं और जहाँ २०१ और ५०१ आदमी फी मील में रहते हैं वहाँ से आप नहरें ले जाते हैं पर उस इलाके को आप पानी नहीं देते। इसलिए मैं कहना चाहता हूँ कि अभी जब कि आप प्लान कर रहे हैं तो इस बात का ख्याल रखें कि एक हजार एकड़ के लिए २.५ क्यूसेक्स नहीं बल्कि पाँच क्यूसेक्स पानी दिया जा सके। अगर आप इस इलाके में लांग स्टेपिल काटन पैदा करना चाहते तो आपको इतना पानी देना चाहिए। बादमें यह न कहा जाय कि

[सरदार इकबाल सिंह]

धब तो स्कीम बन चुकी और धब तबदील नहीं हो सकती। इसलिए मैं यह कहना चाहता हूँ कि आप जो धब एक नई नहर प्लान करना चाहते हैं तो उसको अगर आप उसी ढंग से प्लान करेंगे जैसे कि भाखड़ा के वक्त किया था तो उसका नतीजा वही होने वाला है जो पिछले साल देखने में आया कि करीब ३ लाख एकड़ इलाका सैराब नहीं हो सका क्योंकि जाहिर है कि पानी का प्रेशर (दबाव) जब तक किसी इलाके में ज्यादा नहीं होगा उस वक्त तक वह इलाका सैराब नहीं हो सकता। इस सिलसिले में आपको वेस्ट पंजाब के जो एक्सपेरीमेंट्स (प्रयोग) हैं उनसे फायदा उठाना चाहिए।

पिछले साल पंजाब में जो फ्लड्स (बाढ़) आये और उनसे जो तबाही और बर्बादी हुई वह हमारी लैंक आफ प्लानिंग (आयोजन का अभाव) का नतीजा था। नहरों की सड़कें जैसी बनानी चाहियें थीं, वेसी नहीं बनाई गई और इसका नतीजा यह हुआ कि बाढ़ के कारण पंजाब में काफी तबाही और बर्बादी हुई।

बाढ़ के सिलसिले में हम देखते हैं कि पंजाब के बाढ़ वाले इलाकों का टोपोग्राफिकल सर्वे (तलरूप सर्वेक्षण) किया गया है और उसके मूलाविक मैं समझता हूँ कोई ८५ लाख रुपये की फ्लड्स का मुकाबला करने की स्कीमें हैं, यह ८५ लाख रुपये की ग्रांट (अनुदान) मैं समझता हूँ पूरे पंजाब और पेप्सू के अन्दर बाढ़ के संकट का मुकाबला करने के लिए नाकाफी है और इस रकम से बाढ़ का मुकाबला करने के लिए जो स्कीमें बनाई गई हैं, वे पूरी तरह चलाई नहीं जा सकेंगी और मैं उम्मीद करता हूँ कि बाढ़ों का मुकाबला करने के लिए, पंजाब को और ज्यादा ग्रांट दी जायेगी और मैं उम्मीद करता हूँ कि अगर और ज्यादा इस सिलसिले में पंजाब को ग्रांट दी गई, तो वह आनन्दा बाढ़ से पैदा होने वाली तबाही और बर्बादी से अपने को बचा सकेगा।

प्लानिंग, इरीगेशन एंड पावर (आयोजन, सिंचाई और बिजली) के सम्बन्ध में मैंने पिछली दफ़ा भी कहा था और इस मर्तबा भी कहना चाहता हूँ कि उसमें तीन, चार इंडिपेंडेंट (स्वतन्त्र) किस्म के कमिशन बनाने चाहिये और उनके ऊपर पावर कमिशन (अधिकार सम्पन्न आयोग) हो ताकि प्लानिंग, डिजाइनिंग, इस्पेशन (आयोजन, रूपांकन, निरीक्षण) वगैरह का काम उन कमिशनों को सौंपा जाय और जहाँ तक कंस्ट्रक्शन का काम है वह चाहे गवर्नमेंट आफ इंडिया से करवायें, चाहे वह स्टेट गवर्नमेंट

से करवायें और चाहे प्राइवेट एजेंसीज (गैर सरकारी अभिकरण) से करवायें। इंडिपेंडेंट कमिशन रिबरवाइज (नदीवार) हों जिनके कि हाथ में प्लड कंट्रोल (बाढ़ नियन्त्रण) का काम हो, जिनके कि जिम्मे वहाँ के इरीगेशन (सिंचाई) का काम हो, इलेक्ट्रिकेशन (बिजली) का काम हो और बाकी तमाम कामों को देखें।

एक आखिरी बात मैं रूरल इलेक्ट्रिकेशन (गांवों में बिजली पहुंचाना) की बात कहना चाहता हूँ। पंजाब में इस रूरल इलेक्ट्रिकेशन की चर्चा तो बहुत सुनने में आती है लेकिन हम देखते हैं कि उसमें कोई खास प्राग्रस (प्रगति) नहीं हो रही है और जब डिस्ट्रिक्ट रूरल एलेक्ट्रिसिटी कमेटी (ज़िला ग्राम्य बिजली समिति) में किसी गांव को बिजली देने की बात उठाई जाती है तो हमसे कहा जाता है कि वहाँ पर बिजली नहीं दी जा सकती, क्योंकि वहाँ पर बिजली का काफी कंजम्पशन (खपत) नहीं है। मेरा कहना है कि अगर आप कंजम्पशन की बिना पर गांवों में बिजली की सहुलियत देंगे तो रूरल एलेक्ट्रिकेशन का आपका मकसद (उद्देश्य) कामयाब होने वाला नहीं है। अगर आप गांवों में बिजली देते चले जायेंगे तो आप देखेंगे कि परर्चेंजिंग पावर (क्रय शक्ति) बढ़ने के साथ उसकी खपत भी बढ़ेगी और देश की और तमाम चीजों की कंजम्पशन भी बढ़ेगी। लेकिन अगर आप गांवों में इस नुक्तेनज़र (दृष्टिकोण) से बिजली देने की सोचेंगे कि आया फला गांव में उतनी बिजली की खपत भी है या नहीं तो गांवों में बिजली जल्दी नहीं पहुंच सकेंगी। इसलिए आपको अपने इस नुक्तेनज़र को तबदील करना होगा और जल्दी से जल्दी देहातों में बिजली पहुंचानी होगी और जब तक देहातों में आप बिजली नहीं पहुंचायेंगे, देहाती इलाके खुशहाल और प्राग्रस (प्रगति) नहीं कर सकेंगे।

जनाब डिप्टी स्पीकर साहब, मैं आपका शुक्रिया अदा करता हूँ जो आपने मुझे इस मौके पर अपने ख्यालात को जाहिर करने का चांस (अवसर) दिया।

Mr. Deputy-Speaker: Now, Shri Bansilal. I propose to call the Minister at 4-15 p.m. for I have to accommodate two more Members. Shri Bansilal will take only ten minutes as desired by him.

Shri Bansilal (Jaipur): About ten to fifteen minutes.

Mr. Deputy-Speaker: The hon. Member told me that he wanted only ten minutes.

Shri Bansilal: I shall try to finish in ten minutes, but if I...

Mr. Deputy-Speaker: When I wanted to call the hon. Member earlier, he was not present in the House. So, he cannot get more than ten minutes now.

Shri Bansilal: While I express my gratitude for starting of some projects which affect Rajasthan, as for instance, the Bhakra-Nangal and the Chambal, from which we are definitely to be benefited, I regret to say that neither in the whole scheme of the Five Year Plan nor in the budget has sufficient attention been paid to the arid State of Rajasthan. If water is necessary in other parts of the country, I think it is much more necessary in the State of Rajasthan. The Planning Minister is not unknown to Rajasthan. It is with great hope and confidence that we have looked up to him for seeing that some more projects besides the Bhakra-Nangal and the Chambal will be taken up in Rajasthan. Of course, these two projects will help us in times to come. But they cannot cover a major portion of Rajasthan; they will cover only a small portion of it. Rajasthan is a scarcity area; I may say that it is a chronic scarcity area. If only you give us water, we could feed you, because our lands are so fertile, but only they are thirsty all along. If somehow water can be given to Rajasthan, then we can feed the whole of the country; we have got sufficient potentialities for that. This may appear to be a bold assertion on my part, but it is a fact. The soil there has been lying thirsty for the last so many centuries, and our State is looking forward with great hope towards the Ministry of Irrigation and Power of the Government of India and our respected Nandaji for some water, so that the dry land could become the granary of the country.

Another grievance to which I would like to draw the attention of the Minister is this. It is a grievance which is a decade and a half old, so far as Rajasthan is concerned. It was in 1943 that the eastern portion of Rajasthan came within the orbit of the Jumna Canal area. Some of the rivers of Rajasthan like the Chambal and the Parvati are giving water to this area. But unfortunately the eastern districts of Rajasthan cannot be covered either by the Chambal Project or by the Bhakra Nangal project. For want of water, a large area of land is lying unirrigated.

My submission is that water should be given from the Jumna Canal to the

eastern districts of Rajasthan. It was in 1953 that the UP Government had agreed to give us a channel at mile No. 69 in the Jumna Canal, for the eastern districts of Rajasthan. And even the costs were worked out; they started with something like Rs. 6 lakhs, but now I have been informed the cost has gone up to about Rs. 76 lakhs. Even then, I would submit that this project is worthwhile taking up, because the eastern districts from Bharatpur right up to Jaipur and Dholpur could be covered by this channel, and it will meet a long-felt need of these districts.

Another point that I would like to submit is this. Even if water is given to us from 15th July to 15th October only—that being the flood period, when a lot of water goes waste into the sea—it will serve our purpose. Even if water could be diverted to Rajasthan during the period from 15th July to 15th October, I submit that a large area of land can be brought under cultivation with that water.

The job of this Ministry of Irrigation and Power is very important, because it has to deal with flood and famine. The control of floods may perhaps be out of human control. But I submit that the control of famine is not. Every year, one portion or other of Rajasthan is declared a famine area. Certainly, it cannot bring any credit to Government, if after the achievement of independence, any part of the country suffers from famine, and the people there die of starvation for want of food and water.

4 P.M.

So I think in the coming scheme, whatever it may be,—whether it is a Five Year Plan or other Plan—sufficient attention should be paid not only to the control of floods but to the relief of famine areas. I think Rajasthan is one of such areas. A complete scheme should be put into effect, as a result of which the word 'famine' will be out of the dictionary. Why should there be famine? We have got sufficient land. We only need water. It should not be difficult to give us water that way.

Of course apart from these two big projects, there can be smaller irrigation projects started. I submit that if statistics are collected, we will be surprised to find that the land there is very fertile. It is a vast area of culturable land. Only water is required. So I would draw the attention of the Minister to the need for chalking out a scheme. Of course, it may

[Shri Bansilal]

take two or three or four years, but if it is put into effect, the waste lands of Rajasthan can become a granary.

Another point I want to stress is about public co-operation. I have come to know that the help of the Bharat Sewak Samaj is being taken to get the work finished in the Chambal project through labour co-operative societies etc. It is a most commendable idea and if it is put into effect in other projects also, as an hon. Lady Member remarked, for example, the Bhakra-Nangal and other projects, it would be very economical. At the same time, it will give a feeling to the labourers that they are not mere mercenaries but are doing something for the country. Also the exploitation that is now being done by the contractors can be avoided. So I submit that this scheme of utilisation of labour through the co-operative societies or some other institutions like the Bharat Sewak Samaj should be put into effect in Bhakra-Nangal and other projects also.

As regards the Bhakra-Nangal project, my submission is that the putting up of the transmission lines is very slow. It is reported that an area of only 25 miles has been covered. The work has to be speeded up because all our hopes lie in that project.

As I have to finish within ten minutes, I would only like to refer to two more things. All these projects require cement. At present, the cement industry is not nationalised. Naturally, a lot of money goes into the hands of those persons who put up cement factories and all that. So if we have to see that our projects are completed in the scheduled time, of course, all those industries, whose products we require for the projects, must be nationalised. Cement is one of such industries. If we take cement from private non-government factories, it is very costly. So money can be saved by nationalisation.

In Rajasthan, we have some cement factories in Sawai Modhopur. Government should take immediate steps to nationalise the cement factories so that there may be economy in that respect.

As regards rural electrification, it is said that Lenin once said: 'Let me electrify the village; I will electrify the whole nation'. I would like to draw the attention of the Minister to this very important factor. So long as villages are not electrified, the benefit of electrification will not go to our vast countryside, which forms the major portion of the

country. In this respect also, Rajasthan has not benefited. Rajasthan has not benefited from other Ministries also. I submit that if there is an allocation, Rajasthan should get a share in the rural electrification scheme.

श्री भागवत झा आजाद : माननीय उपाध्यक्ष जी, इस सदन में मुझे बहुत कम अवसर मिलते हैं जब मैं भारतीय मंत्री जी की रिपोर्ट पर अपनी सहमति प्रकट कर सकूँ। लेकिन मुझे प्रसन्नता है कि आज एक ऐसा अवसर मिला है कि मैं इस मंत्रालय के सम्बन्ध में.....

एक माननीय सदस्य : आपको हमेशा अवसर मिलता है।

श्री भागवत झा आजाद : आपने समझा नहीं कि मैंने किस चीज के लिये कहा था कि मुझे अवसर नहीं मिलता।

उपाध्यक्ष महोदय : आप मुझे समझाने का यत्न करें, मैं समझ रहा हूँ।

श्री भागवत झा आजाद : कभी कभी मैं अपने मित्रों की खबर लेना चाहता हूँ।

लेकिन आज मुझे एक ऐसा अवसर मिला है जिस समय मैं निस्संकोच कह सकता हूँ कि इस मंत्रालय ने जो कार्य किया है वह अभूतपूर्व है और प्रशंसनीय है। मुझे याद है आज से दो साल पहले कि वे दिन जब मैं इस सदन के उन सदस्यों में था जिन्होंने इस मंत्रालय की कटु आलोचना की थी। उस समय वह जमाना था जब सिंचाई और विद्युत मंत्रालय के साथ हिराकुड और डी० वी० सी० के रहस्यपूर्ण कार्य चल रहे थे। यद्यपि आज हिराकुड ने जो उन्नति की है वह बहुत अच्छी है, लेकिन डी० वी० सी० के कार्य के सम्बन्ध में मैं पूरी तरह सहमत नहीं हूँ कि वहाँ भी इस तरह से कार्य किया जा रहा है। लेकिन दस मिनट के समय में मैं पूर्ण रूप से इस सम्बन्ध में कुछ नहीं कह सकता हूँ। फिर भी इतना अवश्य कह सकता हूँ कि जो कार्य इस देश में किया गया है और विभिन्न नदी घाटी योजनाओं ने इस देश के रूप को जो बदला है वह प्रशंसनीय और सराहनीय है। लेकिन प्रशंसा के इन शब्दों के साथ साथ मैं माननीय मंत्री जी का और मंत्रालय का ध्यान कुछ दूसरी बातों की ओर आकर्षित करना चाहता हूँ।

सबसे प्रथम मैं यह कहूँगा कि इस मंत्रालय ने हमारे समाजवादी समाज की स्थापना को एक रूप दिया है और वह रूप आज कोसी में चल रहा

है। मैं पिछले साल इस सदन के अपने कुछ सदस्यों के साथ वहाँ गया था। वहाँ पर जो कुछ मैंने देखा उसके बाद आज जो कुछ देख सका हूँ, दोनों में काफी अन्तर है और मेरी यह निश्चित राय है कि आज कोसी में जनसहयोग के कार्य में जो सफलता हुई है उस सफलता को देश की अन्य नदी घाटी योजनाओं में भी लागू करना चाहिये। कोसी ने इरिगेशन (सिंचाई) मंत्रालय को एक चुनौती दी है, उसने भारत सरकार को चुनौती दी है और वह चुनौती यह है कि जब कि आप अपनी अन्य जगहों में इस काम को बहुत काफी रुपया खर्च करके कर रहे थे ठेकेदारों और मध्य वर्गों के द्वारा, उस समय कोसी के जनसहयोग ने और भारत सेवक समाज ने इस मंत्रालय, नन्दा साहब और हमारे हाथी साहब तथा केन्द्रीय सरकार के अफसर दोस्तों को अपने कार्य से चकित कर दिया है। मैं बतला सकता हूँ कि जब कि हमारे सामने ठेकेदारों ने प्रस्ताव किये थे कि प्रत्येक घनफुट काम के लिये ४१ रु० ८ आ० लेंगे उस वक्त हमारे भारत सेवक समाज ने हर घनफुट के लिये, ६, ७ रु० कम बतलाया। जिसका परिणाम यह हुआ कोसी म करोड़ों रुपयों की बचत हो गई। मेरा ऐसा अनुमान है और विश्वास है कि अगर हम इस जन सहयोग से कुछ स्थानों पर कार्य करेंगे तो हमारे देश में जब कि द्वितीय पंचवर्षीय योजना के लिए काफी रुपये की आवश्यकता है, काफी खर्च की जरूरत है, हम काफी रुपये की बचत कर सकते हैं बशर्ते हम ठीक तरह से कामों को चलावें। जब इस साल कोसी में काम को हाथ में लिया गया तो ठेकेदारों ने पिछले साल की अपेक्षा ३५, ४० प्रतिशत अधिक मांगे। लेकिन यह भारत सेवक समाज ही है जिसने यह कहा कि हम उसी दर पर इस काम को करने के लिये तैयार हैं और उसके फलस्वरूप वहाँ के ठेकेदारों को बहुत कम काम मिला। इस प्रसंग को मैं यहाँ बहुत विस्तृत रूप में नहीं कहना चाहता हूँ लेकिन यह जरूर कहना चाहूंगा कि यह हमारी चुनौती है विद्युत मंत्रालय और सिंचाई मंत्रालय के लिये कि वह इस काय को जनसहयोग से और अधिक करें। यहाँ पर मैं अपने मंत्री जी और अफसर दोस्तों से एक बात और भी कहना चाहता हूँ कि अगर आप इस काम को करना चाहते हैं तो कम से कम एक क्लास (कक्षा) ऐसी जरूर खोलें स्टडी सिकिल (अध्ययन मंडल) के तौर पर जिसमें आप ऐडमिनिस्ट्रेटर्स (प्रशासकों) वगैरह को पब्लिक कोऑपरेशन (जन सहयोग) के ऊपर लेक्चर दें क्योंकि उनका रूप, उनका ढंग

उनकी रवानी और उनकी जबानी की एक अजीब कहानी है। उन्हें यह नहीं मालूम कि जनसहयोग क्या चीज है, वह इसको समझते नहीं हैं। लेकिन हमारे नन्दा जी और केन्द्रीय मंत्रालय के दोस्तों ने जिन्होंने इसको समझा है, वह इसको कह सकते हैं कि कोसी के अन्दर वह कार्य बड़े मुन्दर रूप में हो रहा है और उन अफसरों को जिन के दिमाग में जन सहयोग की बात आती नहीं थी, वह अब आने लगी है। समाजवादी समाज की स्थापना अगर हम करना चाहते हैं तो उसका रूप वहाँ है जहाँ हम १०० रु० में ६३ रु० मजदूरों को देते हैं, उन मजदूरों को जो कि फावड़ा चलाते हैं, जो खून पसीना एक करके कोसी एरिया (क्षेत्र) में रहने वाले लोगों को बाढ़ से बचाने की कोशिश कर रहे हैं। आज हम देखते हैं कि युगोस्ताविया में, रूस में मजदूरों को सड़के में ६० रुपये नहीं मिलते हैं, ६३ रुपये नहीं मिलते हैं। इस वास्ते अगर आप इस देश में फंड्स (निधि) बढ़ाना चाहते हैं, जन-सहयोग को बढ़ावा देना चाहते हैं, ग्रामीण नेतृत्व पैदा करना चाहते हैं तो एक और चीज को लागू कीजिये। आपको नौजवान दोस्तों की सलाह लेनी चाहिए, ललितनारायण मिश्र जैसी अनुभवी व्यक्तियों की सलाह लेनी चाहिए, उन लोगों की सलाह लेनी चाहिए जिन्होंने जनता की सेवा की है और जिनका जनता के साथ सम्पर्क अभी भी बना हुआ है न कि इन अफसरों से फाइलों पर सजेशंस (सुझाव) मांगने चाहियें।

अब आपने यह कहा है कि एक नेशनल कंस्ट्रक्शन कारपोरेशन (राष्ट्रीय निर्माण निगम) स्थापित होनी चाहिए। मैं इस सुझाव का स्वागत करता हूँ और मैं पहले से यह कहता आया हूँ कि इस प्रकार की कोई कारपोरेशन बनाई जानी चाहिए। यदि इस सुझाव का कोई स्टेट (राज्य) विरोध करती है, या किसी स्टेट ने इसका विरोध किया है, तो हमें उस स्टेट की परवाह नहीं करनी चाहिए। इस मामले को हमें परसू (अनुसरण) करना चाहिए और जल्दी ही इस कारपोरेशन को स्थापित करना चाहिए। यह बहुत आवश्यक है और इस कार्य पर जोर दिया जाना चाहिए। ऐसी कारपोरेशन स्थापित करके हम इस बात का आसानी से पता लगा सकेंगे कि टैक्नीकल परसोनल (कर्म-चारियों) के प्रशिक्षण की हमारे देश में कहां तक आवश्यकता है और हमारी जितनी भी नदी घाटी योजनायें हैं उनमें हम किस प्रकार से प्रशिक्षण प्राप्त व्यक्तियों को भेज सकते हैं। ऐसी कार-पोरेशन बना कर आप ऐसे लोगों का एक पूल

[श्री भागवत झा आजाद]

(संग्रह) तैयार कर सकेंगे और उन को इन नदी घाटी योजनाओं में काम करने के लिए भेज सकेंगे। इस वास्ते इस योजना को जल्दी ही साकार रूप दिया जाना चाहिए।

मैं अब आपका ध्यान एक और चीज की तरफ दिलाना चाहता हूँ। आज से दो साल पूर्व मैंने और श्री एल० एन० मिश्र ने आपका ध्यान इस ओर आकर्षित किया था कि जितनी भी ऐसी स्कीमें हों जिन पर पांच लाख से ज्यादा खर्च होने का अनुमान लगाया गया हो, उनके बारे में केन्द्रीय सरकार को राज्य सरकारों को सलाह देनी चाहिए। ऐसी स्कीमों को राज्य सरकारों के हाथों में ही नहीं छोड़ दिया जाना चाहिए। उनके लिए यह जरूरी कर दिया जाना चाहिए कि वे आपसे सलाह लें। आपने इस चीज को इस ढंग से माना है कि १० लाख के ऊपर की जितनी भी स्कीमें हों उनके बारे में आपकी सलाह ली जानी जरूरी है। लेकिन मेरी शिकायत यह है और यह एक बहुत बड़ी शिकायत है कि आपने यह जो चीज रखी है यह केवल कागजों पर ही रखी है, फाइलों पर ही रखी है, इसको आप व्यवहार में नहीं लाते हैं। मैं आपके सामने कुछ मिसालें पेश करना चाहता हूँ। मैं बिहार राज्य के संथाल परगना का रहने वाला हूँ। संथाल परगना की आबादी २३ लाख के करीब है। इन २३ लाख लोगों में से १० लाख वे संथाली हैं जो कि पहाड़ी इलाकों में रहते हैं और जिनके पूर्वजों की कुरबानियों के कारण आज आप यहां पर इन गढ़ियों पर बैठे हुए हैं। उम इलाके के लिए कुसुम घाटी और झमरिया नाम की यह दो योजनाएँ बनाई गई थी। इन योजनाओं को अभी तक कार्यरूप नहीं दिया गया है। इन दो योजनाओं को हाथ में लेने की वहां के लोगों की मांग बहुत पुरानी है। इन पर ७३ लाख रुपया खर्च होने का अनुमान लगाया गया था। लेकिन आपके इरिगेशन डिपार्टमेंट (सिंचाई विभाग) ने जिसको मैं एक बहुत बड़ा प्रतिक्रियावादी डिपार्टमेंट कहूंगा, उसने राजनीति की दल-दल में फंस कर इन योजनाओं को कार्यरूप में परिणत नहीं होने दिया, इसको मैं आपके इंजीनियर्स के लिए एक शर्म की बात कहता हूँ।

श्री एल० एन० मिश्र (दरभंगा व भागलपुर):
कहां के इंजीनियर्स ने ?

श्री भागवत झा आजाद : बिहार सरकार के इंजीनियर्स ने। तो मैं यह कह रहा था कि वहां के इंजीनियर्स ने इन योजनाओं को कार्यरूप

में परिणत नहीं होने दिया और इसका कारण यह था कि वे राजनीति की दलदल में फंस गए थे।

अन्त में मैं एक बात और कहना चाहता हूँ। और यह बात मैं नन्दा जी से कहना चाहता हूँ। नन्दा जी आप तो इस गद्दी पर किसी की सिफारिश से नहीं बैठे हुए हैं, यह मंत्रित्व आपको किसी ने ऐसे ही नहीं दे दिया। इस जगह पर आपको जनता ने विभूषित किया है और आपको जनता की आवाज को पहचानना चाहिए और उसके मुताबक चलना चाहिए। आज लोग कहते हैं, हमें रुपया चाहिए, हमें स्कीमें चाहियें, मगर मैं आपसे कहता हूँ कि मुझे यह जो सुन्दर घाटी योजना आपने बनाई है, यह नहीं चाहिए, इसके लिए पैसा नहीं चाहिये। यह मेरी आवाज नहीं है, यह जनता की आवाज है, इस स्कीम को जनता चालू नहीं होने देगी, जो दो प्राजैक्ट्स (परियोजनाएँ) मैंने अभी बताई हैं उनको हाथ में लिया जाना चाहिए।

अन्त में मैं भाखड़ा नगल, हीराकुड इत्यादि यह जो तीर्थ स्थान बनाये गये हैं, इनका मैं स्वागत करता हूँ और स्वागत करते हुए एक कपलेट (पद) पढ़कर सुनाना चाहता हूँ :

भाखड़ा नगल की अपरिमित शक्ति तुम्हारे हाथ है।

और देश की कोटि-कोटि जनता से तेरा साथ है।

मयूराधी, पागल दौड़ी, कोई न रहे कंगाल लो, बिहार का सन्देश मैं लायी हूँ बंगाल में सींचूंगी भूमि तुम्हारी, अन्न बढ़ेगा बड़ा हर्ष है, बड़ा गर्व है नयी योजना, नया सत्र है।

Shri Nanda: Sir, the House gave me an opportunity at the commencement of the discussion to place before it a brief record of the work and progress in the sphere of Irrigation and Power and Flood Control in the course of the last year. I am encouraged to believe that it has been a fair record, a record of fair achievement on the whole, in terms of implementation, that is financial outlay and also in terms of physical progress and results. But, more than that, I believe that the contribution which we have been able to make in the course of last year, in continuation of our efforts of the previous two or three years was that earnest attention has been paid to some basic improvements, reforms of organisation and procedures and machinery and methods.

I recall—I cannot say with what feelings—the words of appreciation, profuse appreciation, which have been uttered—unanimously, I must say—(there was not a single discordant note); but, I would not run away with any kind of undue sense of confidence that everything is all right. No. In the work that I am responsible for with a number of my colleagues, as I said, earnest efforts are being made to do our best. But, more than anybody else, I am aware and quite conscious of the fact that by no means it is perfect; there are flaws detected and undetected, known and unknown. Whereas a considerable measure of improvement has been effected, I am fully conscious of the fact that a large room for improvement still remains. I say that because I am in intimate contact with the work that has been going on.

I have also carried the feeling that even when one makes one's best endeavour, it is not always possible to achieve the perfect and the best of results because it is a complex situation; numerous factors are at work; numerous agencies have to collaborate in order to produce a particular result and it is not always possible to ensure at all points that things would be co-ordinated in the best manner and every part of this organisation will have made its own contribution in good time and in a proper manner. So, what we desire and expect does not necessarily materialise always.

But, I am talking for my Ministry. A lesson for me is that although one cannot necessarily assure that the very best and very perfect results will be available because it is the level of the whole nation which has a bearing on the results in any single sphere, yet, wherever I am concerned, my duty is to do my best to see that no pains are spared and with the hope that if in one place one is able to carry out reforms, make improvements and bring good, gratifying results, that also in contribution to the building up of the nation in the other spheres. I had at the commencement of the discussion given some information about the year under review and I promised to share with the House some more information about the Five Year Plan. The place of irrigation and power in planned development in the country has its importance. Irrigation and power are, I believe, the most basic essentials of development, particularly in a country like ours—irrigation because we want more food and raw materials and commodities for export which will earn us foreign exchange; and power, as has been emphasised by

several Members is the most essential constituent for development and industrial progress. Therefore, we have to turn more and more of our attention to this. I shall give some information about what is being done and proposed to be done in this sphere.

We had for the period of the First Five Year Plan an allocation of Rs. 558 crores. To that in the course of the plan period, Rs. 84 crores were added by way of additions and adjustments, which makes Rs. 642 crores. The overall expenditure during this period is Rs. 594 crores, that is, 92·6 per cent. The performance in the first year of the Plan was 12·8 per cent. of the total and in the last year 25·5 per cent. Thus the stepping up was to the tune of from 100 to 200, that is, double. This is the figure for the entire country. The multi-purpose projects, for which there is a direct Central responsibility that is Centrally financed projects, there is a provision of Rs. 224 crores and the expenditure is Rs. 229 crores. Thus it is full implementation. So far as new projects are concerned, in the course of the year as also that of the five year period, the money provided was not spent for reasons which I have already explained, namely that the preliminary or preparatory work took a much longer time and I think

[MR. SPEAKER *in the Chair*]

properly so. Rs. 30 crores was the total allocation; Rs. 18·53 crores has been spent. And in the States, the expenditure has been Rs. 346 crores against the provision of Rs. 388 crores, that is, 89·7 per cent. The physical progress is—8·5 million acres was the target and in the case of power 1·2 million K.W.—7 million acres and one million K.W. If we take into account, as I explained earlier, that in the next three or four months about 0·2 million K.W. is going to be generated, we can say that irrigation has increased from 50 to 67 million acres in the course of the Five Year Plan, that is 34 per cent. increase, and power has increased from 2·3 to 3·4 million K.W., that is 43·5 per cent. increase, and *per capita* generating capacity from 14·1 K.W. hours to 23·5 K.W. hours, that is, about 67 per cent. increase. This is so far as the First Plan is concerned.

Regarding the Second Five Year Plan, the provision is that the Rs. 898 crores includes irrigation, power, flood control, investigation and research, etc., and the percentage increase over the provision in the First Plan is 35·9 per cent. The benefits anticipated now are 12 million

[Shri Nanda]

acres from major and medium schemes and 9 million from minor schemes, for which the financial outlay is not included here, that is, 21 million in all. This will mean about 23·5 per cent increase. This is the benefit in the case of power. In the First Plan it increased from 2·3 to 3·4 million K.W. During the Second Plan, another 3·4 million K.W., that is, 100 per cent increase in the course of the five-year period of the Second Plan is expected. Regarding *per capita* generation, if we take it as 100 for 1951, then for 1956 it is 166·7 and for 1961 it is 354·6, that is, an increase of 254 per cent. This is in general terms the position so far as the Second Five Year Plan is concerned.

Taking the entire period, I have in mind several questions which were raised here, several aspects of development and certain trends, which I thought I should bring to the notice of the House. Regarding public and private sectors, it has been emphasised in the course of the discussion that we should speed up nationalisation of the industry. I have information about it which shows that this process is already occurring and growing cumulatively. In the First Plan the public sector increased by 133 per cent as against 18 per cent of the private sector. The percentage of increase in the Second Plan is going to be 207 per cent in the public sector as against 15·4 per cent in the private sector. If you see the proportion of the power generated, then the position is that at the beginning of the First Plan the public sector was 26 per cent and the private sector was 74 per cent, at the end of the First Plan, the public sector is 42 per cent and private sector 58 per cent, and at the end of the Second Plan the public sector will have become 63 per cent and the private sector 37 per cent. Therefore, we have been making progress in this direction and the trend is that the States, wherever they find it feasible or necessary take over private plants. But the major part of the increase in the public sector arises from the much larger outlay on new developments in power. That is really the important part of the whole situation.

Connected with it, is the question of the pattern of utilisation. As we proceed from year to year and Plan to Plan, we find—that is what it should have been—that the proportion of the power consumed for domestic and commercial purposes is going down and the proportion of power supplied for industrial purposes is increasing; domestic from 12·6 in 1950

has come down to 11·5 in 1955 and it is expected to be 9 in 1960, industrial from 62·6 per cent in 1950 to 65·7 per cent. I need not give all the details of the figures, but there is one thing which 1955, and 72 per cent. is expected to be the figure at the end of the Second Five Year Plan. It is also inevitable that considering the large amount of investment in hydro-electric power, the proportion of hydro to thermal is increasing steadily. I need not give all the details of the figures, but there is one thing which I should like to mention, that is the question of the grids. Several Members stressed this point. It is obvious that to economise power, to reduce costs, to make it available over larger areas, and particularly with reference to rural electrification, grid system is very important. At the moment I find that there are internal grids in eight States and these internal grids supply about 80 per cent of the total power available in the country. It is proposed to develop regional grids inter-connecting neighbouring States to secure optimum exploitation of hydro-stations; while developing regional grids a long term view of an all India grid will be kept in view. As an ancillary to this, the transmission lines are also increasing. In the first Plan nineteen thousand miles were added. That was really doubling it from the point where we started. In the Second Plan, we are having 35,000 miles transmission lines more.

In this connection, there is one matter a special importance and that is rural electrification. I understand—I am glad it was so—that Member after Member stressed the need of giving more attention to rural electrification. I have been watching very keenly and with great anxiety the tempo of progress in the matter of rural electrification. I am personally not satisfied with it; I must say humbly, I have been trying. We are encountering difficulties.

According to the figures, hon. Members will find that there is considerable increase of power made available to the rural areas. If some statistics made available to them, they will find that out of 2367 villages with a population of five to ten thousand, 258 were electrified in 1950-51—eleven per cent. Under the First Plan, this percentage has gone up to 32 that is an increase of 287%. In the case of places with less than a population of five thousand, the percentage was just 0·5 in 1950-51 and it has become 0·8 per cent. during the First Plan *i.e.*, an increase of 64·7%. The percent-

age increase appears to be good. But actually, very few villages are found to be electrified. What is the difficulty coming in the way?

Provision of power to rural areas in view of small and scattered lands is not a paying proposition. We have had several discussions and seminars where engineers met and considered this problem. It was clear that rural electrification has to be subsidised. Proposals were made and the view was taken that each State must first make its own working self-supporting in the sense that, if it has any profit on urban electrification, it must divert that to rural electrification before it asks for any help. Figures are being collected. Meanwhile, some advance is being made. Under the First Plan, only interest was to be paid—capital had not to be paid—during the first five years. Now it has been decided that for the first five years, no interest will be charged. That is an element of subsidy but the scheme is still under consideration and something more may be done. I will at least try to see that something more is done for rural electrification than has been possible so far.

I thought that I might give the hon. Members just a little more information. I explained to them the trends which were visible in the matter of utilisation of power particularly but I did not give the overall picture. I shall do so now. The total area under irrigation through all sources at the beginning of the First Plan was 50 million acres. It means 17.2 per cent of the total cultivated area and 12.5 per cent of the total cultivable area. We had taken a view then when the First Plan commenced that we should, over a period of 15-20 years, double the area irrigated in the country. What has happened so far is that the First Plan gave us 17 million acres. The Second Plan is expected to give 21 million acres, making 38 million. The schemes which we have been taken up and which will be taken up in the Second Plan—they will themselves add later on another 12 million acres. That comes to 50 million acres. We see now that we have to raise our scale of expectations and targets. We made a rough assessment of the possibilities of beneficial irrigation in the country. The estimate is that after the First and Second Plans, another 130 million acres can be added in the country.

What are the resources available for this purpose? Fourteen hundred million acre feet of water is the volume of flow in the rivers of our country. The water

utilised in 1950 was twelve per cent of this. Water utilised at the completion of the First Plan will be: 12 plus 4, that is equal to 16 per cent. Water to be utilised at the completion of the Second Plan will be 16 plus 3, that is equal to 19 per cent. Water needed for the future utilisation for 130 million acres will be about 29 per cent—altogether 48 per cent. Every drop that runs in the river is not available for utilisation; it is not possible. But we have reckoned that this quantity of water will be available in any case—may be, more. So, this is the overall picture of irrigation in the country. It is all right to talk of 130 million acres but the cost is going to be heavy. On the basis of an average of Rs. 350, it comes to Rs. 4,500 crores so as to have full irrigation in the country—that is the entire outlay for the Second Plan. Regarding power, the position is this. At the beginning of the First Plan, it was 2.3 million kws. The *per capita* generation was 14.1 units in 1950. In 1953 we had 18. It is a very poor show compared to other countries—2928 in U.S.A. and U.K. 1584. Even Japan's figure is 504. This leeway we have to make up. We thought at the beginning of the First Plan—that we should, over a period of 15-20 years, add seven million kws. I am glad to say that we are now revising that target. We have already, in the course of the First Plan, added 1.1 million kws. At the end of the Second Plan, add another 3.4 million kws. We feel that the original target will be achieved in 10-12 years and so, we can now think of a bigger target and make it 15 millions instead of 9.3 millions. This is over another five years or so. This is the whole position. The question was raised—I was not present in the House—I have seen the notes about hydro-electric power versus atomic power. We need very vast expansion of energy in this country, but our total hydro-electric power potential in only 35 million KW. This is so at present; may be, it is very likely that our surveys proceed, we will discover more suitable sites—last but according to the present estimate—it is 35 million kw.

Now, as to the other sources of power, we have got plenty of coal and we are using only about 10 per cent of the coal that is being raised for purposes of power. Since the coal raisings are going to be increased, same proportions will suffice for whatever expansion we expect in the course of the next few years.

With regard to atomic minerals, we believe, we have a fairly good source of supply. It has already come on the

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horizon, atomic energy for generation of power. I cannot say definitely, what is going to be done in the course of the second five year period. But, schemes are being framed and something might develop even in the course of the second five year period. Anyway, at the moment, this is not an economic proposition that we can consider it, because our thermal and hydro-electric power would, at least for a considerable period, be very much cheaper than atomic power for us.

Having made this survey of the position regarding irrigation and power, I thought I should give some satisfaction to hon. Members who brought up questions about the efficiency in the execution of these irrigation and power works, made complaints about corruption and waste that have occurred and so on. I fully realise that hon. Members have appreciated the degree of progress that has been made in combating these evils. But, apart from the fact—it is looming large before our eyes—that there are cases which have attracted public attention apart from those individual cases, there is a duty cast on us that every possible effort is made to see that the most economic use is made of the resources placed at our disposal for purposes of irrigation and power. It would take me a long time to explain all that is being done. A number of things are being done, which the hon. Members have referred to and which they know. I am afraid, in certain directions the progress is not rapid enough, because we are meeting with difficulties. While nothing can be achieved simply because we want it in a day, we are trying to overcome those difficulties. But, very briefly, I shall say, the thing resolves itself into this. We should have proper investigations, proper data, on which technically sound schemes can be based. There should be proper planning in advance and then proper designing. We should consider all the things required like materials and machinery in advance, so that due to lack of co-ordination in these matters the progress is not held up.

These problems were analysed some years ago. When we heard—it was in the papers and elsewhere—about the waste, corruption etc., on the projects. I called all the engineers in the country, everybody who could help. We had seminars, where we discussed these problems and we tried to work out whatever could be a solution. The discussions at these seminars led to proposals which

were then considered, of course, in the Ministry. We set up a Co-ordination Board of Ministers. There was also a Committee of Engineers for this purpose. All these recommendations go before the Co-ordination Board of Ministers. Some action has been taken on those recommendations. Some further action is in progress and will be taken. These recommendations related to the use of machinery. Members will know that on the multi-purpose projects or in the large major projects the expenditure on machinery is a very heavy part of constituent of the total expenditure. It was found that a good part of the machinery was idle because they had no spare parts and because there were breakdowns. That meant a very heavy addition to the unit cost. Therefore, we took that in hand. As I find that the time is limited I do not want to go into more figures. But figures are there to show to what extent the sickness of the machinery has been reduced. It has been very considerably reduced. The number of hours for which the various types of machines can work has increased in all the projects including Hirakud, DVC and Bhakra. Sickness has declined, that is, the break down of machinery has declined, very very appreciably. That means very considerable economies in the working of these projects.

Then there was another question relating to machinery, and that was about standardisation. It was said that the machinery or rather the various types of machinery were not standardised. The spare part problem was accentuated on that account. Spare parts were not available because there were so many machines of different types which were maintained. So, it was decided as a result of those deliberations that we should have standardisation of machinery, so that we could reduce the need for piling of spare parts of those machines. Also, the training of workers could be taken up in a more efficient manner. Those recommendations are now at the final stage of consideration. Hon. Members will realise that it is rather a delicate thing. When you standardise the types, you may include some types and then the other will be excluded. This can lead to undesirable developments. Therefore, we will have to be very careful and we are trying to see that any untoward consequences are avoided. That is so far as standardisation of machinery is concerned.

Then there was another recommendation about the National Construction

Corporation. I attach a great deal of importance to it. I believe if we have such a Corporation and if we have the labour co-operatives, the kind of method adopted at Kosi, the complaints that we hear and those unsavoury reports that we see will not be there. If these things had been done earlier, those complaints would not have been there. If we had the labour co-operatives, what has happened in the Bhakra canals would not have happened at all, and we would have done it much more economically. We shall try to push up with vigour the National Construction Corporation.

Then one other important aspect of the matter for consideration now. When I went to the DVC a few days ago, I found those persons who are likely to be retrenched clamouring about their future. I am thinking of placing them on some other projects, wherever I can find place for them, but when I see there are certain projects which are going to be given to contractors, we have no control over them. It was for this reason that we transfer our surplus technical personnel from one project to another thereby ensuring the enthusiastic co-operation and loyal work on the projects where they work now.

There was another aspect also about the surplus machinery. It was said that the machinery that are lying at Bhakra and some other places are not being used. If it has any use anywhere in the country, it should not lie there for a day. We decided to see that there was a kind of pool created. We got lists of surplus machinery from all parts of the country from all projects. Wherever there are requirements, we come to know of that, and we transfer from one place to another. We made some efforts and we have succeeded to an extent, but not fully. The reason is this. I found that in some of the projects, they would like to play with new things, shining things, rather than soiled things and they would like to place all orders for their own machinery. We thought we should step in and put our foot on that. We have done that. We have prescribed a drill. Before any orders are placed anywhere, we will be informed. We will see if there is any machine corresponding to that required and if it is available, we will not issue financial sanction or anything of the kind.

Am I exceeding the time Sir?

Mr. Speaker: The hon. Minister may have ten minutes more.

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Shri Kamath (Hoshangabad): You are interesting also.

Mr. Speaker: Each hon. Member need not give the hon. Minister time. He may take 10 minutes, till 5 o'clock.

Shri Raghavachari (Penukonda): With your permission, I wanted to put a question to the hon. Minister for eliciting information. Even yesterday, I put the question about the high level channel of Tungabhadra. Before he closes, he may kindly tell us what its definite present position is.

Shri Nanda: That would take more than 10 minutes by itself. I shall fully satisfy the hon. Member and I will give him all the information later on.

If we have a National Construction Corporation, it will take up big projects. Then it can build up an organisation and attract to itself the best technical personnel and it can also keep the surplus machinery. If it is a contractor, I cannot compel him. He will get his own machinery, and personnel. I won't be able to elaborate on this. We worked out this idea. This has been accepted by the Co-ordination Board of Ministers. Only one State—not many States—said that it did not like it.

Shri K. K. Basu: Which is that State?

Shri Nanda: I would rather not mention it. It will be invidious....

Shri Bhagwat Jha Azad: Let us go ahead with a Corporation without one State.

Shri Nanda: There was also a constitutional aspect to this matter. I do not think there is much in it. The point is whether the Centre can spend any money on a Construction Corporation which is going to work for the States, this subject being a State subject. I hope we will be able to straighten that out.

About the personnel—the question I have in mind was raised about the D.V.C.—I thought that I should reply to this point if I do nothing else. Before that, I would just complete this line of thought. What we have done among other things is the rate and cost control. We have got our Financial Advisers, etc., on all the projects. A thing which we could not really manage well was this. It was a new experience. The rate in one place is more than the rate in another place. May be, the conditions are different. So, we had to make an

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elaborate study of it in order to work out a comprehensive standard schedule which will, of course, have its variations according to local conditions, but with the help of which, sitting here, we can judge from month to month, from quarter to quarter, whether the estimates are being exceeded in terms of work and whether the costs are excessive. In the course of the last 2 years or a year and a half, we have now been able to evolve a system which can help us to determine, sitting here in a room, what is the physical progress, what is the cost, whether it has exceeded the rate and whether it is running higher than what it should be. The cost control units have been put in the various projects. The other projects are also being asked and they will have their cost control cells. The Rates and Costs Committee has brought out big volumes. They are being printed and hon. Members will have them. They have gone into great details of rates and costs and they have also evolved a pattern of cost control and the forms, etc., to be used in connection with accounts, stores and other things. This development is of very great significance.

A question was raised about Bhakra dam, and I must dispose of that. I am no respecter of any board or any person. If anything arises which in the least degree warrants or justifies having an enquiry, I promise the House an enquiry will be made. I promised the House an enquiry will be made into the Bhakra canals. It has taken some time, but there is a first-class committee of enquiry that has been set up.

Shri R. P. Garg: Why not extend the scope?

Shri Nanda: If I go on extending, I will not get the results about the canal also. Let me do where there is a real job to be done. I have no time,—otherwise I would have explained,—but measures have been taken on the Bhakra dam to control and check this. I shall circulate that information to the hon. Members. We do not want to distract the attention of our engineers. We want our engineers to work. They have a job to do. They have to carry out a programme according to schedule, and let us not unnecessarily distract their attention from their work in hand, but if there is any kind of lapse on anybody's part which cannot be rectified or looked into by ourselves, certainly there will be an enquiry. Please give me all the materials that justify that kind of a step.

Regarding D.V.C., I went there only a few days ago, met all those work-charged establishment and the other personnel, and I assured them, as I had explained earlier, that everything is going to be done for them. An hon. Member has said that I made a certain promise in my speech earlier and that is not being fulfilled. What did I say? I said:

“Not a single person who is in the D.V.C. and who is capable of making any useful contribution anywhere in the country is going to be discharged. Of course, we are aware of the fact that more projects will be completed in a certain period and we have to consider that aspect of the question.”

It is in these terms: if he had any contribution to make either on that project or anywhere else where we are concerned he will not be discharged. A very elaborate machinery has been set up. We are having an internal employment exchange for the projects, and a high officer has been deputed to go about the projects. Sometimes the other projects may not pay sufficient attention so that personally he will go and see what can be done about it. The Bengal and Bihar Governments have promised,—and some exchanges have been set up there also,—to absorb as many people as possible. I have received telegrams,—hon. Members have also received telegrams,—that till an assessment is made of the future requirements of the D.V.C. nobody should be discharged. To that I agree. An assessment has been made. Even a more thorough assessment should be made, and if anybody has a place later on there, he should not be discharged now. To that I agree, but I do not agree to this further demand that till they find some place elsewhere in the country, they should not leave that project. I explained to them. I said: “You are thinking of your own employment, but you are taking away the employment of thousands of others, because if the projects become more costly, what will happen? It means there will be fewer projects in the country. Therefore it is really most selfish and the working class should not be so selfish as that—that by prolonging their work for a few days they reduce the volume of employment in the country for thousands of others. This should not be done.” I read in the papers some kind of a ballot is being taken for a strike. That will mean that if we work departmentally, we will have all this labour trouble. Therefore, we must give it to the contractors, and make

the thing more costly. What will be the security there? Therefore, I think those friends will consider the position in the light of what I have stated. Everything possible will be done including, as I said, re-training. If there is any person with any technical knowledge, aptitude, skill, etc. and if to-day that skill is not in demand but something akin to that or near enough is, we shall re-train those people and give them work elsewhere.

I have taken much more time than I was possibly entitled to, but I thought I should cover the whole ground. I am very thankful again to the hon. Members for their kind words of appreciation. We shall try to live up to their expectations.

5 P.M.

श्री विभूति मिश्र (सारन व चम्पारन) : मैं एक सवाल पूछना चाहता हूँ। यह जो गंडग प्राजेक्ट है इसको कब हाथ में लिया जायेगा।

Mr. Speaker: Thousands of projects are there. We have spent sufficient time already on this matter. I have extended the time also.

I shall now put the cut motions to vote.

All the cut motions were negatived.

Mr. Speaker: The question is:

"That the respective sums not exceeding the amounts shown in the fourth column of the Order Paper be granted to the President to complete the sums necessary to defray the charges that will come in course of payment during the year ending the 31st day of March 1957, in respect of the following heads of Demands entered in the second column thereof: Demands Nos. 67, 68, 69, 134 and 135."

The motion was adopted.

[The motions for Demands for Grants which were adopted by the Lok Sabha are reproduced below :—Ed.]

DEMAND NO. 67—MINISTRY OF IRRIGATION AND POWER

"That a sum not exceeding Rs. 13,90,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1957, in respect of 'Ministry of Irrigation and Power'."

DEMAND NO. 68—MULTI-PURPOSE RIVER SCHEMES

"That a sum not exceeding Rs. 98,49,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1957 in respect of 'Multi-purpose River Schemes'."

DEMAND NO. 69—MISCELLANEOUS DEPARTMENTS AND EXPENDITURE UNDER THE MINISTRY OF IRRIGATION AND POWER

"That a sum not exceeding Rs. 79,59,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1957 in respect of 'Miscellaneous Departments and Expenditure under the Ministry of Irrigation and Power'."

DEMAND NO. 134—CAPITAL OUTLAY ON MULTI-PURPOSE RIVER SCHEMES

"That a sum not exceeding Rs. 2,19,18,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1957 in respect of 'Capital Outlay on Multi-purpose River Schemes'."

DEMAND NO. 135—OTHER CAPITAL OUTLAY OF THE MINISTRY OF IRRIGATION AND POWER

"That a sum not exceeding Rs. 8,82,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1957 in respect of 'Other Capital Outlay of the Ministry of Irrigation and Power'."

Mr. Speaker: The House will now take up Demands Nos. 47, 48, 49, 50 and 130 relating to the Ministry of Health. As the House is aware, three hours have been allotted for the Demands of this Ministry. There are a number of cut motions to these Demands, and hon. Members who want to move any of them may indicate it by chits within fifteen minutes.

So far as the speeches are concerned, fifteen minutes will be allowed for all Members ordinarily, and twenty minutes if necessary for leaders of groups:

Does the Minister of Health want to say anything?

The Minister of Health (Rajkumari Amrit Kaur): I think it would be better for me to speak at the end, after I have heard all that has to be said by hon. Members.

Mr. Speaker: Now, Shri Mohanlal Saksena. As far as possible, I shall try to distribute the opportunities for speaking to those Members who have particularly specialised, and also those others who have not taken part in the debates so far. I am not going to call Members who have spoken on defence, external affairs, irrigation and power etc. Hon. Members may take this cue from me.

Shri Achuthan (Cranganur): Some Members have not spoken at all so far.

Shri Kamath: One Member should not speak on all the Demands for Grants.

Mr. Speaker: The same person should not speak on all the Demands for Grants.

DEMAND NO. 47—MINISTRY OF HEALTH

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 9,67,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1957, in respect of 'Ministry of Health'."

DEMAND NO. 48—MEDICAL SERVICES

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 3,69,58,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1957, in respect of 'Medical services'."

DEMAND NO. 49—PUBLIC HEALTH

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 8,52,56,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1957, in respect of 'Public Health'."

DEMAND NO. 50—MISCELLANEOUS EXPENDITURE UNDER THE MINISTRY OF HEALTH

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 87,40,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1957, in respect of 'Miscellaneous Expenditure under the Ministry of Health'."

DEMAND NO. 130—CAPITAL OUTLAY OF THE MINISTRY OF HEALTH

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 7,96,84,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1957, in respect of 'Capital Outlay of the Ministry of Health'."

Shri Mohanlal Saksena (Lucknow Distt. cum Bara Banki Distt.): I have to say a lot on the problems of health confronting the country. I have given some thought to them, and I have arrived at certain conclusions. I have reduced them to writing and submitted a paper to the Prime Minister about five months ago. I wonder if the Health Minister has had time to go through it although it was circulated long ago by the Planning Commission to all concerned.

Within the limited time at my disposal, I shall confine myself only to one or two basic questions, namely the approach of the Ministry, and the manner in which it has been tackling the various health problems confronting the country.

Before I proceed further, I would like to make sure that the Minister has shaken off the erroneous impression mischievously put into her mind by busybodies that in my criticism of the working of her Ministry I have been actuated by any but the best of motives namely the promotion of the health and well-being of crores of people, particularly of those living in far off villages and in poor areas of towns.

I would also like to tell her once again that no matter who is the Minister, so long as the approach and the policy of the Health Ministry remain what they are, I am in duty bound to criticise and expose them. Further, I cannot persuade

myself to support the demands of this Ministry so long as the treatment meted out to ayurveda, homoeopathy and other systems of medicine is discriminatory, and so long as it persists in its present attitude which, I consider, is wholly biased, completely perverse and utterly foolish.

An Hon. Member: Disgraceful.

Shri Mohanlal Saksena: These are strong words. But I have deliberately used them and I will presently show that they are appropriate.

I may remind the hon. Minister that at a recent conference held in November last—I think it was a conference on the education of undergraduates—the Prime Minister was constrained to remark that it would be foolish for anyone to look down upon the ayurveda and unani systems of medicine. This itself shows which way the wind is blowing. I will just now prove that the Health Ministry has been looking down upon these systems of medicine.

An Hon. Member: That is a fact.

Shri Mohanlal Saksena: This House and the Prime Minister have repeatedly condemned the attitude of the USA in not recognising the People's Republic of China, because the USA would help the Kuomintang which does not represent China and for which there is no chance to capture China for any number of years. I submit the same is the case here. We have got these indigenous systems of medicine—ayurveda, unani, homoeopathy and others—which are serving not only 85 per cent of the people who have no access to allopathy, but also others, I mean those who have access to the allopathic system; even amongst them, there will be hardly one per cent who will be prepared to die in the hands of an allopath rather than be treated by other systems of medicine.

Therefore, even as compared to China, where at least there is Formosa under Kuomintang we will find that here there is no chance of allopathy being made available to the vast population to this country in any foreseeable future or any considerable area taking to it exclusively. So I ask, what is it that makes this Ministry adopt this attitude? This House has condemned the policy of the USA as stupid and shortsighted and wholly biased. Therefore, I draw the conclusion that the House will be one with me in condemning the policy of the Health Ministry which does not recognise this obvious fact.

We have heard so much of *Panch Shila* in politics and in foreign relations, and there are those who have advocated *Panch Shila* principles being applied in the economic field as well. But what about health? We find that in respect of health, therefore cannot be any *Panch Shila*. These systems of medicine have to be dominated and worked by those belonging to a different system. There is no recognition of these systems as scientific. I have been assured by the Health Minister—she has been good enough to do so—that she is prepared to befriend all systems of medicine which can be proved scientifically correct. But who is to judge whether a particular system is scientifically correct or not? It will be the persons who are wedded to allopathy.

Encouraged by this attitude of the Health Ministry, the All-India Medical Conference of Allopaths in Jaipur in December last, passed a resolution demanding the suppression of all other systems of medicine in India. I do not know how much grant this conference is receiving and, whether officers of the Ministry are members of that conference. Not only that. They did not stop at that. In the January issue of the journal of this conference, I find a resolution of its working committee is reproduced urging upon the members of the conference not to work in any institution of homoeopathy or other indigenous system of medicine either as a teacher or in any other capacity. So, it is there. I would like to know what steps, if any, the Health Ministry has taken against this attitude of his Conference of Allopaths.

Against this picture, what do we find in China? Every day we get literature from China, we find that some mention is there about what they are doing to promote the Chinese system of medicine not only by themselves but in co-operation with those educated in the western system. Only yesterday I received a magazine; that is Chinese Bulletin. I have also another—China Reconstructs. In both, I find a reference to it. I think hon. Members are getting these publications; if not, they can share with me. From one of them I see that they have established an Academy of Chinese Medicine and they say that it is the doctors educated in the western system that are helping them and working in them and not dominating over them. On the 17th March, another hospital was opened and the person who is in charge of that says that the functions of this hospital are (1) to cure patients with the Chinese system of medicine; (2) to lecture on the

[Shri Mohanlal Saksena]

results achieved by this treatment; and (3) to prepare reports on this basis and submit them to others for research etc. He further says that those who are educated in the western system are there to assist them to learn and in helping the practitioners of Chinese medicine to develop and improve their system. That is one picture and here is another. How totally different !

Thirty-five years back, Mahatma Gandhi had launched two boats; one was the boat of the Congress movement to achieve Swaraj. That boat drifted; met with a number of ups and downs and obstructions and adverse and favourable winds; and, at last, while he was alive reached the cherished goal and we were put in power and basking in his reflected glory and doing everything in his name, if not actually, at least when it suits us. He launched another boat in the city of Delhi. It was the All India Ayurvedic and Tibbia College founded by the late Masi-ul-Mulk Hakim Ajmal Khan who was one of our foremost leaders. His wish was that this should develop into a University. But, what do we find? While he was alive, he gave all his savings and when he died he left the Dawakhana from the earnings of which this institution continued to work. But, later on conditions changed, there was partition and independence. What happened to it?

Shri Velayudhan (Quilon cum Mavelikkara—Reserved—Sch. Castes): It is given a grant of Rs. 2 lakhs.

Shri Mohanlal Saksena: Do not interrupt me. I know more facts (*Interruption*).

Mr. Speaker, I was saying that after partition most of its land was taken away and chummeries were built. The President of the Board of Management told me the other day that he had sent some letters and no acknowledgement has been received. I do not say it is the Health Ministry; but, all the same it is Government of India. The chummeries are there; other families are living.

The other day, I was present at a function when an Address was presented to the President and there the present plight of the institution was brought out and how that Dawakhana has also suffered. The income has fallen. The hon. Minister says that she is for the promotion of scientific research.

Here in this institution, there was scientific research being carried on for a long time and it was never taken notice of. The work has now been discontinued. While the hon. Minister had Rs. 37,00,000 for research lying with her, only Rs. 15,00,000 was utilised for Jamnagar Ayurvedic institution. Why was it not fully utilised? It was only because *Sarpgandh* will not be recognised unless it comes from foreign countries in the form of serpentina. Whatever we do here is nothing; though our research was started about 20 years ago, no notice was taken of it. I challenge the Government to prove if any single pie was given by the Health Ministry to this institution so far. Of course, the Delhi Government took some interest and gave about Rs. 50,000. This is the way this institution was treated by the Health Ministry. The Chinese during the last four or five years have done so much for the development of their indigenous system of medicine, but here in Delhi we have, in spite of expensive buildings of the college and so on, another research building is going to be constructed for the All India Institute of Medical Sciences. The indigenous medical system will not be allowed inside this All India Institute of Medical Sciences. I submit this is segregation and discrimination against indigenous system. Gandhiji said, long ago: "I have great regard for Ayurveda; I recognise it as an ancient science to keep the health of crores of people in lakhs of villages; I want men to shape and live their life on the principles of Ayurveda." This was what Gandhiji said. He said it was a science but the Health Minister says that it has not been proved that it is a science. I will go further and say this. What do I find in the Health Ministry's Report? Professor Hubert Urbun has come from Austria, he is professor of medicine and is an M.D.

Dr. Suresh Chandra (Aurangabad): In the university of Innsbruck.

Shri Mohanlal Saksena: He came here. What has he said? The scientists and scholars in Europe have great interest in Ayurveda medicine. He says further that he had been sent specially for that purpose by his Government because he had made some study of therapeutics and comparative medicine. Not only that, he goes on to say that "now that you are going to start post-graduate classes in Jamnagar, I am going to persuade my Government in consultation with the Government of India to send qualified doctors from there to come and learn the Ayurvedic system of medicine".

But if these doctors come to All India Institute of Medical Sciences for this purpose they will be told that it was not a science. I may warn the Health Minister that although she may say anything she likes, she cannot go on all the time like that. There are persons who have become desperate and who have become hopeless because in this very report we find that Rs. 267 crore have been allotted for various other things, for the promotion of education etc. in the Western or modern system of medicine. Only Rs. 5 crores has been provided in the State Budgets for Ayurveda and other indigenous systems. The Government of India will of course make arrangements for research etc. In the First Plan period, you were allotted Rs. 37,00,000 and you were not able to spend more than Rs. 15,00,000. The other day the hon. Minister argued that it was so because the *vaids* have failed to submit schemes. I have been told that it is not a correct statement. I have received letters to that effect. The *vaids* have asked for the constitution of a permanent council for that purpose. The Homoeopathy Committee, which you yourself had appointed, has recommended that there should be a separate council for Homoeopathy. Similarly, the *vaids* wanted a separate council. But that recommendation has not yet been given effect to. They were told that two or three persons could get into this All India Medical Council. But what is the attitude of allopaths? How can you expect them to join? They say that they have submitted certain schemes. You have got—the Central Council of Health to help. You have not submitted any proposal for the last three years; the delay is on your side. They were told as if they are responsible for all this. Were the schemes relating to the allopathy prepared by private practitioners? No. They were prepared in this very Ministry. If these people are not competent to do so, at least you could have others who are competent to do it. No. You are interested in delaying. That is what Dr. Jaisoorya in his presidential address at Rajahmundry has said: "We have no hope; the Health Minister is delaying and she has been taking time." So he has asked them not to look to the Health Ministry for any encouragement.

I have been all along an optimist and so I have certain hopes. I still hope. I would like the Members to approach the Health Minister properly and to treat her with care and sympathy like any other patient. She has fallen a victim to

the disease which most of us are liable to succumb and do succumb without being aware of it. The disease is westernism; I may euphemistically call it modernism. We are dazzled by the glamour of the west; we are overpowered with a passion for making progress. Not only that. (*Interruptions.*) We develop an itching, a desire to catch up with the west and to make a name for ourselves in that process. Not only that. We forget ourselves and our past traditions. We begin to look down upon our heritage. India possesses a very rich heritage in all departments of life including medicine. We repudiate our past professions and we ignore the warnings and teachings of our great men. What does Gandhiji say in this matter? He says: "I recognise freely my debt to the western culture but I must say whatever service I have been able to render to the nation is entirely due to the retention of my eastern culture to the extent I could." These are the words of Gandhiji.

But armed with brief authority surrounded by sycophants and buttressed in by bureaucrats, assured of a comfortable majority in this House and still more of shelter behind, I should say, a generous, popular and powerful Prime Minister, we begin to behave as bureaucrats... (*Interruptions.*)

Mr. Speaker: Order, order. I have given sufficient time to the hon. Member. His time is up.

Shri Mohanlal Saksena: We cease to recognise the voice of our masters and we start playing to the tune of servants. In this connection, I might recall an event from the life of Shri Vinoba Bhave which, I hope, will benefit everyone of us. Five years back, before launching his movement for *bhoodan* he was invited and he came to Delhi and stayed for seven or eight days. He discussed with members of the Planning Commission, officers and others, his scheme of *bhoodan* movement and he was not able to convince them. There was naturally dejection and despondency in his camp. The workers gathered round him at night and asked: "What are you going to do now?". He said: "My way is clear. Up till now, I was talking to the servants. Now, I am going to the masters; I am going to the people. You will see that, when people are with me, these people also will listen to me." The same thing has happened. Only a year after that we found everybody running to him. Even

[Shri Mohanlal Saksena] in the Second Five Year Plan we find mention about *Bhoodan* and its great possibilities.

Therefore, I submit that so far as indigenous systems of medicine are concerned, I would like the hon. Minister to consider—not only consider but give them encouragement. I may tell her what the Chinese say. They say: why spend money on this western system of medicine. Billions and billions are being spent in other countries like the United States of America and England. Therefore, why should we spend? Instead of that, they make research in their own system. Thereby they will be helping the world and they will be helping the progress of medical science. The other day I read in a paper about *arjun* as very good specific for heart diseases. How many millions and crores of rupees worth of medicines are we importing for combating heart diseases? Why not have some research work done in this line? I am not only a man of hope. I have not yet ceased to have faith in the efficacy of prayer. So, I hope and pray that the hon. Minister may muster sufficient—I will not say strength—vision, imagination, and foresight, wisdom, vigour, tact, and tolerance and, above all, a little humility and humour.

Sir, I hope she will rise equal to the occasion and discharge the great responsibility that rests on her and if, for any reason, it is not the will of God that she should function in the way that I expect and hope she will, she may have the good sense and strength to quit, because in either case she will be serving the best interests of the country and her own, and because in democracy nobody is indispensable. Democracy believes in the superiority of collective wisdom over individual judgment. It does not believe in the cult of personality. This is a lesson which our Communist friends in Russia have learnt after paying a heavy cost. This is the lesson which we in the Congress should always keep before our mind's eye.

Dr. Rama Rao (Kakinada): Mr. Speaker, our ideal is a socialistic pattern and ours is a welfare State. In a country which is of a socialistic pattern, or in fact, in any country which claims to have a civilised government, the first and most important thing is to give free and efficient medical aid and to give the best of health services. By health services,

I mean the first essential of health services is to give protected water supply and take adequate steps to prevent diseases. So, if we take effective preventive steps most of our expenditure on medical services will be reduced. Therefore, I believe that our health services are anything but satisfactory. Our medical aid is very meagre and very primitive.

I want to say a few words on other points. The first thing I will take up is the proposal to take over the Cancer Hospital—the Tata Hospital—at Bombay. The Government of India's publication of 1955 says that about two lakhs of people die of cancer every year. Then it mentions that there are only two hospitals for cancer: one, the Tata Memorial Hospital at Bombay and, the other, the Chittaranjan Hospital at Calcutta. But, I think the Government book is not comprehensive because they have only referred to the cancer hospitals. We have got cancer departments like the Bernad Institute of Radiology at Madras. However, my point is, the provision for treatment of cancer in India is hopelessly inadequate. The Government of India are proposing to take over the Bombay Cancer hospital at the expense of about Rs. 45 lakhs. I object to this. My objection is not because Government should not take over this institution, but the point is one of comparative efficiency and comparative needs. Where there is no provision and where the provision for treatment is hopelessly inadequate in the country, why should the Government spend a huge amount of Rs. 45 lakhs on this institution, an institution which is very efficient and which has an all-India reputation?

Mr. Speaker: The hon. Member can continue tomorrow.

The following are the selected cut motions relating to various Demands under the Ministry of Health which have been indicated by Members to be moved:

| Demand No. | No. of Cut Motion |
|------------|--|
| 47 | 921, 922, 937, 938, 939 940, 941, 942, 943, 944 945, 946, 947. |
| 48 | 948, 949. |
| 49 | 923, 950. |
| 50 | 951. |

Action taken on Delhi Jaundice Enquiry Committee Report

Shri Kamath: I beg to move:

"That the demand under the head 'Ministry of Health' be reduced by Rs. 100."

Need for continuance of a separate Health Ministry

Shri Kamath: I beg to move:

"That the demand under the head 'Ministry of Health' be reduced by Rs. 100."

Need for consultation with associations of medical men, such as the Indian Medical Association, in the matter of formulation of public health measures

Shri N. B. Chowdhury: I beg to move:

"That the demand under the head 'Ministry of Health' be reduced by Rs. 100."

Inadequate attention paid to rural areas in matters relating to public health

Shri N. B. Chowdhury: I beg to move:

"That the demand under the head 'Ministry of Health' be reduced by Rs. 100."

Deterioration in the quality of D.D.T. sprayed under the National Malaria Control Scheme

Shri N. B. Chowdhury: I beg to move:

"That the demand under the head 'Ministry of Health' be reduced by Rs. 100."

Failure to improve the collection of statistics about diseases like T.B., Cholera, Filaria, Malaria etc.

Shri N. B. Chowdhury: I beg to move:

"That the demand under the head 'Ministry of Health' be reduced by Rs. 100."

Policy with regard to family planning

Shri N. B. Chowdhury: I beg to move:

"That the demand under the head 'Ministry of Health' be reduced by Rs. 100."

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Implementation of Slum Clearance Schemes

Shri N. B. Chowdhury: I beg to move:

"That the demand under the head 'Ministry of Health' be reduced by Rs. 100."

Need of evolving better method of medical examination

Shri N. B. Chowdhury: I beg to move:

"That the demand under the head 'Ministry of Health' be reduced by Rs. 100."

Meagre provision under the water supply schemes for rural areas in Part C States

Shri N. B. Chowdhury: I beg to move:

"That the demand under the head 'Ministry of Health' be reduced by Rs. 100."

Need for improving medical facilities for Central Government employees

Shri N. B. Chowdhury: I beg to move:

"That the demand under the head 'Ministry of Health' be reduced by Rs. 100."

Delay in establishment of Health Centres in Rural areas

Shri N. B. Chowdhury: I beg to move:

"That the demand under the head 'Ministry of Health' be reduced by Rs. 100."

Meagre provision for the establishment of rural Health Centres in the Second Five Year Plan

Shri N. B. Chowdhury: I beg to move:

"That the demand under the head 'Ministry of Health' be reduced by Rs. 100."

Proposed taking over the famous Tata Memorial Hospital at a high cost, while facilities for the treatment of cancer are meagre and unsatisfactory

Dr. Rama Rao: I beg to move:

'Medical Services' be reduced by Rs. 100."

"That the demand under the head Rs. 100."

Failure of the Government to give adequate financial aid to Andhra Government to start a medical college at Kurnool

Dr. Rama Rao: I beg to move:

"That the demand under the head 'Medical Services' be reduced by Rs. 100."

Disapproval of Policy regarding B.C.G. mass vaccination programme

Shri Kamath: I beg to move:

"That the demand under the head 'Public Health' be reduced by Re. 1."

Failure to stop pollution of Jamuna water with sewage from Delhi

Dr. Rama Rao: I beg to move:

"That the demand under the head 'Public Health' be reduced by Rs. 100."

Failure to give direction and advice to the people for the use of cheap and effective contraceptives and methods

Shri N. B. Chowdhury: I beg to move:

"That the demand under the head 'Miscellaneous Expenditure under the Ministry of Health' be reduced by Rs. 100."

Mr. Speaker: All these cut motions are before the House.

5-32 P.M.

The Lok Sabha then adjourned till Half Past Ten of the Clock on Wednesday the 4th April, 1956.
